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राष्ट्रीय स्वच्छ गंगा मिशन
नई दिल्ली - 110002
GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
NATIONAL MISSION FOR CLEAN GANGA
NEW DELHI-110002

F. No. K-13011/13/2013-NRCD/NMCG (Vol-III)/Part file

Date: 26th June 2020

To,
The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110 001

Subject: Second Quarterly Report of National Mission for Clean Ganga, Ministry of Jal Shakti, in compliance to NGT hearing dated 12.12.2019 (uploaded on website on 18.12.2019) in the NGT Matter OA No. 200 of 2014

Sir/ Ma'am,

In compliance to the Hon'ble NGT Matter OA No. 200 of 2014 (M.C. Mehta Vs Union of India & Ors.), second quarterly report of the National Mission for Clean Ganga, DoWR, RD&GR, Ministry of Jal Shakti is enclosed herewith for kind information.

Enclosure: As above

Yours faithfully,

(D.P.Mathuria) 26.6.20

Executive Director-Technical

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. No. 200 OF 2014

IN THE MATTER OF:

M. C. Mehta

...Petitioner

Vs

Union of India & Ors.

..Respondents

2nd Quarterly Report on behalf of the National Mission for Clean Ganga, Ministry of Jal Shakti in terms of the Hon'ble NGT's order dated 18.12.2019 (hearing held on 12.12.2019) in the matter of OA No. 200/2014-M C Mehta Vs. Union of India & Ors.

NATIONAL MISSION FOR CLEAN GANGA
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT
& GANGA REJUVENATION, MINISTRY OF JAL SHAKTI,
GOVERNMENT OF INDIA, NEW DELHI

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	regard to timely submission of quarterly reports.	
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Second Quarterly Report on behalf of the National Mission for Clean Ganga (NMCG), Department of Water Resources, River Development & Ganga Rejuvenation. Ministry of Jal Shakti in terms of the Hon'ble NGT's order dated 18.12.2019 (hearing held on 12.12.2019) in the matter of OA No. 200/2014-M C Mehta Vs. Union of India & Ors.

1. That in the aforementioned matter, earlier NMCG had submitted a compliance report before this Hon'ble Tribunal in compliance of the NGT's order dated 22.08.2019 after considering the quarterly progress report filed by the concerned States viz., States of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal. The said report was considered by this Hon'ble Tribunal in the hearing on 12.12.2019 and inter-alia the following directions were given vide order dated 18.12.2019:

"... As already directed vide order dated 22.08.2019, timely completion of all projects relating to sewage treatment be ensured i.e., by 31.06.2020 in respect of ongoing projects and by 31.12.2020 in respect of others failing which compensation has to be paid in terms of the said order, apart from action against the erring officers. Till then, to avoid untreated sewage being discharged directly into Ganga, interim remedial measures have to be adopted and for the default after 01.11.2019 compensation has to be deposited in terms of order dated 22.08.2019. CPCB may make necessary calculation within one month from today

and raise demands with the Chief Secretaries of the concerned States which may be complied within one month from the date of such demand failing which accountability will be of the Chief Secretaries personally.

ii. NMCG and concerned States – Uttarakhand, UP, Jharkhand, Bihar and West Bengal may take further steps as per directions already issued for:

- a) Preventing discharge of industrial effluents in Ganga and its tributaries/drains by ensuring installation of proper functioning of ETPs/CETPs.*
- b) Utilization of treated sewage, use of sludge as a manure and septage management.*
- c) Demarcation of flood plain zones and preventing encroachments thereof.*
- d) Maintenance of e-flow.*
- e) Preventing dumping of solid and other waste in and around Ganga.*
- f) Clearing old legacy waste dump sites.*
- g) Preventing and regulating illegal sand mining.*
- h) Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas.*
- i) Restoration of water bodies.*

- j) Monitoring and displaying of water quality.*
 - k) Taking action against polluters by way of recovering compensation for restoration of the damage to the environment.*
 - l) Closing, till compliance, all establishments near river banks being run without necessary STPs and compliance of environmental norms.*
 - m) Public awareness and involvement for prevention and control of pollution of Ganga.*
 - n) Regulating activities on and around river Ganga including ghats and other establishments.*
 - o) Afforestation and setting up of biodiversity parks.*
 - p) CPCB and SPCBs may periodically undertake biological assessment of Ganga. NMCG and States concerned may depict biological diversity of Ganga in public domain.*
 - q) Any other directions covered by earlier orders of this Tribunal.*
- iii. The State of UP may take steps for remediating Chromium dump at Rania and Khanchanpur Village near Kanpur, as directed earlier vide orders dated 22.08.2019 and 15.11.2019.*
- iv. CPCB may take further action to finalise and circulate Guidelines for Biodiversity parks expeditiously which may be complied with by the*

concerned States and status of compliance included in the reports to be filed before this Tribunal.

v. Apart from the Chief Secretaries, the progress may be monitored by the Monitoring Committee constituted in the State of UP vide order dated 21.10.2019 in O.A. No. 670/2018, by Justice U.C. Dhyani in the State of Uttarakhand and in such manner as may be laid down by the Chief Secretaries in the States of Jharkhand, Bihar and West Bengal in the light of discussion in para 27 above.

The further quarterly progress report is to be filed by 31.03.2020 by e-mail at judicial-ngt@gov.in."

2. That NMCG has been continuously pursuing the above matter with the State Governments and their authorities. The order/ directions passed by this Hon'ble Tribunal were apprised and also placed before the Executive Committee, NMCG. The progress in the action taken for the relevant activities/works was subsequently considered in the review meetings held regularly. In this regard the State Governments were also informed of extant directions, from time to time, for instance on 06.03.2020, 30.03.2020 and 02.06.2020. However, the compliance report/second quarterly report could not be submitted by 31.03.2020

by the concerned States due to lockdown in the country on account of Covid-19 pandemic and the extraordinary situation prevalent in the country. The concerned State Governments have also requested this Hon'ble Tribunal for grant of additional time for submission of report and complying with the directions.

3. That the second quarterly progress report(s) has, however, been filed by the concerned State Governments on the website of the Hon'ble NGT and a copy thereof have been submitted to the NMCG (Dates of submission: Jharkhand- 31.03.2019, Bihar- 02.06.2020, Uttarakhand- 05.06.2020, Uttar Pradesh- 11.06.2020, West Bengal - 19.06.2020).

4. That the quarterly progress report(s) received from the concerned State Governments have been examined with reference to the compliance of the directions on the followings:

- Preventing discharge of industrial effluents in Ganga and its tributaries/drains by ensuring installation and proper functioning of ETPs/CETPs.
- Utilization of treated sewage, use of sludge as a manure and septage management.
- Demarcation of flood plain zones and preventing encroachments thereof.

- Maintenance of e-flow.
- Preventing dumping of solid and other waste in and around Ganga.
- Clearing old legacy waste dump sites.
- Preventing and regulating illegal sand mining.
- Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas.
- Restoration of water bodies.
- Monitoring and displaying of water quality.
- Taking action against polluters by way of recovering compensation for restoration of the damage to the environment.
- Closing, till compliance, all establishments near river banks being run without necessary STPs and compliance of environmental norms.
- Public awareness and involvement for prevention and control of pollution of Ganga.
- Regulating activities on and around river Ganga including ghats and other establishments.

- Afforestation and setting up of biodiversity parks.

5. That the reports furnished by the States have been considered by the NMCG and the observations/remarks have been mentioned [for each State concerned] in the Consolidated Report enclosed as **Annexure- I**.

Further observations on some of the other issues, compliance status are as follows:

**(5.1)BIO-REMEDICATION/ PHYTO-REMEDICATION OF DRAINS AS INTERIM
REMEDIAL MEASURES FOR TREATMENT OF DRAINS TILL PERMANENT
INFRASTRUCTURE IS IN PLACE FOR CONTROL OF POLLUTION**

NMCG together with State of UP undertook bio-remediation of drains during Kumbh 2019. A total of 155 drains (133 on River Ganga & 22 on River Yamuna) were treated through different in-situ technologies during Kumbh, 2019. 5 Drains were treated through Modular Technology (Geo Bag), 06 Drains through NEERI's Technology (Natural Attenuation based treatment Technology with provision of phyto-remediation) and rest 144 Drains through different variants of Bio – Remediation (dosing of consortium of microbes and enzymes etc). The post-treatment rigorous monitoring of all 155 drains was also carried out by UP Pollution Control Board and Indian Institute of Toxicology Research, Lucknow

(Third party Inspection Agency). Based on results obtained, following was observed:

- Bioremediation can reduce the organic load up to an extent (40-70%). However, the technology cannot reduce the Fecal Coliform contamination until and unless disinfection module is made part of in-situ/ ex-situ process. Similar are the results of Technology developed by NEERI, Nagpur.
- Overall aesthetics of the drains could be substantially improved upon through bio-remediation process.
- Modular based Technology (Geo Bag) can reduce the organic load up to 90%. But, this technology is around 10 times costlier than conventional treatment technologies like STPs etc. Even after such a high cost, the Fecal Coliform contamination could not be brought under the prescribed limits of CPCB as per reports of TPI agency (IITR – Lucknow).
- Making provision of tertiary treatment module for tackling faecal/ total coliform may make some of these technologies even more costly.

Action taken by various State Governments after order of Hon'ble NGT dated**07.08.2019**

- **Uttarakhand**

The Govt. of Uttarakhand informed to NMCG vide letter No. '23/SPMG/Namami Gange/Bio-Remediation Tech', that a total of 13 untapped drains required treatment in Uttarakhand. It has been informed that State government has started the work of bio-remediation of untapped drains.

- **Uttar Pradesh**

The State of Uttar Pradesh informed NMCG vide letter no 4559/no-5-19-234/19 dated 4.11.2019 that a total of 459 drains in UP needed treatment for which funding has been sought for an amount of Rs.1796 crore.

- **Bihar**

The State of Bihar informed NMCG vide letter no. BGCMS/2019/Gaya-22250 UD&HD that 110 total drains in Bihar are untapped and needed treatment. Also it is informed that tenders have been floated for treatment of these 110 drains on 08.05.2020.

NMCG's Views

The bioremediation related interventions are best decided at local levels and State may take up the projects as per need at their level. This would be more appropriate and would also be quick. This view has been conveyed in a meeting held under chairmanship of Director General, National Mission for Clean Ganga on 12.09.2019 and also in meeting of Supervisory Committee of NGT held on 11.10.2019. The decision was once again reaffirmed that the State government may take up the projects from their own funds in a meeting chaired by Secretary, DoWR, RD & GR held on 08.01.2020. Further that in 3rd meeting of Central Monitoring Committee meeting in NGT matter OA no 673/2018 held under Chairmanship of Secretary, DoWR, RD&GR on 23.6.2020, many of States have apprised that they have initiated bio-remediation and phyto-remediation measures under their own funding towards compliance of NGT directions in the matter. The views as above have been communicated to States to take necessary steps to comply with extant directions of Hon'ble NGT.

As regards UP proposal for providing funding to an extent of Rs.1796 for bio-remediation/ phyto remediation of 459 drains, it is submitted that

- i Proposal provided by State has been very sketchy without technical details as mentioned in above paras.
- ii. Proposal submitted by State of UP is beyond the financial powers of Executive Committee of NMCG.
- iii Decision of Secretary, Department of Water Resources, River Development & Ganga Rejuvenation in this regard was accordingly conveyed to State vide NMCG letter dated 23.10.2019, 20.1.2020 and 23.6.2020 (Enclosed as **Annexure-II. A**).

(5.2) MONITORING & UPDATED STATUS OF PROJECTS [SINCE the STATUS REPORT DATED 11.12.2019]:

That with regards to the status of various projects related to setting up of STPs/ sewerage infrastructure in major cities along the main stem of River Ganga in State of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal, it is submitted that these Projects are being regularly monitored by NMCG at the highest level to ensure their completion within the timelines and shortfalls, if any, are duly reported. NMCG ensures that technical hand-holding, assistance prior to grounding of project and during implementation is also provided by field monitoring and supervision visits of PMCs. Since December 2019, 18 monitoring/

review meetings have been held at the level of the Hon'ble Prime Minister of India, Hon'ble Minister (Jal Shakti), Secretary, Dept. of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti and Director General, National Mission for Clean Ganga. 1st meeting of National Ganga Council was held under Chairmanship of Hon'ble Prime Minister of India on 14.12.2019 and 5th meeting of Empowered Task Force under Chairmanship of Hon'ble Minister for Jal Shakti was held on 10.2.2020. In addition to above, four meetings were taken by Hon'ble Minister for Jal Shakti, six at level of Secretary (Department of Water Resources, River Development & Ganga Rejuvenation) and six at level of Director General, National Mission for Clean Ganga.

Besides regular review meetings are also taken at level of Executive Directors of NMCG to ensure completion of project works in accordance to prescribed timelines.

The progress of sewerage projects has been severely impacted due to Covid-19 pandemic and the extraordinary situation prevalent in the country. Non-availability of labour at sites and related problems is having severe impact on the pace of the projects. NMCG has taken initiatives to see that impact of present situation remains minimal on project timelines by providing support to States and contractors alike through easing cash outflow provisions.

It is pertinent to mention that few STPs/ sewerage infrastructure projects have been delayed in State of Bihar inordinately for want of finalization of tenders by the State Government (projects in Danapur, Phulwari sharif, Hazipur, Fatuha and Munger). The finalization of tenders remains pending for reasons which, at times are too trivial. On several occasions, NMCG advised them to expedite their decisions and finalize tenders at the earliest. Communications made in this respect with the Govt. of Bihar by NMCG are enclosed as **Annexure – II.B.**

The updated status of STPs/ sewerage infrastructure (as on 09.06.2020) is enclosed as **Annexure – III.**

(5.3) ENVIRONMENTAL FLOWS:

That the Government of India, in exercise of the powers conferred vide notification viz 'River Ganga (Rejuvenation, Protection and Management) Authority Order, 2016, has notified on 09.10.2018 the minimum environmental flows to be maintained in river Ganga, for stretch starting from its origin to Unnao in Uttar Pradesh specifically at locations downstream of structures or projects meant for diversion of river flows for purposes like irrigation, hydropower, domestic and industrial and other requirements. The environmental flow regime is applicable to all existing, under-construction and future projects[barring Mini and Micro projects which do not alter the flow

characteristics of the river or stream significantly].An Expert Team comprising of officials from Central Water Commission, Central Electricity Authority and National Institute of Hydrology, Roorkee based on their inspection of projects during 12-16 June, 2019 reported that all the existing projects have provisions for releasing the mandated e-flows through controlled gated spillways/ waterways and structural modifications in the body of projects may not be required for the same. The release of mandated e-flows is not being maintained by some of the projects, mainly HEPs, due to commercial considerations. In view of this, it was decided that the three-year period given in original notification may not be needed. Accordingly, the time period for complying with the environmental flow norms has been reduced from 3 years i.e., 09.10.2021 to 15.12.2019.

The Central Water Commission (CWC) is the designated authority and custodian of the data, responsible for supervision, monitoring and regulation of flows. The monitoring of E-flows is being carried by Upper Ganga Basin Organization (UGBO), CWC since 01.01.2019. CWC in its capacity as the designated Authority, for supervision, monitoring and regulation of Environmental flows regime, fixed the e-flow targets for the Hydro Electric Projects (HEPs) operating in the Ganga river Basin in the State of Uttarakhand and

ensures strict adherence to the stipulated e-flow norms/targets by 15.12.2019. CWC has been submitting e-flows, monitoring-cum-compliance report on quarterly basis to National Mission for Clean Ganga.

(a) Uttarakhand:

The project currently being monitored by CWC are Maneri Bhali Stage –I, Maneri Bhali Stage –II, Tehri Dam, Koteshwar Dam, Vishnuprayag HEP, Srinagar HEP, Pashulok barrage/ Chilla HEP, Bhimgoda barrage, Bijnor barrage, Narora barrage and Kanpur barrage. The structures/ projects to be monitored are to be reviewed after each year.

The CWC started monitoring of the 11 projects from January, 2019 and findings of the quarterly monitoring cum compliance reports for year 2019 had been submitted before this Hon'ble Tribunal in the report submitted on 11.12.2019. The 5th monitoring cum compliance report for quarter Jan-March, 2020 is enclosed as **Annexure-IV**. The findings of the report are as follows:

- Most of the projects are providing the flow data on hourly basis regularly except Tehri and Kanpur barrage. The data from Tehri project is being received regularly but on daily basis instead of hourly basis while Kanpur barrage authorities are measuring and providing flow data on two hourly

basis. The project authorities are being pursued to provide the data in desired format on regular basis. During the 2nd Phase of Inspection visit from 7-9 August, 2019, it was stressed that the pond level (between 609 m to 612 m) of Koteshwar dam extends up to the toe level of Tehri dam, as such the whole river reach between Tehri and Koteshwar remains under pool of water. It was suggested that wholesystem of Tehri and Koteshwar should be considered as one single system for e-flow monitoring with inflows in Tehri reservoir and outflows from Koteshwar dam. The same has been agreed upon and incorporated in this report.

- The automatic data acquisition and transmission system have not been installed on projects so far except at Tehri, Koteshwar dam, Bhimgoda barrage and Narora barrage. During the visit of expert team during June, 2019 and August, 2019, the project authorities were requested to install automatic system at the earliest positively by December, 2019. However, the same is still being pursued to be completed.
- Based on the data supplied by project authorities, most of the projects met the e-flow norms during the period as inflows are normally high in monsoon period. However, the Srinagar HEP (GVK) does not comply with the mandated e-flow norms.

- It is submitted that as per the quarterly reports, provided by CWC starting from January 2019 till March, 2020, following projects have been found non-compliant in respective quarter:
- 1st monitoring cum compliance quarterly report (Jan – March, 2019): Maneri Bhali-1, Maneri Bhali-2 HEP, Vishnuprayag HEP, Srinagar HEP
- 2nd monitoring cum compliance quarterly report (April-June 2019): Maneri Bhali-2 HEP, Vishnuprayag HEP, Srinagar HEP
- 3rd monitoring cum compliance quarterly report (July-Sep'2019): Maneri Bhali-2 HEP, Vishnuprayag HEP, Srinagar HEP
- 4th monitoring cum compliance quarterly report (Oct-Dec, 2019): Maneri Bhali-2 HEP, Vishnuprayag HEP, Srinagar HEP, Pashulok barrage.
- 5th monitoring cum compliance quarterly report (Jan-March, 2020): Srinagar HEP.

That only Srinagar HEP has been found non-compliant with e-flow norms even after ending of exemption provided to existing projects till 15.12.2019 as per the amendment Notification dated 14.09.2019.

That as per as per protocol for e-flow monitoring and compliance specified in SOPs *"If non-compliance continued for more than 5 days without any*

compelling circumstances, a penalty may be imposed on project authorities by NMCG under section 3 of Environment (Protection) Act 1986".

Further it is relevant to submit that *Alaknanda Hydropower Co. Ltd.* (operator of the Srinagar HEP), has assailed the amended Notification dated 14.09.2019, for complying the minimum e-flows by 15.12.2019, before the Hon'ble High Court of Uttarakhand in a WP(C) No. 3889/2019 - Alaknanda Hydropower Co. Ltd. Vs. State of Uttarakhand. The Hon'ble High Court in its interim order dated 20.12.2019, has directed to keep the notification in abeyance qua the petitioner i.e stayed the notification, qua the petitioner till further order. The matter is still pending. A copy of the said order dated 20.12.2019 passed by the Hon'ble High Court of Uttarakhand is enclosed as **Annexure – V**. NMCG has initiated action to move the Hon'ble Court for vacating the stay in the matter.

(b) Uttar Pradesh

The State of Uttar Pradesh is complying with the notification dated 14.09.2019, Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India with regard to ecological flow in River Ganga from Bhimgoda (Haridwar), Bijnore and Narora. That as per the report of Irrigation and Water Resources Department, Uttar Pradesh, received in UP

Pollution Control Board on 06.05.2020, the E-flow is maintained as per the notification.

(c) Bihar

The State of Bihar has informed that no control structures exist on the stretch of the river in the State, therefore, directions of the Hon'ble Tribunal with respect to maintenance of E-Flow is not applicable as far as State of Bihar is concerned.

(d) Jharkhand

That the Government of Jharkhand has reported that there is no water flow/discharge regulatory structure on river Ganga within the territory of Jharkhand, hence there is no issue regarding the maintenance of e-flow within the stretch of river Ganga in Jharkhand which is being maintained.

(e) West Bengal

The river Ganga is perennial river of Bengal. The environmental flow is maintained in the river Ganga through the release of water from Farakka Barrage throughout the year.

5.4. FLOOD PLAIN DEMARCATION.

That the Flood Plain demarcation/ Zoning is required to be done by the State Governments concerned. In this regard the provisions of the Authority's Order, 2016 also mandate the State government to identify and demarcate the flood plains in the concerned State. This Hon'ble Tribunal in its various orders has also directed that till the action is taken by the State Government, the criterion of 1 in 25 years HLF shall be taken into consideration for flood plain demarcation/zoning. As per the information the action taken by the State Government is to be apprised to this Hon'ble Tribunal.

(a) Uttarakhand

Under the provisions of Uttarakhand flood plain zoning Act 2012, State Govt. of Uttarakhand vide notification dated 28.02.2017, for Haridwar District's Chandi Ghat bridge to village Kalsia (Laksar) stretch flood plains identified in schedule list-1 and list-2 within 50km reach, has been categorised as prohibited and restricted areas. The permissible land use activities in these identified prohibited and restricted areas has also been specified.

Similarly, for Uttarkashi District's Gangori to Badethi Chungi stretch flood plains mentioned in the schedule list-1 and schedule list-2 within 10 km reach, has been categorised as prohibited and restricted areas. The permissible land use

activities in these identified prohibited and restricted areas has also been specified.

Further, survey and hydrological study work in other 06 stretches namely; (1) Gangotri to Devprayag, (2) Bhilangana river, (3) Badrinath to Devprayag, (4) Mandakini river, (5) Devprayag to Rishikesh, and (6) Rishikesh to Bhimgauda has been completed. Preparation of flood plain map and subsequent notifications in respect of these stretches is likely to be completed by September, 2020. As per updated progress, approximately 80% work of flood plain zoning has been completed.

(b) Uttar Pradesh:

That the Special Committee constituted by the Hon'ble Tribunal vide order passed in the judgment dated 13.07.2017 in the matter for study on identification and demarcation of flood plain in Phase-I, Segment 'B' of River Ganga (Haridwar to Unnao) submitted the final report in September, 2019 based on Hybrid model i.e. combining results of satellite imageries and gap filling by findings of ground truth verification field report. The final report was considered in the 9th meeting of Supervisory Committee of Hon'ble NGT held on 11.10.2019 under Chairmanship of Secretary, D/o Water Resources, River Development & Ganga

Rejuvenation, Ministry of Jal Shakti. Based on recommendations of Supervisory Committee, the report has been submitted to Hon'ble NGT vide NMCG letter No K-13011/13/2013-NMCG/Part File dated 11.12.2019 (which was considered by Hon'ble NGT during its last hearing in the matter dated 12.12.2019) and a copy was forwarded to Government of Uttar Pradesh for notification of floodplains.

The State of Uttar Pradesh in its report has submitted that the notification for identification of flood plain zones as per the final report furnished by the Special Committee is under process and budget has been allocated for permanent demarcation of flood plain zones by fixing of stone pillars in Segment B of Phase-I. Due to Covid-19 pandemic, the works related to demarcation and fixing of boundary pillars of the flood plain zone will be started after the lockdown. For Phase-II, identification of flood plain zone by Central Water Commission is under process.

(c) Bihar

That the State of Bihar in its report has submitted that considering the densely populated northern plain terrain and embanked river in the State, the directions pertaining to flood plain zonation is not applicable in case of Bihar and the State Government is contemplating to approach the Hon'ble NGT in this regard.

Earlier Government of Bihar vide letter dated 04.05.2020 has requested for revising Gazette notification dated 07.10.2016 'River Ganga (Rejuvenation, Protection and Management) Authority Order, 2016'. Earlier also, Govt. of Bihar, vide letter dated 04.12.2004, 13.08.2012 and 26.08.2013, has conveyed to Ministry and CWC that enactment of Flood Plain Zoning Act is not practicable in the plain terrains of Bihar and would only hinder the already slow pace of development in the State. NMCG, after examination of this information concludes that scientific studies for flood plain zonation are yet to be initiated by State. Such study need to be conducted and based on outcome of such studies, further decision on applicability of flood plain zoning in State may be taken.

(d) Jharkhand

That the State of Jharkhand in its report has submitted that demarcation of flood plain zones necessitates earmarking in the vicinity of its existing waterbodies which inturn requires regulation to ascertain flood plain zones for which the Water Resources Department (WRD), Government of Jharkhand has appointed Consultant. Further for accurate assessment of the food pain zone, hydrology of the rivers is also required. That the Government of India sponsored National Hydrology Project in underway and is likely to provide the requisite data by the

end of March 2024. Hence, the demarcation of the flood plains of the rivers in Jharkhand will be done during 2024-2025. NMCG, after examination of this information observes that scientific studies for flood plain zonation are yet to be initiated by State for which State is having sufficient data base. There is no case for awaiting the outcome of National Hydrology Project before decision on flood plain zoning in State is taken.

(e) West Bengal

That the State of West Bengal has submitted that protection works on the left bank of the river Ganga from Mangal Pandey ghat to Malancha Tourist lodge for a length of 135mts. including renovation of sluice gate under Barrackpore Municipality is in progress. Additionally, flood protection works has been started on the right bank of river Hooghly at 04 locations of total length of 900mts. No further information has been provided by the State with regard to flood plain zoning work in Ganga River. NMCG, after examination of this information observes that these works are flood protection works undertaken by the State government and scientific studies for flood plain zonation are yet to be initiated by State.

5.5. DEPICT BIOLOGICAL DIVERSITY OF GANGA IN PUBLIC DOMAIN.

One of NMCG's long term visions for Ganga Rejuvenation is to restore the viable populations of all endemic and endangered biodiversity of the river so that they occupy their full historical range and fulfil their role in maintaining the integrity of the Ganga River ecosystems. 49% Ganga River has rich biodiversity value while sustained actions have to be continued to improve bio-diversity in the remaining reach. Six High Biodiversity Areas and Twelve Conservation Priority Zones exists in the river. The reports on bio-diversity generated from various studies are available in public domain and uploaded in NMCG website: https://nmcg.nic.in/biodiversity_reports.aspx.

Presence of rich biodiversity in a river ecosystem is the ultimate indicator of the river's health. The Ganga river ecosystem supports more than 25,000 floral and faunal species. Biodiversity of any ecosystem is threatened foremost by the loss or degradation of its habitat. Major threats to River Ganga's biodiversity can be grouped under five overlapping categories: over-exploitation, water pollution, flow modification, destruction or degradation of habitat and invasion by exotic species, with global scale environmental changes being superimposed upon all of them.

Under Namami Gange programme, biological water quality is assessed using Bio-monitoring field protocol towards semi-quantitative monitoring developed by Central Pollution Control Board. Community structure of the benthic macro-invertebrates of River Ganga and its tributaries reflects taxonomic richness with representative distributed taxa.

As mentioned above, under *Namami Gange* Programme, since 2014 onwards bio-monitoring of River Ganga and its tributaries is being carried out on regular basis to know the spacio-temporal trends in biological water quality for better understanding of health of the river system. In total, 8 rounds of bio-monitoring along the entire course of River Ganga were carried out during 2014-2020.

The biological data is available for 93 unique locations of River Ganga covered so far. Based on comparative bio-assessment study of same period carried out at 41 locations and covered in eight rounds of bio-monitoring during 2014-2020, the spatio-temporal picture of biological water quality status of an entire river is depicted.

It is revealed that there is improvement in biological water quality from moderate to good class at maximum number of (29 out of 41) locations during present

investigation. These locations include Jagjeetpur u/s; Sukartal; Anupshahar; Narora; Kachla Ghat; Ghatia Ghat, Farrukhabad; Kannauj; Kannauj d/s; Bithoor; Kanpur u/s; Asni Village Fatehpur; Sirsa, Prayagraj Bridge; GT Road, Prayagraj; Varanasi u/s; Varanasi, Rajghat; Rajwari a/c Gomti; Patna, Digha ghat; Patna, Fatuha (Bihar); Patna Malsalami; Falgu River (WB); Falgu River; Murshidabad; Behrampore d/s; Srirampore d/s; Belgharia; Ballykhal; Howrah Bridge; Garden Reach. Location of Khudaganj shows improvement in the water quality from moderate to clean class during 2014-2018. In Uttarakhand stretch, biological water quality at Haridwar Barrage (UK) recorded improvement from slight pollution or clean to very good class during 2014-2018. Towards post-monsoon 2020, the water quality at this location, however, fell to moderate class. Biological water quality of the river in Uttar Pradesh at Bijour (UP); Varanasi d/s and Bihar at Patna Gandhi Ghat remained moderate during 2014-2020 however; some improvement upto clean class level was obtained during intermediate periods of investigation. Jagjeetpur d/s is the exceptional location of River Ganga in Uttarakhand where biological water quality deteriorated from clean or slight pollution (2014-2015) to poor class (post monsoon 2018-2019) during present investigation. Decline in the biological water from clean to moderate class was

observed in the Kanpur stretch of river at Shakula Ganj, Deorighat during 2014-2019.

As reflected from the above comparative analysis, improvement with respect to biological water quality of River Ganga has been found which indicates the river environment in tendency of enhancing its ecological health.

Further to address the threats to the aquatic biodiversity of Ganga, NMCG is working with Wildlife Institute of India (WII), Dehradun, Central Inland Fishery Research Institute (CIFRI), Barrackpore and State Forest Departments.

All the reports generated from the study are uploaded in NMCG website:
https://nmcg.nic.in/biodiversity_reports.aspx

Summary of these reports is as below;

- 49% Ganga River has rich biodiversity value while sustained actions have to be continued to improve bio-diversity in the remaining reach.

- Six High Biodiversity Areas and Twelve Conservation Priority Zones exists
- Protected Areas are repositories of species of conservation concern
- *Leiodoncutcutia* was recorded upstream of Bijnor barrage, which is a new distribution range of this fish species
- 73-member spearhead teams for five Ganga states have been established
- 962 meetings with PRI resulted in MoAs with 173 village panchayats
- A cadre of *Ganga Prahari* created
- Ganga Prahari Mentor, Pravasi Ganga Prahari and Bal Ganga Prahari established
- Synergistic alliance developed with government and non-government agencies i.e. SFDs, NPCIL, PNB-RSETI, USHA, HESCO, ILSP, DST SEED, ENVIS
- Floating livelihood centre “*Jalaj*” established at Varanasi. Model was also adopted by District Administration in Jharkhand
- Monetary value of 8 ecosystem services evaluated
- Established four rescue and rehabilitation centres at Narora, Sarnath, Bhagalpur, West Bengal and three interpretation centres in Sarnath, Varanasi and Kanpur.
- 7 eco clubs established at Uttarkashi (42 members), Varanasi (45 members), Dehradun & Haridwar (19 members), Kanpur (39 members)

- Training manuals created and distributed to more than 600 teachers as resource material.
- Following publications were prepared as part of the project, which has made valuable contribution to the body of knowledge on the subject and would greatly facilitate understanding of both academia and common man.
 - Wings of Ganga: Part I & II- River and wetland birds of Ganga River.
 - Glimpses of Ganga, Series I&II.
 - Brochures on the biodiversity of the Ganga River, in Hindi and English languages.
 - Brochure: Migratory water birds of Ganga River, Achieving conservation
 - Ganga River: State of Biodiversity at a glance.
 - Macro Fauna of the Ganga River: Status and Conservation of select species.
 - "JALAJ"- A Ganga Prahari Initiative

5.6. ACTION AGAINST OFFICIALS RESPONSIBLE FOR DELAYS IN VARIOUS PROJECTS FOR SANCTION, AWARD OF WORKS ETC.

That as regards order dated 18.12.2019 requiring action against officials responsible for delays in sanction, award of works for various projects, NMCG has been continuously pursuing with the State Governments of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal. In this regard communications were also sent to the Chief Secretaries of the respective States; however, the details are still awaited from their end.

As per the provisions of section 25 of the Water Act and section 21 of the Air Act, primarily the SPCBs are mandated and responsible for laying the consent conditions and ensure compliance of the conditions for prevention, control and abatement of pollution. Under section 18 of the above said Acts, the CPCB exercises the power for superintendence and supervision over the SPCBs and even may issue appropriate directions, as the case maybe, to the SPCBs for mitigating and or controlling/ preventing pollution. That NMCG, while seeking timely submission of the next Quarterly Progress report by 30.03.2020, requested the Chief Secretaries of the respective States vide letter dated 06.03.2020 to issues necessary instructions to the concerned State Authorities/ Departments to furnish the list of officers identified for delays in sanction award of works etc. for various projects and action taken against the erring officers for delay in commencement of sewage infra structure projects in River Ganga basin.

This was reiterated vide reminder letters dated 30.03.2020, 02.06.2020 wherein it was emphasized that aforementioned information is essentially required as per the directions passed by the Hon'ble Tribunal in order dated 18.12.2019. Copy of NMCG office letters dated 06.03.2020, 30.03.2020 and 02.06.2020 are enclosed as **Annexure –VI**.

Uttarakhand has informed through submissions made in their Quarterly Progress Report filed before Hon'ble NGT that so far, adverse entry against 01 Superintending Engineer, warning to 01 Project manager and 03 Assistant Project Engineers and Show Cause Notices to 06 other officers have been issued and appropriate action is being taken as per rules. However, no information has been received from UP, Bihar, Jharkhand and West Bengal with respect to officers identified for delays in sanction award of works etc. for various projects and action taken against those erring officers have been furnished till date. NMCG has been continuously persuading with State governments to expedite the implementation of project and take action, as directed under orders of Hon'ble NGT, against erring officials under intimation to NMCG. This persuasion will continue to see that orders of Hon'ble NGT are complied by States.

6.0 SUBMISSIONS

National Mission for Clean Ganga, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti submits to reaffirm its commitment for rejuvenation of River Ganga by ensuring regular and continuous monitoring of the projects with the concerned State Governments, Central and State Pollution Control Boards and other local bodies and strive for achieving the targets and ensure implementation of directions passed by this Hon'ble Tribunal.


26.6.20
(D. P. Mathuria)

Executive Director (Technical)

Annexure-I

Consolidated Status Report of NMCG on the Quarterly Progress Report Submitted by the States (As on June 2020)						
No.	State	Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 with timelines	Targets achieved and reasons for delay in compliance	Targets not achieved and the revised timelines proposed	Action taken or suggested for violation of timelines or non-achieving of targets	NMCG remarks
1.	Uttarakhand	(i) Prevention of discharge of untreated industrial waste and sewage in the River Ganga and its tributaries, including tapping of drains and bio-remediation, as applicable;	<p><u>Tapping of drains</u> In the sanctioned 19 sewerage infrastructure projects on main stem of Ganga), 61 drains were proposed to be intercepted and diverted. Of which, 51 drains have so far been intercepted.</p> <p><u>Compliance monitoring of the industries</u> During the year 2019-20 (as on 31.03.2020), 54 Grossly Polluting Industries (GPIs) located along the main stem of</p>	<p><u>Tapping of drains</u> Status of interception of remaining 10 drains as follows:</p> <ul style="list-style-type: none"> ● 1 drain intercepted and diverted to STP. ● 1 drain proposed to be intercepted by June 20. ● 06 drains proposed to be intercepted by December 2020. ● 02 drains by March 2021. 	<p><u>Tapping/ Treatment of drains</u> In compliance to Hon'ble NGT's order dated 22.08.2019, 9 drains of the 19 projects, which are likely to be intercepted and diverted after December 2019 have been identified and provided with bio-remediation facilities.</p> <p>Bio remediation of 6 drains are in progress and rest 4 drains does not required intervention as water quality has improved due to lockdown and no pilgrims due to Covid-19 pandemic.</p>	<p><u>Bio-remediation</u> States have been directed to take up bio-remediation of drains from State funds in a meeting held under Chairmanship of Director General, NMCG dated 12.9.2019. It was explained by NMCG that morphology and flow regime of drains may be technically examined to make assessment about their slopes and quantity of flows such that it facilitates retention which is essential for effective bio-remediation using culture of micro-organisms. It was emphasized that these aspects may be evaluated before undertaking these projects.</p>

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			river Ganga have been inspected by UEPPCB. Out of 54 units, 02 were found closed and 52 were found complying.			Further remarks on efficacy of bio-remediation and status are given in para 5.1 of 2 nd Quarterly Report of NMCG.
		(ii) Installation of STPs, CETPs, and making existing CETPs functional and enhance the capacities, so assessed and monitoring of the standards before discharge of water into Ganga River;	<p>STP projects Out of 19 sewerage infrastructure projects sanctioned during 2017-19 under Namami Gange Program, 13 Projects have been completed.</p> <p>Out of 32 STPs with 131.89 MLD treatment capacity, 27 STPs with treatment capacity of 127.745 MLD are functional.</p>	<p>STP projects</p> <p>1. Work stopped due to Covid-19 pandemic and nationwide lockdown.</p> <p>2. Status of remaining 6 sewerage infrastructure projects are as follows:</p> <ul style="list-style-type: none"> ● 2 Projects (Rishikesh and Muni-Ki-Reti) are scheduled to be completed by July, 2020 ● 2 Projects (Rudraprayag and Gopeshwar) by December, 2020. ● One Project related to construction of 2 STPs at Joshimath of which 1(1.08 MLD STP) has already been completed in June, 2019 has delayed <i>force</i> 	<p>STP projects</p> <ul style="list-style-type: none"> ● Bio-remediation facility has been provided on the drains. ● For delay in project execution, liquidated damages (LD) have been imposed on the contractors. ● Disciplinary action is being taken against the officers found prima-facie guilty of not discharging their duty diligently. So far, adverse 	<p>STP projects</p> <p>Projects are regularly monitored by NMCG at the highest level to ensure that completion timelines are invariably met and shortfalls, if any, are duly reported. NMCG ensures that technical hand-holding, assistance prior to grounding of project and during implementation is also provided by field monitoring and supervision visits of PMCs.</p> <p>All the projects will be meeting the timelines given by Hon'ble</p>

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				<p><i>majeure</i> as the work at the other STP (2.70 MLD) site had to be stopped on account of sudden landslide. The STP site has been now relocated to a new site by purchasing private land, where work has again stopped by BRO and is scheduled for completion by Mar, 2021.</p> <p>3. One project of I&D and STP at Srikot which was sanctioned on 08.03.2019 and work thereof had not commenced on the date of last order i.e. 22.08.2019. Under this project, 02 drains are to be intercepted and 02 STPs are to be constructed. The work has commenced on 25.11.2019 and will be completed by December, 2020.</p>	<p>entry against 01 Superintending Engineer, warning to 1 Project manager and 03 Assistant Project Engineers and Show Cause Notices to 06 other officers have been issued and appropriate action is being taken as per rules.</p> <p>Bio-remediation facility has been provided on the drains.</p>	<p>Tribunal except one at Joshimath, which got delayed due to reasons beyond control. Efforts made by State to complete the works have been duly recorded by them.</p>

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			<p><u>CETP Projects</u></p> <ul style="list-style-type: none"> • All the three CETPs in Uttarakhand (situated at IIE Haridwar, IIE Pantnagar, Eldeco SIDCUL Industrial Park Limited, Sitarganj) are operational and performing well. • Treated effluent is conforming to the norms laid down by MoEF&CC for inland water discharge. • All operational industrial units in ESIPL Sitarganj are connected with CETP. • In IIE Pantnagar, out of 499 industries, 254 industries were not-connected with CETP 	<p><u>CETP Projects</u></p> <ul style="list-style-type: none"> • In Industrial Estate Haridwar, out of 531 Industries only 20 Industries are not connected with CETP due to non-availability of conveyance System. This work has already been sanctioned in December 2018 and the work is under progress by UttarakhandPayjal Nigam which is expected to be completed by October, 2020. With this work all industries will have connectivity to CETP, except M/s Hero Motors which has its own ETP. <p>In IIE Pantnagar, the work for connecting remaining 193 industries, has already been sanctioned by SIIDCUL in October 2019 and the work is</p>		All the three CETPs presently conforming to environmental norms for inland water discharge. Besides, providing connectivity of remaining 254 industrial units to CETP, Pantnagar for which works are underway by UttarakhandPayjal Nigam, these industrial units have been reported to have their own functional ETPs to conform to environmental norms for discharge of industrial effluents.

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			because of non-availability of conveyance System. Although they were having their own treatment system. Now, out of these 254 industries, 61 industries have been connected to CETP by laying sewer line.	under progress by UttarakhandPayjal Nigam which is expected to be completed by January, 2021 as the work was hampered due to nationwide lockdown due to Covid-19 pandemic. With this work all industries will have connectivity to CETP.		
		(iii) Installation of Continuous Emission Monitoring System (CEMS) at appropriate locations and Online Monitoring System (OMS);	For real time monitoring, the online continuous monitoring system has been installed at all the three CETPs. State PCB is also regularly monitoring their performance.			<u>OCEMS</u> 51 GPIs in Uttarakhand have installed Online Continuous Effluent Monitoring System (OCEMS) and are connected to CPCB server. SMS alert system for non-compliant units is operational and details are shared with CPCB/ SPCB /Industry /Local

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						Administration (DM Office).
		iv) Usage of treated waste water, sludge manure and setting up of bio-digesters and septage management;	<p><u>Use of treated water</u> Treated water from the existing 45 MLD STP at Haridwar is being used for irrigation.</p>	<p><u>Use of treated water</u></p> <ul style="list-style-type: none"> ● One canal is under-construction for carrying treated water of the 68 MLD STP at Haridwar to the irrigation land and is expected to be completed by July 2020. ● Canals for carrying treated water of STPs at Sarai and Rishikesh to the irrigation land are also under sanctioning stage from Irrigation Department. Timeline for completion is 18 months from date of sanctioning. ● Treated water from 5 MLD STP at Muni Ki Reti, Forest department agrees to use for forest development. 		<p><u>Use of treated water</u></p> <ul style="list-style-type: none"> ● It was reported in the Action Plan submitted by State, that for reuse of treated effluent from existing 18 MLD STP at JagjeetpurHaridwar, a distribution network of 3.97 km already exists, by which ~ 1MLD treated effluent is being reused for irrigation purposes. ● 90 MLD treated water from STP Jagjeetpur, Haridwaris to be used for agriculture purposes. Project consists of 10 km canal to irrigate 616 hectare of land. Project execution has been reported to be underway. ● 17.61 MLD treated water

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			<p><u>Sludge Management</u> The digested sludge from the STPs are being distributed free of cost to the farmers as well as the departments such as Forest, Horticulture etc to use it as manure. Against the production of 24911 cubic meters sludge manure so far, 23177 cubic meters sludge manure has been distributed to the farmers and other state departments free of cost. Characteristics of sludge</p>			<p>from STP Sarai, Haridwar is to be used for agriculture purposes. Project consists of 8 km main canal to irrigate 480 hectare of land.</p> <p>Sludge Management: Due to high moisture content and low density (organic sludge), it becomes challenging to handle large volumes of sludge. Also, in situations where effluent generated from unorganized small/medium scale industries get mixed with sewage in large volumes, the resulting sludge after treatment cannot be used as manure due to presence of heavy metal ions and other hazardous contaminates. New technologies are coming up in the market</p>

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			are also being analyzed regularly to ensure its applicability for use in agriculture and the consumers are also being made aware of these analysis by displaying such information at site. Sludge generation register is being maintained at all STPs.			<p>such as destruction of the dried sludge by incinerating it using a part of dried sludge as fuel (owing to its high calorific value). This reduces sludge volume by up to 80-90%. Widely adopted technologies for sludge processing are:</p> <ul style="list-style-type: none"> • Thermal Sludge Drying • Production of crude oil and other products • Solar Sludge drying • Composting <p>These have been circulated by NMCG amongst States for appropriate adoption vide its letter dated 8.11.2019. State may make necessary interventions in their projects for management of sludge being generated in larger STP plants viz., Jagjeetpur and</p>

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						Sarai (Haridwar), Lakadghat and Muni-ki-Reti at Rishikesh for safe environmental disposal.
		(v) Preventing dumping of waste and scientific waste management including bio-medical wastes, plastic wastes and decentralizing waste processing, including waste generated from hotels, ashrams, etc.;	<p><u>Status of Biomedical Waste Management</u></p> <ul style="list-style-type: none"> • UEPPCB has re-inventoried 2312 Health Care Facilities (HCF). As on 31.03.2020, out of 2312 HCFs, 1233 HCFs have applied for getting authorization and the same have been issued to 955 HCFs. • On 31-05-2019, State Government has authorized the Chief Medical Officer of each District besides UEPPCB, to impose environment 			<p><u>Status of Biomedical Waste Management</u></p> <p>Bio-medical waste management including Common Bio-Medical Based Treatment Facilities (CBMWTF) is being monitored by CPCB and state PCB.</p>

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			<p>compensation of Rs. 50,000/ against the non-complying HCFs.</p> <ul style="list-style-type: none"> Both the Common Bio-Medical Based Treatment Facilities (CBMWTF) have been directed to obtain Environmental compensation by UEPPCB. Government of Uttarakhand has also constituted State Level Advisory Committee under the Chairmanship of Secretary, Health and District Level Monitoring Committee under the Chairmanship of District Magistrate. 			

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			<p><u>Status of Solid Waste Management</u></p> <ul style="list-style-type: none"> • Urban Development Department has prepared and submitted the 'State Action Plan 2017' for the management of solid waste in entire State. • 'State Policy and Solid Waste Management Strategy, 2018' has also been promulgated vide Office Order dated 01.01.2019. • 'The Anti Littering and Anti Spitting Act, 2016' has been promulgated with a provision of fine/penalty of Rs 200 to 5000 and/or six months imprisonment. 	<p><u>Status of Solid Waste Management</u></p> <ul style="list-style-type: none"> • Source segregation has been started in 600 (51.30%) wards and remaining is targeted up to April, 2020. • Out of total 90 Urban Local Bodies (hereinafter ULBs) in the state, 68 ULBs have identified and procured the land under cluster/ standalone approach, for SWM treatment and disposal site. Against balance of 22, 5 ULBs have managed land on rent for SWM purpose, rest 17 have identified and process initiated for land transfer. • 'Plastic to fuel' option is being explored and land has been identified in Dehradun and Haridwar. RFP is being prepared. 		<p>Ghat cleaning activities have been undertaken under NamamiGangeprogramme at 72 ghatsin Haridwar. Solid waste which gets collected is transported to sanitary land fill site and thus prevented from being washed into the river.</p>

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			<ul style="list-style-type: none"> ● Out of 1170 wards in the state, door to door collection of waste is being done in all 1170 (100%) wards. ● Source segregation has been started in 600 (51.30%) wards. <p><u>Status of Plastic Waste Management</u></p> <ul style="list-style-type: none"> ● 26 nos. 'Plastic Compactors' are already installed and income of more than Rs. 92.6 Lacs already generated through the sale of such recyclable plastic. ● Funds for 'Plastic Compactors' already 	<ul style="list-style-type: none"> ● For disposal of Municipal Solid Waste/ RDF (Refused Derived Fuel), Waste to Energy Policy, 2019 has been notified. RFP is prepared and is under examination. 		

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			<p>released to 17 more ULBs tender process is underway.</p> <ul style="list-style-type: none"> 'Plastic Processing Plant' is functional at Haldwani and making it into plastic pieces (granules) for making of roads, plastic pipes etc. 			
		(vi) Floodplains identification and zone demarcation with restrictions against any development/ construction/ encroachment;	<p><u>Floodplain Zoning</u></p> <ul style="list-style-type: none"> Flood Plain Zone notified in two stretches namely; <ol style="list-style-type: none"> 10 Km reach of river Bhagirathi in District Uttarkashi, from Gangotri to BadethiChungi 	<p><u>Floodplain Zoning</u></p> <ul style="list-style-type: none"> Preparation of flood plain-map and subsequent notifications in respect of the 6 stretches is likely to be completed by September, 2020. As per updated progress approximately 80% work of flood plain zoning has been 		Details have been provided under para 5.4 of 2 nd Quarterly Report of NMCG.

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			<p>(b) 50 Km reach of river Ganga in District Haridwar, from Chandi bridge to Kalsiya (UP Border).</p> <ul style="list-style-type: none"> • Survey and Hydrological study work in other 6 stretches namely <ol style="list-style-type: none"> (1)Gangotri to Devprayag, (2) Bhilangana river, (3) Badrinath to Devparyag, (4) Mandakani River, (5) Devparyag to Rishikesh (6) Rishikesh to Bhimgoda barrage has been completed. 	<p>completed.</p> <ul style="list-style-type: none"> • In District Uttarkashi, 06 Nos encroachers have been identified in flood plain notified area and the process for removal of these encroachment has been initiated as per the provisions of Uttarakhand Flood Plain Zoning Act, 2012. • In District Haridwar, 13 Nos encroaches have been identified in the flood plain notified area and the process for removal of these encroachment has been initiated as per the above said Act. 		

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		(vii) Maintenance of E-flow as notified by Ministry of water Resources	<p><u>E-flow</u></p> <ul style="list-style-type: none"> Government of Uttarakhand vide order dated 05-06-2018 had directed all the hydro projects developers in the state of Uttarakhand to release minimum e-flow of 15% of the average lean season flow of that river from their projects and Uttarakhand Jal Vidhyut Nigam limited (UJVNL) is the monitoring agency for compliance of e-flow arrangements in the State of Uttarakhand. UJVNL and various other Hydro project developers in the State 	<p><u>E-flow</u></p> <ul style="list-style-type: none"> NHPC is not releasing e-flow from their project due to technical issues. Further NHPC vide letter dated 23.10.2019 has requested Government of Uttarakhand to take up the issue with Ministry of Environmental and Climate Change, for prospective applicability of the judgement of Hon'ble NGT dated 09-08-2017 for maintaining minimum e-flow. In response to the request of NHPC, UJVNL has formed committees for technical examination towards release of e-flow as per order dated 05-06-2018 of Government of Uttarakhand from Dhauliganga (280 W) and Tanakpur (120 		Details have separately been provided under section 5.3 of of 2 nd Quarterly Report of NMCG.

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			of Uttarakhand are maintaining e-flow as per the norms except NHPC.	MW) operational projects of NHPC.		
		(viii) Other directions including displaying water quality data in public domain and at prominent places, development of bio-diversity parks, prohibition of river bed mining, collection of environmental compensation from violators and involvement of society including religious, charitable, social and educational institutions	<p><u>Installation of STPs by HEPs</u></p> <p>There are 21-Hydro Electric Projects (HEPs), out of which only 6-HEPs are above 25 MW capacity and required sewage treatment system for treatment and disposal of sewage. All these 6-HEPs have installed STPs of appropriate capacities for treatment and disposal of waste water.</p> <p><u>Water Quality</u></p>			Water Quality Monitoring

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		for preventing and remedying pollution of River Ganga.	<p><u>Monitoring</u> The Monitoring of water quality of river Ganga and its tributaries are being undertaken at 29 places. UEPPCB and UttarakhandPeyjal Nigam has installed real time water quality monitoring stations at Hari kiPauri and VIP Ghat, respectively at Haridwar. Water Quality of River Ganga indicate that upto Rishikesh is “A” class and after Rishikesh to downstream of Haridwar is “B” Class which is fit for outdoor bathing.</p> <p><u>Prohibition of River Bed Mining</u></p>	<p><u>Prohibition of River Bed Mining</u> ● In order to prevent illegal mining,</p>		The Dissolved Oxygen which is indicator of the health of the river is well above the bathing criteria of 5 mg/l through the entire stretch of river Ganga and sufficient to support the aquatic life and healthy ecosystem of the river. River is meeting the BOD criteria of 3 mg/l and Faecal coliform criteria of 2500 MPN/100 ml in upper stretch of river Ganga in Uttarakhand. In the upper stretch of river Ganga, in Uttarakhand, the river water quality generally also meets the bathing water quality criteria and river is relatively clean. Already acceptable water quality improved in upper reaches of Ganga and has been found to be of Category-A by recent assessment done by IIT Roorkee.

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			<ul style="list-style-type: none"> ● River Bed Mining in the State of Uttarakhand is carried out in highly regulated and scientific manner as per the provisions of State Mining Policy and Uttarakhand Mining Mineral Rules, 2001 (Amended from time to time). ● The State Mining Policy and Rules does not permit use of machines i.e. JCB, Poclain etc. for excavation of River Bed Material. Also, no suction pumps are permitted for river bed mining. ● Further, as per the 	<p>illegal storage and illegal transportation, the State Government has proposed to establish District Anti-Illegal Mining Force in each District of the State in which the personnel shall be kept on deputation from the Police Department.</p> <ul style="list-style-type: none"> ● The Government is also planning to enforce use of a vehicle tracking system on all the vehicles involved in transportation of minerals, so that the real time movement of vehicles can be tracked. 		

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			<p>existing mining policy 2016, mining activities are not permitted from 30th June onwards up to 30th September during the Monsoon season and also mining is prohibited from sunset to sunrise.</p> <ul style="list-style-type: none"> At District level, an Anti-Mining Cell comprising of officials from Revenue Department, Mining Department, Forest Department and Police Department is constituted for checking illegal mining, illegal storage and illegal transportation. 			

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			<ul style="list-style-type: none"> To transport mineral from one place to another place a transit pass (rawana) is mandatory as per the relevant Rules. At every mine's entry and exit gate installation of CCTV camera and weigh bridges at entry gate have been made compulsory. <p><u>Bio-diversity Parks</u></p> <ul style="list-style-type: none"> Bio-diversity Zone has been created in 25 hectare area of JhilmilJheel Wetland Conservation Reserve Rasiyabad of Haridwar forest division. 	<p><u>Biodiversity Parks</u></p> <p>Under the Action Plan 7651 Ha area has been planted for 2019-2. Efforts are being made to develop more Ganga Vatikas under NamamiGange Program.</p>		

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			<ul style="list-style-type: none"> Records of plants, animal and birds inhabiting the area are being maintained. For making awareness about conservation of natural ecosystem on the banks of river Ganga, 6 Ganga Vatika/ Eco Parks has been developed in Haridwar, Rishikesh, Uttarkashi, Kunaun (under Rajaji National Park), and Lachhiwala (Dehradun) and Siddhabali Kotdwar with total area of 13.25 ha. <p><u>IEC activities</u></p>			

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			<p>Forest Department of Uttarakhand is continuously organizing awareness programs, events and campaign among public specially youths & school children regarding the need, importance and way of keeping Ganga clean through various activities. PMU office Forestry Interventions for Ganga is also contentiously organizing program on specific occasions eg. Ganga VriksharopanShaptah, Ganga Divas, World Environment Day, International Biodiversity Day etc. under</p>			

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			<p>NamamiGange Program. Total 57,925 plants has been planted during Ganga VriksharopanShaptah.</p> <p><u>Environment Compensation(EC)</u></p> <ul style="list-style-type: none"> ● Board has also recovered Rs 73.76 Lakhs as an amount of Environment Compensation from the defaulting industries. ● Directions under the Water (Prevention and Control of Pollution) Act, 1974 was issued on 25.01.2019 to 01 hotels discharging untreated waste into the river. As on date, 04 hotels have complied. 			

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			<ul style="list-style-type: none"> ● Rs 14.00 Lakh has been collected as EC from defaulting 50 Health Care Facilities. ● Apart from EC UEPPCB has also filed complaint against 4 HCF and 1 CBWTF, before the Designated Court to take action under section 15 of the Environment (Protection) Act ,1986. ● Till date, ULBs have collected Rs. 110.53 Lakh as penalties from plastic users/ violators. ● Till now, Rs. 24.07 Lakh fine has been recovered from violators against littering. ● In the financial Year 2018-19, in District 			

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			<p>Haridwar 1333 cases of illegal transportation/illegal mining or storages have been reported and a sum of Rs. 3.91 crore has been recovered as penalty. During this financial year (Upto April 2020) in District Haridwar 1371 cases of illegal transportation/illegal mining or storages have been reported and a sum of Rs. 3.50 crore has been recovered as penalty.</p> <ul style="list-style-type: none"> ● State Program Management Group UK, has issued notices to 62 Households in Deveprayag town which 			

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			<p>were found directly discharging untreated sewage into the River Ganga at Devprayag town.</p> <p>Others</p> <ul style="list-style-type: none"> To avoid pollution of rivers, State Government has issued separate guidelines for rafting under the River Rafting/ Kayaking Rules (Amendment 2018) 			

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2.	Uttar Pradesh	(i) Prevention of discharge of untreated industrial waste and sewage in the River Ganga and its tributaries, including tapping of drains and bio-remediation, as applicable;	<p><u>Bio-remediation of drains</u> With regard to undertaking interim remedial measures for treatment of drains till permanent infrastructure is in place for control of pollution, the State has prepared DPR amounting Rs. 1796.00 Crores for treatment of 459 drains meeting river Ganga and its 10 tributaries namely Yamuna, Rapti, Gomti, Sai, Kali, Hindon, Saryu, Pandu, Varuna and Ramganga.</p> <p><u>Tapping of drains</u> • <u>Segment-B, Phase-I, Biinor to Kanpur</u></p>	<p><u>Bio-remediation of drains</u> State ULBs have been asked by Urban Development Department of UP to take up treatment of drains till permanent infrastructure for sewage treatment is created vide letter dated 3.2.2020.</p> <p><u>Tapping of drains</u> • <u>Segment-B, Phase-I, Biinor to Kanpur</u></p>	<p><u>Tapping/ Treatment of drains</u></p>	<p><u>Bio-remediation</u> States have been directed to take up bio-remediation of drains from State funds in a meeting held under Chairmanship of Director General, NMCG dated 12.9.2019. It was explained by NMCG that morphology and flow regime of drains may be technically examined to make assessment about their slopes and quantity of flows such that it facilitates retention which is essential for effective bio-remediation using culture of micro-organisms. It was emphasized that these aspects may be evaluated before undertaking these projects.</p> <p>Further remarks on efficacy of bio-remediation and status are</p>

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			<p>Out of 86 drains, 27 drains are tapped and 10 nos of drains require no intervention due to low sewage load.</p> <p>49 drains proposed to be tapped under various ongoing projects.</p>	<p>Status of interception of remaining 49 drains as follows:</p> <ul style="list-style-type: none"> ● 11 drain proposed to be intercepted and diverted to STP by Sep 2020. ● 13 drain proposed to be intercepted and diverted to STP by June 2021. ● 01 drain proposed to be intercepted and diverted to STP by Jan 2022. ● 04 drain proposed to be intercepted and diverted to STP by Mar 2022. ● 15 drains – Projects have been sanctioned with the timeline of 24 months from start of the projects. ● 5 drains – DPR under preparation with the timeline of 	<ul style="list-style-type: none"> ● <u>Segment-B, Phase-I, Biinor to Kanpur</u> a. For 29 drains under ongoing projects, minimum timeline is to be adhered. Every efforts are being made to minimise the timeline. b. 15 drains are to be covered in sanctioned schemes; the timeline mentioned as usual is 24 months from date of LOA. Every efforts will be made to minimise the timeline c. After sanction of projects, 24 months will be required for completion of projects. 	<p>given in para 5.1 of 2nd Quarterly Report of NMCG.</p>

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			<ul style="list-style-type: none"> <u>Phase-II, Kanpur to UP Border</u> <p>Out of 215 drains, 82 drains are tapped and 14 nos of drains require no intervention due to low sewage load. 119 drains proposed to be tapped under various ongoing projects.</p>	<p>24 months from start of the projects.</p> <ul style="list-style-type: none"> <u>Phase-II, Kanpur to UP Border</u> <p>Status of interception of remaining 119 drains as follows:</p> <ul style="list-style-type: none"> ● 34 drain proposed to be intercepted and diverted to STP by Dec 2020. ● 12 drain proposed to be intercepted and diverted to STP by Sep 2021. ● 42 drains – Projects have been sanctioned with the timeline of 24 months from start of the projects. ● 31 drains – DPR under preparation with the timeline of 24 months from start of the 	<ul style="list-style-type: none"> <u>Phase-II, Kanpur to UP Border</u> <p>a. For 46 drains under ongoing projects, minimum timeline is to be adhered. Every efforts are being made to minimise the timeline.</p> <p>b. 42 drains are to be covered in sanctioned schemes, the timeline mentioned as usual is 24 months from date of LOA. Every efforts will be made to minimise the timeline.</p>	

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			<p><u>Compliance monitoring of the industries</u> During December 2019 to April 2020, 75 GPIs were found defaulting out of total 1533 GPIs total identified. U.P. Pollution Control Board has issued Show Cause Notices against 45 GPIs and closure orders against 4 GPIs.</p>	projects.	c. After sanction of projects, 24 months will be required for completion of projects <u>Compliance monitoring of the industries</u> Environmental compensation of Rs. 361.74 Lakh has also been imposed against defaulting 65 GPIs.	<u>Compliance monitoring of the industries</u> Compliance monitoring of GPIs located in Ganga Basin is carried out by CPCB under Namami Gange Program through Third Party Institutions (TPIs). Details are given in Enclosure to this Annexure.
		(ii) Installation of STPs, CETPs, and making existing CETPs functional and enhance the capacities, so assessed and	<u>STP projects</u> Out of 45 sewerage infrastructure projects sanctioned, 20 Projects	<u>STP projects</u> 20 sewerage projects are under progress while 05 projects are under tendering stage.	<u>STP projects</u> U.P. Pollution Control Board is regularly monitoring the status of compliance of Sewage Treatment Plants (STPs) and Common	<u>STP projects</u> However, projects are regularly monitored by NMCG at the highest level to ensure that completion timelines are

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		monitoring of the standards before discharge of water into Ganga River;	have been completed.	<p><u>CETP Projects</u></p> <ul style="list-style-type: none"> • 20 MLD CETP at Jajmau Kanpur is under progress. Work awarded on Feb 2019. Completion under 24 months. • Upgradation of 6.5 MLD CETP at Mathura – Under tendering 	<p>Effluent Treatment Plants (CETPs). 13 STPs have been found defaulting during December, 2019 to April, 2020.</p> <p>Environmental Compensation of Rs. 295.53 Lakhs have been issued against the operating agencies of the STPs.</p> <p><u>CETP Projects</u></p> <p>It is submitted that 01 CETP out of 07 CETPs in Uttar Pradesh has been found defaulting against which the notice for imposing Environmental Compensation of Rs. 40.2 Lakhs has been issued.</p>	invariably met and shortfalls, if any, are duly reported. NMCG ensures that technical hand-holding, assistance prior to grounding of project and during implementation is also provided by field monitoring and supervision visits of PMCs.

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				<ul style="list-style-type: none"> • Upgradation of 4.5 MLD CETP at Banthar – Sanctioned and under tendering • Upgradation of 2.15 MLD CETP at Unnao – Sanctioned. 		
		(iii) Installation of Continuous Emission Monitoring System (CEMS) at appropriate locations and Online Monitoring System (OMS);	<p><u>OCEMS</u></p> <p>As per the latest report 942 GPls have installed OCEMS and 120 GPls have installed PTZ web Camera also.</p>			
		iv) Usage of treated waste water, sludge manure and setting up of bio-digesters and septage management;	<p><u>Use of treated water</u></p> <p>The State has 104 STP with installed capacity of 3200 MLD, against which the capacity utilization is 2248 MLD which is 68%.</p>	<p><u>Use of treated water & Septage management</u></p> <p>The Faecal and Septage Treatment Plant Projects have been implemented in Jhansi and Unnao</p>		<p><u>Usage of Treated water</u></p> <p>Treated waste water reuse in accordance to Ministry of Power notified Tariff Policy'2016 wherein treated</p>

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			<p>At present nearly 410 MLD treated water is being used in agriculture, rest is going for augmentation of river flow.</p> <p>State is implementing projects of tertiary treatment and supply of treated water to Indian Oil Corporation Limited, Mathura and Panki Power Plant in Kanpur.</p> <p>The use of secondary treated water in agriculture is being done at Jajmau, Prayagraj, Varanasi etc.</p> <p>The State has</p>	<p>and are under implementation in Chunar.</p> <p>The projects of septage management for Rs. 200 Crores have been approved and tendered in 35 AMRUT towns namely</p> <p>1.Aligarh, 2.Shahjahanpur 3. Pilibhit, 4.Pt. DeenDayalUpadhaya Nagar, 5.Ayodhya, 6.Moradabad, 7.Gonda, 8.Bahraich, 9.Hathras, 10.Shikohabad , 11. Fatehpur, 12.Akbarpur, 13. Deoria, 14.Baraut, 15. Hapur, 16. Khurja, 17.Shamli, 18. Basti, 19.Banda, 20. Jhansi, 21. Lalitpur, 22. Orai, 23. Farrukhabad, 24.Hardoi, 25.Sitapur, 26.Amroha, 27. Badaun, 28. Chandausi, 29.Jaunpur, 30. MaunathBhanjar, 31.Azamgarh. 32. Muzaffarnagar 33. Rampur 34.Mathura 35.Saharanpur.</p>		<p>waste water from STPs located within 50km radius is to be facilitated by Power Plants for non-potable purposes. Further limits of consumption have also been introduced wef December 2017 towards usage of water in Thermal power plants.Other regulations have also been introduced for this purpose.</p> <p>Sludge Management: Due to high moisture content and low density (organic sludge), it becomes challenging to handle large volumes of sludge. Also, in situations where effluent generated from unorganized</p>

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			promulgated the Septage Policy on 31.10.2019.	The projects in 17 towns are under re-tendering. 1. Gorakhpur 2. Etawh 3. Mirzapur 4. Vindhyanchal 5. Firozabad 6. Mainpuri 7. Sultanpur 8. Ballia 9. Eta 10. Ghazipur 11. Ghaziabad 12. Lucknow 13. Kanpur 14. Agra 15. Meerut 16. Varanasi 17. Prayagraj.		small/medium scale industries get mixed with sewage in large volumes, the resulting sludge after treatment cannot be used as manure due to presence of heavy metal ions and other hazardous contaminates. New technologies are coming up in the market such as destruction of the dried sludge by incinerating it using a part of dried sludge as fuel (owing to its high calorific value). This reduces sludge volume by up to 80-90%. Widely adopted technologies for sludge processing are: <ul style="list-style-type: none"> • Thermal Sludge Drying • Production of crude oil

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						<p>and other products</p> <ul style="list-style-type: none"> • Solar Sludge drying • Composting <p>These have been circulated by NMCG amongst States for appropriate adoption vide its letter dated 8.11.2019. State may make necessary interventions in their projects for management of sludge being generated in larger STP plants for safe environmental disposal.</p>
		(v) Preventing dumping of waste and scientific waste management including bio-medical wastes, plastic wastes and decentralizing waste processing,	<u>Solid Waste Management</u> With regard to sanitation in Ganga Towns, under Swachh Bharat Mission all 21 ULB's have been declared and certified	<u>Solid Waste Management</u> Work for two plants of 140 TPD (Mirzapur- 100TPD; Ballia- 40TPD) had been awarded for construction. However due to dispute with		Ghat cleaning activities have been undertaken under Namami Gange programme at 84 ghats in Varanasi, 20 in Kanpur, 19 in Bithoor, 27 in Mathura-Vrindavan, 21 in Prayagraj. Solid waste which

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		including waste generated from hotels, ashrams, etc.;	<p>ODF Status. 12 ULBs have been certified ODF+ status, 5 ULBs have been certified ODF++.</p> <p>All ULBs have been doing door to door collection of waste. Total waste generation in 21 towns is 3,275 TPD out of which the total capacity of mechanized processing 2,650 TPD i.e. 81% is established in 4 major towns i.e. Kanpur, Varanasi, Prayagraj and Kannauj.</p>	<p>concessionaire the work has been delayed and it is expected to resolve the dispute and complete these plants by March 2021.</p> <p>In addition, three windrows based mechanised plants (Farrukhabad/ Ghazipur/ Gangaghat - total 220 TPD) has also been sanctioned and first tranche of funds Rs.12.00 Cr. (Rupees Crore) has been released for establishing the plants. It is expected to complete these plants by March 2021. This will enable mechanised processing plant capacity to be around 3,010 TPD i.e. 92% against total 3,275 TPD.</p> <p>Training and capacity building of all ULBs has been imparted to adopt decentralised processing</p>		gets collected is transported to sanitary land fill site and thus prevented from being washed into the river.

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				<p>method for scientific treatment of waste and it is aimed that by December 2020 all smaller ULBs shall have proper decentralised processing capacity.</p> <p>Material Recovery Facility (MRF) has been sanctioned in every ULB for which the lands have been identified and construction work is under progress.</p> <p>Garbage from 38 out of 39 Garbage Vulnerable Points (GVPs) has been removed. In one site in Mirzapur it couldn't be removed as there is no approach road or path way to reach the point. Efforts are being made to eliminate the same at earliest.</p> <p>Total 46 numbers of open dumps as reported have been removed.</p>		

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			<p><u>Plastic Waste Management</u> The strict enforcement has been done for plastic ban in the State. The total quantity of 126 Tons of banned plastic has been seized in the ULBs along the river Ganga and 1.27 Crore of penalty has been imposed for violation of using banned plastic.</p>	<p>There is no legacy waste site situated within 1 KM from the banks of river Ganga. For accumulated legacy waste in Prayagraj, Kanpur & Varanasi the work of bio-remediation of the legacy waste is under tendering. Due to Covid, work is hampered and expected to begin the work after monsoon.</p>		
		(vi) Floodplains identification and zone demarcation with	<p><u>Floodplain Zoning</u> Study for demarcation of</p>	<p><u>Floodplain Zoning</u> ● Budget provision has been made</p>		<p><u>Flood Plain Zoning</u> Details are given under para</p>

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		restrictions against any development/ construction/ encroachment;	flood plain zone (FPZ) of River Ganga in Segment-B, Phase-I and the field verification completed.	<p>in financial year 2020-21 for permanent demarcation of flood plain zone by fixing up stone pillars in Segment B Phase-I. It is further submitted that the Irrigation and Water Resources Department, UP has finalized tender for the works related to demarcation and fixing of boundary pillars of the flood plain zone in Segment 8 Phase-I. Due to Covid-19 pandemic, the works related to demarcation and fixing of boundary pillars of the flood plain zone will be started after the lockdown.</p> <ul style="list-style-type: none"> • For Phase-II, identification of flood plain zone by Central Water Commission has been reported to be under process. 		5.4 of 2 nd Quarterly report of NMCG.

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		(vii) Maintenance of E-flow as notified by Ministry of water Resources	<p><u>E-flow</u></p> <ul style="list-style-type: none"> As per the report of Irrigation and Water Resources Department, Uttar Pradesh, received in UP Pollution Control Board on 06.05.2020, the E-flow is maintained as per the provisions of the notification. 			<p><u>E-flow Assessment</u></p> <p>Details are given under para 5.4 of 2nd Quarterly report of NMCG.</p>
		(viii) Other directions including displaying water quality data in public domain and at prominent places,	<p><u>Conservation of Ground water</u></p> <p>As per Ground Water Resource Estimation, 2017, out of 820 blocks of</p>			

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		development of bio-diversity parks, prohibition of river bed mining, collection of environmental compensation from violators and involvement of society including religious, charitable, social and educational institutions for preventing and remedying pollution of River Ganga.	<p>Uttar Pradesh :</p> <p>i. 82 blocks have been categorized as 'Over-Exploited' (ground water extraction is >100%).</p> <p>ii. 47 as 'Critical' (ground water extraction is >90 &<100%),</p> <p>iii. 151 as 'Semi- Critical' (ground water extraction is >70 &<90%), and</p> <p>iv. 540 as 'Safe' (whereground water extraction is <70%).</p>			

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			<p>v. Out of 10 Urban Agglomerates, 9 have been categorized as 'Over-exploited' and 1 as 'Critical'.</p> <p>Under “Rajya Bhoojal Sanrakshan Mission”, the progress of some major works upto April 2020 are given below:</p> <p>i. Check Dam – 2094/3738 completed.</p> <p>ii. Pond Rejuvenation / Construction – 26364/ 58554 completed</p> <p>iii. Farm pond – 169730/180615 completed</p> <p>iv. Distribution of Drip /</p>			

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			<p>Sprinkler System – 37086/107791 completed.</p> <p>The minor irrigation Department has constructed 5884 Check Dams and 779 ponds and target for the current year 2020-21 is construction of 183 Check Dams and 116 ponds.</p> <p><u>Afforestation and Biodiversity Parks</u> In all total 22.59 Crore seedlings were planted in the State in 2019. Forest Survey of India, Dehradun has been assigned the task of</p>	<p><u>Biodiversity Parks</u> In July, 2020 the State has planned to plant 25 Crore seedlings and all preparation for planting of seedlings including raising of seedlings by the Department of Environment, Forest and Climate Change, Government of Uttar</p>		<p><u>Biodiversity Parks</u> NMCG has advised the State to prepare the proposals for setting up of bio-diversity parks in accordance to the guidelines prepared by CPCB in expert consultation with Prof CR Babu.</p>

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			<p>monitoring of the survival of the seedlings planted in the year 2019.</p> <p><u>Restoration of Water Bodies</u> Currently the State has in all 07 wetlands notified as Ramsar sites of International Importance. The Environment, Forest and Climate Change Department, UP has identified 226 potential wetlands existing within 10 km of the Ganga river and the projects has been sanctioned on 16.10.2019.</p> <p><u>Water Quality Monitoring</u> U.P. Pollution Control</p>	<p>Pradesh, is being undertaken.</p> <p>Also, the sites for development of Bio-diversity Park in 25 district in the main stem Ganga and in 02 districts in Yamuna covering a total area of 3591.984 ha. The project proposal is under preparation.</p>		<p>Water Quality Monitoring: Dissolved Oxygen which is indicator of the health of the river is well above the bathing criteria of 5 mg/l through the entire stretch of river Ganga</p>

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			<p>Board is regularly monitoring the water quality of River Ganga at 32 sampling points in Uttar Pradesh. The monitoring reports of water quality of river Ganga is being uploaded regularly on the UPPCB website www.uppcb.com.</p> <p><u>Prohibition of River Bed Mining</u> District officers are ensuring strict adherence to rules and action is taken in cases of illegal mining, transportation and storage of minerals in order to check loss to the environment and public</p>	<p><u>Prohibition of River Bed Mining</u></p> <ul style="list-style-type: none"> • Under Integrated Mining Surveillance System, Vehicle Registration is under progress with 30100 registrations done so far. • 150 weigh bridges installed in mining areas & integrated with 		<p>and sufficient to support the aquatic life and healthy ecosystem of the river. River is meeting the BOD criteria of 3 mg/l and Faecal coliform criteria of 2500 MPN/100 ml in Uttar Pradesh upto Kannauj. Downstream of Kannauj, the BOD values are only marginally high above the criteria limit in some of the towns and Faecal coliform remains an issue in many of the towns which will be eventually taken care after operation of ongoing sewerage projects and other regulatory measures.</p> <p>Based on manual Water Quality Monitoring, in the middle stretch of the river, the</p>

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			<p>exchequer.</p> <ul style="list-style-type: none"> No. of raids conducted – 34,689 No. of FIR Lodged – 1417 No. of Complaint Lodged – 4362 Compounding Amount (Rs. in Crore) – 122.05 Cr <p><u>Remediation of Chromium dump at Rania and Khanchanpur Village near Kanpur</u></p> <p>The Infrastructure & Industrial Development Department,U.P. has</p>	<p>state command center.</p> <ul style="list-style-type: none"> Drone Monitoring of mines as per requirement. Installation of automated check gates under process in collaboration with nodal agency UPDESCO. <p><u>Remediation of Chromium dump at Rania and Khanchanpur Village near Kanpur</u></p> <p>The work related to finalization of DPR, technical evaluation of DPR, bidding etc. got hampered due to lockdown in view of COVID-19 pandemic. Therefore, the delay</p>		<p>assessment of the water quality data at some of the important towns of Uttar Pradesh viz. Farrukhabad, Kanpur, Prayagraj and Varanasi reveals that water quality of river Ganga in terms of DO, BOD and Total coliform has improved in April and May viz., DO level increased from 3.4 to 37.9 percent, BOD decreased from 13.8 to 28.6 percent and Total coliform decreased from 9.6 to 50 percent. During lockdown period the water quality of river Ganga at all the above locations has been found in Category 'B' i.e. useful for bathing purpose, as per the C.P.C.B notified criteria</p>

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			<p>nominated UP State Industrial Development Authority (UPSIDA) as nodal agency for the execution of work.</p> <p>The meetings of Technical Advisory Committee were held on 20.03.2020 and 14.05.2020. The Technical Committee has approved the Bid Document presented by UPSIDA.</p> <p>The NIT has been published on 16.05.2020. State Government has transferred amount of Rs23.44 Crore to the ESCROW account on 27.03.2020.</p>	<p>caused owing to this is requested to be condoned. The work will be started as soon as the tenders are approved.</p>		<p>"Designated best use of classification of surface water". Similar observations about improvement of water quality have also been arrived based on Real Time Water Quality Monitoring.</p>

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3.	Bihar	(i) Prevention of discharge of untreated industrial waste and sewage in the River Ganga and its tributaries, including tapping of drains and bio-remediation, as applicable;	<p><u>Screens of drains</u> Out of 126 Nallas in the Ganga towns, 124 Nallas has been screened. Rest 2 Nallas screening not required.</p> <p><u>Bio-remediation</u> Bio-remediation works going on in Patna at 2 drains namely Rajapura&DanapurCantt. Trial period has been completed.</p>	<p><u>Bio-remediation</u> Further, State has invited tenders for selection of agency for in-situ treatment through bio-remediation of drains joining River Ganga and its tributaries on 14.10.2019. However, bids were cancelled due to receipt of single tender. Proposal was re-tendered on 4.12.2019 and was cancelled on 20.3.2020. It has been re-tendered 3rd time on 8.5.2020 and due for opening on</p>		<p><u>Bio-remediation</u> States have been directed to take up bio-remediation of drains from State funds in a meeting held under Chairmanship of Director General, NMCG dated 12.9.2019. It was explained by NMCG that morphology and flow regime of drains may be technically examined to make assessment about their slopes and quantity of flows such that</p>

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			<p><u>Compliance monitoring of the industries</u> No information has been provided by State in 2nd Quarterly Report now submitted to NGT.</p>	2.6.2020.		<p>it facilitates retention which is essential for effective bio-remediation using culture of micro-organisms. It was emphasized that these aspects may be evaluated before undertaking these projects. Further remarks on efficacy of bio-remediation and status are given in para 5.1 of 2nd Quarterly Report of NMCG.</p> <p><u>Compliance monitoring of the industries</u> Status of GPIs monitored by CPCB under NamamiGange Project is given in Enclosure to this Annexure.</p>
		(ii) Installation of STPs, CETPs, and making existing	<u>Status of STPs and completion timelines:</u> 2 projects have been	Status of STPs and completion timelines:		<u>Status of STPs and completion timelines:</u> Projects are regularly

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		CETPs functional and enhance the capacities, so assessed and monitoring of the standards before discharge of water into Ganga River;	completed. i.e.Karmalichak STP (37 MLD) and Beur STP (43 MLD).	River Ganga <ul style="list-style-type: none"> • 18sewerage infrastructure projects are under various stages of implementation with completion timelines as below. i. Beur Sewerage Network – Dec 2020, ii. Saidpur STP & Adjoining Network – June 2020 iii. Saidpur Sewerage Network – December 2020 iv. Karmalichak Sewerage Network – December 2020 v. Pahari STP – November 2020 vi. Pahari Zone-IV A (South) – December 2020 vii. Pahari Zone V – December 2020 viii. Sultanganj – December 2020 ix. Mokama – December 2020 x. Sonapur – December 2020 		monitored by NMCG at the highest level to ensure that completion timelines are invariably met and shortfalls, if any, are duly reported. NMCG ensures that technical hand-holding, assistance prior to grounding of project and during implementation is also provided by field monitoring and supervision visits of PMCs. <u>River Ganga</u> i. Karmalichak STP – Completed in November 2019. Trial run in progress. ii. Beur STP – Completed. Trial run in progress. CA&FS studies are required to

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				xi. Barh – December 2020 xii. Naugachhiya- December 2020 xiii. Bakhtiyarpur – December 2020 xiv. Maner – December 2020 xv. Digha – December 2022 xvi. Kankarbagh – December 2022 xvii. Begusarai – September 2021 xviii. Chappra – June 2021 • 09 projects are under tendering stages (Munger, Hajipur, Bhagalpur, Khagaria, Barahiya, Kahelgaon, and Fatuah, Danapur, Phulwarishariff in one package). Expected date of completion December 2021. • 1 project of Buxar– Tender to be floated. River Punpun A scheme comprising I&D and		be undertaken by State government to evaluate the gap in sewage generation and treatment capacity including capacity to handle faecal sludge through septic tanks as well as impact of sewage from these towns on river Ganga water quality. Other alternatives for management of sewage have to be explored by State including Faecal Sludge and Septage management (FSSM) schemes for smaller towns with population less than 50000. Most of towns in these tributaries have much lesser population. Accordingly, state must explore Faecal Sludge management and Septage

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				<p>STP of 7 MLD capacity has been approved for Rs. 35.49 Cr. AA & ES has been obtained. The scheme will cater all Nallas. Expected date of completion December 2021.</p> <p>River Ramrekha DPR for tapping of all drains under-preparation (by December 2019). Project to be completed by June 2021.</p> <p>River Sikrahana DPR for tapping of all drains under-preparation (by December 2019). Project to be completed by June 2021.</p> <p>River Sirsia DPR for tapping of all drains under-preparation (by December 2019). Project to be completed by June 2021.</p>		management option for these small towns on 12 tributaries. State has been advised accordingly also.

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				<p>River Parmar DPR for tapping of all drains under-preparation (by December 2019). Project to be completed by June 2021.</p> <p>Further DPR for liquid waste management for 15 towns situated on tributaries of river Ganga (River Sone, BurhiGandak, Kosi, Bagmati, Gandak, Mahananda, Kiul) are also under preparation.</p>		<p><u>CETPS</u> It was informed by State in its 1st Quarterly Report submitted to NGT that they are contemplating to have CETPs for the industrial areas at Fathua (2 MLD), Barari (1 MLD), Hajipur (6 MLD), and Bela (5 MLD). No further progress has been indicated by the State in 2nd Quarterly Report now submitted to NGT.</p>

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		(iii) Installation of Continuous Emission Monitoring System (CEMS) at appropriate locations and Online Monitoring System (OMS);	<u>OCEMS:</u> No information has been provided by state in its 2 nd Quarterly Report now submitted to NGT.			<u>OCEMS</u> 44 GPIs in Bihar have installed Online Continuous Effluent Monitoring System (OCEMS) and are connected to CPCB server. SMS alert system for non-compliant units have been operationalized and details are shared with CPCB/ SPCB/ Industry /Local Administration (DM Office).
		iv) Usage of treated waste water, sludge manure and setting up of bio-digesters and septage management;	No information has been provided by state in its 2 nd Quarterly Report now submitted to NGT.			<u>Usage of Treated water</u> State in its 1 st Quarterly progress report submitted to NGT has informed that they have decided to utilize the treated Waste Water for irrigation purpose for which Water Resources Department has prepared a DPR. Further, it has been proposed to

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						<p>utilize the treated waste water at nearby NTPC such as at Barh, Kahalgaon in accordance to Ministry of Power notified Tariff Policy'2016 wherein treated waste water from STPs located within 50km radius be utilised by Power Plants for non-potable purposes. Further limits of consumption have also been introduced wef December 2017 towards usage of water in Thermal power plants. Other regulations have also been introduced for this purpose.</p> <p>Sludge Management: Due to high moisture content and low density (organic sludge), it becomes challenging to handle large volumes of sludge. Also,</p>

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						<p>in situations where effluent generated from unorganized small/medium scale industries get mixed with sewage in large volumes, the resulting sludge after treatment cannot be used as manure due to presence of heavy metal ions and other hazardous contaminates. New technologies are coming up in the market such as destruction of the dried sludge by incinerating it using a part of dried sludge as fuel (owing to its high calorific value). This reduces sludge volume by up to 80-90%. Widely adopted technologies for sludge processing are:</p> <ul style="list-style-type: none"> • Thermal Sludge Drying • Production of crude oil and other products

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						<ul style="list-style-type: none"> • Solar Sludge drying • Composting <p>These have been circulated by NMCG amongst States for appropriate adoption vide its letter dated 8.11.2019. State may make necessary interventions in their projects for management of sludge being generated in larger STP plants for safe environmental disposal.</p>
		(v) Preventing dumping of waste and scientific waste management including bio-medical wastes, plastic wastes and decentralizing waste processing, including waste generated from	No information has been provided by state in its 2 nd Quarterly Report now submitted to NGT			<p>State in its 1st Quarterly progress report submitted to NGT has reported following actions which have been taken:</p> <p><u>Plastic Waste Management</u></p> <ul style="list-style-type: none"> • 100% Single use Plastic (Plastic Carry Bags) have

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		hotels, ashrams, etc.;				<p>been banned in all the Urban Local Bodies in state of Bihar.</p> <ul style="list-style-type: none"> ● Penalty provisions have been made for involvement in production, distribution, trading, storage, sale of plastic carry bags irrespective of its thickness and sizes in the respective ULB Plastic Waste Management Byelaws, 2018. ● 44765 Nos shops or establishment have been raided and fine for Rs 2128095.00 has been collected from ULBs in River Ganga. 9869.86 Kg of plastic carry bags were also seized. ● 832 Nos shops or

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						<p>establishment have been raided and fine for Rs 42700.00 has been collected has been collected from ULBs in River Punpun. 74 Kg of plastic carry bags were also seized.</p> <ul style="list-style-type: none"> ● 78 Nos shops or establishment have been raided and fine for Rs 12800.00 has been collected from ULBs in River Ramlekha. 9.6 Kg of plastic carry bags were also seized. ● 197 Nos shops or establishment have been raided and fine for Rs 36800.00 has been collected from ULBs in River Sikrahana. 36 Kg of

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						<p>plastic carry bags were also seized.</p> <ul style="list-style-type: none"> • 695 Nos shops or establishment have been raided and fine for Rs 66100.00 has been collected from ULBs in River Sirsa. 774.7 Kg of plastic carry bags were also seized. • 258 Nos shops or establishment have been raided and fine for Rs 27300.00 has been collected from ULBs in River Parmar. 33.7 Kg of plastic carry bags were also seized. <p><u>Status of Solid Waste Management</u></p> <ul style="list-style-type: none"> • SWM DPR for

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						<p>municipalities along River Ganga and Punpun has been approved from MoHUA, Govt. of India and 50% Central/State share fund also has been released. Project Execution was to be completed by March, 2020.</p> <ul style="list-style-type: none"> ● Land has been identified for Waste Processing in 18 Towns. ● Construction of composting pits for Waste Processing have been completed in 8 towns and started in 16 Towns. <p><u>Status of Biomedical Waste Management</u></p> <ul style="list-style-type: none"> ● A total of 24520 Health Care Facilities (HCF) have been

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						<p>identified to generate 35837 kg/day of bio-medical waste.</p> <ul style="list-style-type: none"> ● There are 4 CBMWTF and 3 captive treatment facilities. ● BSPCB has authorized 5007 HCFs. ● Closure directions have been issued to 459 HCF for non-compliance. ● Action plan for management of bio-medical prepared. ● BMSICL to construct ETPs in 27 District Hospitals, 66 Referral Hospitals and 46 Sub-divisional Hospitals. ● EC of Rs. 1.75 lakh from CBWTF, Gaya collected for non-compliance.
		(vi) Floodplains identification and zone demarcation with	No information has been provided in the 2 nd Quarterly report.			State in its 1 st Quarterly progress report submitted to NGT has reported following

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		restrictions against any development/ construction /encroachment;				actions which have been taken: <u>Floodplain Demarcation</u> <ul style="list-style-type: none"> • The Buffer zone at 100m,200m and 500m on either side from the center line of the main stream of river Ganga in Bihar was assessed and demarcated on GIS map and the area, including river portion, was assessed as 183.89 Km², 363.12 Km² and 875.31 Km² respectively. • The buffer zone at 100m,200m and 500m on either side of center line of the main stream of river Gandak in Bihar was demarcated on GIS map and the area, including river portion, has been assessed as

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						<p>71.11 km², 139.28 km² and 321.12 km² respectively while for river Ghaghra in Bihar, it has been assessed as 15.76 km², 30.76 km² and 71.00 km² respectively.</p> <ul style="list-style-type: none"> • Based on 50.52 m HFL at Gandhi Ghat, Patna, an inundation map of river Ganga(in Bihar portion) was prepared on GIS using the satellite imagery of river Ganga Inundation map shows that 2126 villages in 13 districts spanning over 4830.70 km² excluding the active river channel is affected. The Report was submitted earlier Urban Development and Housing Department. • Buffer zone assessment for

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						<p>other tributaries of Ganga like Koshi and Mahananda, is under progress.</p> <ul style="list-style-type: none"> • However, State Government has to notify floodplain zonation for regulating development/ construction in flood plains. <p>Further details are given under para 5.4 of 2nd Quarterly report of NMCG.</p>
		(vii) Maintenance of E-flow as notified by Ministry of water Resources,	No information has been provided in the 2 nd Quarterly report submitted to NGT.			<p><u>E-flow Assessment</u></p> <p>Analysis of flow data of river shows that E-flows is not an issue in Bihar reach of main stem of Ganga.</p> <p>Further details are given under para 5.4 of 2nd Quarterly report of NMCG.</p>

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		(viii) Other directions including displaying water quality data in public domain and at prominent places, development of bio-diversity parks, prohibition of river bed mining, collection of environmental compensation from violators and involvement of society including religious, charitable, social and educational institutions for preventing and remedying pollution of River Ganga.	No information has been provided in the 2 nd Quarterly report now submitted to NGT.			State in its 1st Quarterly progress report submitted to NGT has reported following actions which have been taken: Water Quality Monitoring Water quality of rivers has been uploaded on website. Dissolved Oxygen which is indicator of the health of the river is well above the bathing criteria of 5 mg/l through the entire stretch of river Ganga and sufficient to support the aquatic life and healthy ecosystem of the river. The water quality monitoring data for 26 locations on river Ganga indicates that while DO has shown improvements , BoD

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						has shown decreased in April and May months. Plantation As of now, 223844 no. of plants were planted along the River Ganga in the FY 2019-2020.
4.	Jharkhand	(i) Prevention of discharge of untreated industrial waste and sewage in the River Ganga and its tributaries, including tapping of drains and bio-remediation, as applicable;	<u>Tapping of drains</u> 3 major drains discharging into R.Ganga tapped under the completed project. I&D at 3 nos. of drains at Sahibganj(total drains monitored by CPCB) has been completed on 12.02.2019. Bio-remediation of			

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			<p>Drains: There are 4 nos. of drains at Rajmahal, that are dry / stagnant drains in which flow occurs only during monsoon season at Rajmahal, The screens have been installed on drains on 25.03.2019 to prevent the discharge of floating matter into the river. Due to very less flow in these drains, as an interim measure, natural and biological treatment with in-situ manual chemical method has been put in place before 01.11.2019.</p> <p><u>Compliance Monitoring of Industries:</u></p>			<p><u>Compliance Monitoring of Industries:</u></p>

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			No information has been provided in the 2 nd Quarterly report now submitted to NGT.			Status of compliance monitoring by CPCB under Namami Gange project is given in Enclosure to this Annexure.
		(ii) Installation of STPs, CETPs, and making existing CETPs functional and enhance the capacities, so assessed and monitoring of the standards before discharge of water into Ganga River;	<u>STP Projects</u> Sahibganj Municipal Sewerage Project comprises of mainly two STPs of 5 MLD and 7 MLD capacity, and approx. 55 kms of sewer pipe network has been completed.	<u>STP Projects</u> ● Rajmahal Municipal Sewerage Project comprising of 1 of STP of 3.5 MLD capacity and approx. 35 kms of sewer pipe network is under construction and 68% of the work has been completed till date. The target date of completion of the work was June, 2020. Slow progress of the project during monsoon season as all the low laying area of the Rajmahal Nagar Panchayat were submerged in water during monsoon. <i>Because of complete Lockdown in</i>		<u>STP Projects</u> ● Sahibganj Municipal Sewerage Project completed and the STP is functional. ● Household connections are being carried out by State Government. 92% of house service connection have been completed. The work needs to be expedited. ● As per the contract agreement, Rajmahal Municipal Sewerage Project, was scheduled to be completed by April 2020. The work got delayed

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				<p><i>the State of Jharkhand, due to Covid-19 Pandemic effective from 21.03.2020, the construction work at site was completely stopped from 21.03.2020 to 25.04.2020, at present as per the guideline of Central and State Government, the construction work is resumed with only 30 % of labor/staff at site, due to which the actual timeline for completion of project will get delayed.</i></p> <p><i>The actual delay from the target date of completion from 30.06.2020 will be determined after the complete revocation of lockdown. The revised timeline of completion of project can be determined after the complete revocation of lockdown by the State.</i></p>		<p>because of Lockdown due to COVID-19 pandemic. This needs to be expedited.</p> <ul style="list-style-type: none"> ● State in its 1st Quarterly report has informed that projects for Phusro, Dhanbad and Ramgarh town are under consideration. Status has not been given by State in its 2nd Quarterly Report now submitted to NGT. State must explore Feacal Sludge management and Septage management option for these small towns. ● Projects are regularly monitored by NMCG at the highest level to ensure that completion timelines are invariably met and shortfalls, if any, are duly reported. NMCG ensures

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						that technical hand-holding, assistance prior to grounding of project and during implementation is also provided by field monitoring and supervision visits of PMCs.
		(iii) Installation of Continuous Emission Monitoring System (CEMS) at appropriate locations and Online Monitoring System (OMS);	No information has been provided in 2 nd Quarterly report now submitted to NGT.			<u>OCEMS</u> 3 GPIs in Jharkhand have installed Online Continuous Effluent Monitoring System (OCEMS) and are connected to CPCB server. SMS alert system for non-compliant units have been operationalized and details are shared with CPCB/ SPCB/ Industry /Local Administration (DM Office).
		iv) Usage of treated waste water, sludge		Sewerage Treatment Plant at Sahibganj is operational and the		State government has to adopt a Policy for Reuse of treated

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		manure and setting up of bio-digesters and septage management;		<p>action plan for utilization of treated waste water from the STP is under preparation. STP at Ranchi, Adityapur, and Rajmahal Urban Local Bodies (ULBs) is under construction and action plan for utilization of treated waste water will be prepared after operation of STPs.</p> <p>Septage Treatment Plant at Chas, Deoghar, Hazaribagh and Giridih ULBs are under construction and action plan for utilization of treated waste water will be prepared after operation of Septage Treatment Plants.</p>		<p>waste water.</p> <p>Sludge Management: State may adopt technologies for sludge processing viz.,</p> <ul style="list-style-type: none"> • Thermal Sludge Drying • Production of crude oil and other products • Solar Sludge drying • Composting <p>These have been circulated by NMCG amongst States for appropriate adoption vide its letter dated 8.11.2019. State may make necessary interventions in their projects for management of sludge being generated in STP plants for safe environmental disposal.</p>

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		(v) Preventing dumping of waste and scientific waste management including bio-medical wastes, plastic wastes and decentralizing waste processing, including waste generated from hotels, ashrams, etc.;		<p>The dumping of solid waste in and around river Ganga has been stopped strictly by Sahibganj and Rajmahal ULBs situated on the bank of river Ganga.</p> <p><u>Status of Solid Waste Management</u></p> <p>The Sahibganj and Rajmahal Integrated Municipal Solid Waste Management Project has been started and was expected to be completed by June, 2020.</p> <p><i>Because of complete Lockdown in the State of Jharkhand, due to Covid-19 Pandemic effective from 21.03.2020, the construction work at site was completely stopped from 21.03.2020 to 25.04.2020. The actual delay from the target date of completion from 30.06.2020 will be determined</i></p>		<p>It was informed by State in its 1st Quarterly Report submitted to NGT that</p> <ul style="list-style-type: none"> • Dhanbad Municipal Solid Waste Management Project has been started and is expected to be completed by December, 2020. • Phusro Municipal Solid Waste Management Project is under tendering stage and the concessioner for this project will be selected after the Model Code of Conduct at Jharkhand. • The DPR for Ramgarh Municipal Solid Waste Management Project is currently under preparation. <p>Status of these works have not been informed by State in its 2nd Quarterly Report now</p>

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				<i>after the complete revocation of lockdown. The revised timeline of completion of project can be determined after the complete revocation of lockdown by the State.</i>		submitted to NGT
		(vi) Floodplains identification and zone demarcation with restrictions against any development/ construction /encroachment;	No information has been provided in 2 nd Quarterly report now submitted to NGT.			<p><u>Floodplain Demarcation</u> No information has been provided by State in its 2nd Quarterly report now submitted to NGT.</p> <p>Only one district in Jharkhand abuts Ganga main stem. Notification of Flood plain demarcation needs to be carried out by the State. Further, details have been given in para 5.4 of 2nd Quarterly report of NMCG.</p>

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		(vii) Maintenance of E-flow as notified by Ministry of water Resources,	No information has been provided in 2 nd Quarterly report now submitted to NGT.			<p><u>E-Flow Assessment</u> No information has been provided in 2nd Quarterly report of State.</p> <p>Analysis of flow data of river shows that E-flows is not an issue in Jharkhand reach of main stem of Ganga. The details have been given in para 5.4 of 2nd Quarterly report of NMCG.</p>
		(viii) Other directions including displaying water quality data in public domain and at prominent places, development of bio-diversity parks, prohibition of river bed mining, collection of	No information has been provided in 2 nd Quarterly report now submitted to NGT.			

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		environmental compensation from violators and involvement of society including religious, charitable, social and educational institutions for preventing and remedying pollution of River Ganga.				
5.	West Bengal	(i) Prevention of discharge of untreated industrial waste and sewage in the River Ganga and its tributaries, including tapping of drains and bio-remediation, as applicable;	As an interim measure as directed by the Hon'ble NGT Bio / Phyto-remedial works in the Drains / Canals / Khals (5 nos viz., Bagh Khal, Baidyabati Khal, Nazeerganj Khal, Muktarpur Khal, Khardah Khal and Badher Khal) were taken up. However, CPCB vide its letter no. F.			<u>Bio-remediation</u> States have been directed to take up bio-remediation of drains from State funds in a meeting held under Chairmanship of Director General, NMCG dated 12.9.2019. It was explained by NMCG that morphology and flow regime of drains may be technically examined to make assessment about their slopes

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			<p>No. B-190153/NGT/WQM-II/CPCB/2019-20 Dated 12.05.2020 has communicated that due to tidal effect on these drains Bio / Phyto-remedial measures are not feasible and the schemes have been exempted from the list of consideration for necessary action.</p> <p><u>Compliance Monitoring of Industries:</u> No information has been provided in the 2nd Quarterly report now submitted to NGT.</p>			<p>and quantity of flows such that it facilitates retention which is essential for effective bio-remediation using culture of micro-organisms. It was emphasized that these aspects may be evaluated before undertaking these projects. Further remarks on efficacy of bio-remediation and status are given in para 5.1 of 2nd Quarterly Report of NMCG.</p> <p><u>Compliance Monitoring of Industries:</u> Status of GPIs being monitored by CPCB under NamamiGangeprogramme is given in Enclosure to this Annexure.</p>

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		(ii) Installation of STPs, CETPs, and making existing CETPs functional and enhance the capacities, so assessed and monitoring of the standards before discharge of water into Ganga River;	<p>STP Projects: 3 Sewerage system and STP at Kalyani, Gayeshpur and Bhatpara already completed in the FY 2017-18.</p> <p>Due to Nation-wide lockdown for COVID-19 pandemic, work suffered for 3 (three) months.</p>	<p>Status of STP Projects:</p> <p><i>Three projects ongoing and due for completion by December 2020.</i></p> <ol style="list-style-type: none"> 1. Sewerage system and STP at Halisahar – 91.5% physical progress. 2. Sewerage system and STP at Budge Budge - 90.25% physical progress. 3. Sewerage system and STP at Barrackpore- 87% physical progress. <p><i>Six projects ongoing and due for completion after Dec'2020.</i></p> <ol style="list-style-type: none"> 4. Rejuvenation of existing STPs alongwith Lifting Station and pumping station including network at Garulia, Naihati, Panihati, Titagarh and Khardah – 15% physical progress 		<p>STP Projects:</p> <p>Projects are regularly monitored by NMCG at the highest level to ensure that completion timelines are invariably met and shortfalls, if any, are duly reported. NMCG ensures that technical hand-holding, assistance prior to grounding of project and during implementation is also provided by field monitoring and supervision visits of PMCs.</p>

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				<p>achieved. Completion by March 2021.</p> <p>5. Pollution Abatement works at Nabadwip – 44% physical progress, expected completion by June 2021.</p> <p>6. Pollution Abatement works at Kancharapara- 12% physical progress. Completion by Nov 2021.</p> <p>7. Pollution Abatement Work for River Ganga at Berhampore– Work order issued in Feb 2020. Completion by May 2022.</p> <p>8. I & D network for existing drain falling in river Ganga including sewage treatment plant (STP) at Jangipur - Work order issued in Feb 2020. Completion by May 2022.</p> <p>9. Pollution Abatement works at Howrah, Bally, Kamargati &</p>		

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				<p>Baranagar, under HAM. Contract signed on June 2019. The work will be started after Financial Closure by the Concessionaire which is in progress. Completion period 30 months from financial closure (July'2022).</p> <p>Four projects under tendering.</p> <p>10. Pollution Abatement Works at Maheshtala Municipality – Under tendering. Bid to be submitted on 30.06.2020.</p> <p>11. Pollution Abatement and Rehabilitation of TollyNullah – Under tendering</p> <p>12. Rehabilitation of Garden Reach and Keorapukur–Tender to be floated.</p> <p>13. Rejuvenation of existing STPs alongwith Lifting Station and</p>		

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				<p>pumping station including network at Chandannagar, Bhadreswar, Champdani, Bansberia, Uttarpara-Kotrung(Rishra, Konnagar), Sermpore and Baidyabati – Tender Under Evaluation.</p> <p><i>Two projects under DPR preparation stage</i></p> <p>14. Pollution Abatement Works at Hooghly Chinsurah - DPR being revised.</p> <p>15. I&D with STP project at Durgapur, Burdwan and Asansol.- Technical & Financial Evaluation has already been completed by 17-06-2020 for Durgapur and Asansol town. In case of Burdwan, fresh DPR has already been prepared and</p>		

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				awaiting for clearance from Irrigation Deptt.		
		(iii) Installation of Continuous Emission Monitoring System (CEMS) at appropriate locations and Online Monitoring System (OMS);	No information has been provided in 2 nd Quarterly report now submitted to NGT.			<u>OCEMS</u> 44 GPIs in West Bengal have installed Online Continuous Effluent Monitoring System (OCEMS) and are connected to CPCB server. SMS alert system for non-compliant units have been operationalized and details are shared with CPCB/ SPCB/ Industry /Local Administration (DM Office).
		iv) Usage of treated waste water, sludge manure and setting up of bio-digesters and septage management;	No information has been provided in 2 nd Quarterly report now submitted to NGT.			State government has to adopt a Policy for Reuse of treated waste water. Sludge Management: State may adopt technologies for sludge processing viz., <ul style="list-style-type: none"> • Thermal Sludge Drying

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						<ul style="list-style-type: none"> • Production of crude oil and other products • Solar Sludge drying • Composting <p>These have been circulated by NMCG amongst States for appropriate adoption vide its letter dated 8.11.2019. State may make necessary interventions in their projects for management of sludge being generated in STP plants for safe environmental disposal.</p>
		(v) Preventing dumping of waste and scientific waste management including bio-medical wastes, plastic wastes and decentralizing waste	No information has been provided in 2 nd Quarterly report now submitted to NGT.			

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		processing, including waste generated from hotels, ashrams, etc.;				
		(vi)Floodplains identification and zone demarcation with restrictions against any development/ construction /encroachment;	No information has been provided in 2 nd Quarterly report now submitted to NGT.			<u>Floodplain Demarcation</u> No information has been provided by State in its 2 nd Quarterly report now submitted to NGT. Further, details have been given in para 5.4 of 2 nd Quarterly report of NMCG.
		(vii) Maintenance of E-flow as notified by Ministry of water Resources,	No information has been provided in 2 nd Quarterly report now submitted to NGT.			<u>E-Flow Assessment</u> No information has been provided in 2 nd Quarterly report of State. Eflows are being maintained in main stem of Ganga by regulation of flows from Farakka barrage. The details have been given in para 5.4 of

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						2 nd Quarterly report of NMCG.
		(viii) Other directions including displaying water quality data in public domain and at prominent places, development of bio-diversity parks, prohibition of river bed mining, collection of environmental compensation from violators and involvement of society including religious, charitable, social and educational institutions for preventing and remedying pollution of River Ganga.	No information has been provided in 2 nd Quarterly report now submitted to NGT.			<p>Water Quality Monitoring: Dissolved Oxygen which is indicator of the health of the river is well above the bathing criteria of 5 mg/l through the entire stretch of river Ganga and sufficient to support the aquatic life and healthy ecosystem of the river. The water quality monitoring data for 14 locations on river Ganga indicates</p> <ul style="list-style-type: none"> • pH and DO conformed to criteria limit of primary bathing water quality criteria. DO for Howrah Shibpur, Uluberia and Pathikali ranged between 3.9 to 9.6 mg/l. • BOD at 6 locations was found to be within the

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						criteria limit of 3 mg/l.

Enclosure to Annexure-I**Industrial Pollution management**

- 1072 Grossly Polluting Industries (GPIs) have been identified on main stem of river Ganga and its tributaries after re-inventorisation exercise carried out by CPCB in 2019 in consultation with concerned SPCBs. The state wise and sector wise data is given below:

Sector	Bihar	Jharkhand	Uttar Pradesh	Uttarakhand	West Bengal	Total
Chemical	0	1	11	2	2	16
Distillery	10	0	52	4	3	69
Fertilizer	0	0	6	0	1	7
Food & Beverages	16	4	46	3	7	76
Oil & Refinery	1	0	0	0	1	2
Others	1	1	29	7	10	48
Pesticide	0	0	2	0	1	3
Petrochemical	0	0	0	0	3	3
Pharmaceuticals	0	0	2	1	1	4
Pulp & Paper	5	0	45	28	15	93
Slaughter House	4	0	24	0	0	28
Sugar	11	0	104	5	2	122
Tannery	5	0	399	0	0	404
Textile	3	0	188	4	2	197
Total	56	6	908	54	48	1072

- Regulation and enforcement through regular and surprise inspections of Grossly Polluting Industries (GPIs) is done for compliance verification against stipulated environmental norms. The GPIs are also inspected on annual basis for compliance verification of the pollution norms and process modification, wherever required through third party technical institutes.
- 1072 Grossly Polluting Industries (GPIs) have been identified on main stem of river Ganga and a number of tributaries in 2019. Inspection of 726 GPIs (647 by TPIs + 79 by CPCB) has been completed by 16 third party technical institutions during April to November, 2019 except 346 tanneries connected to CETP Jajmau which could not be inspected as these units were closed by UPPCB.
- Out of 726 GPIs, 611 reports have been processed by concerned CPCBs out of which 377 are complying and 105 are non-complying and 110 are temporary closed and 19 are permanent closed. Action has been taken on 105 non-complying industries in which 10 GPIs are issued closure directions under Section 5 of the E(P) Act and 95 GPIs are issued Show cause notices/ Compliance directions. Closure was ensured through

District Administration. The processing of remaining 115 reports are pending with UPPCB for which DO letter has been sent to Principal Secretary, Uttar Pradesh by CPCB.

- The state-wise compliance status as on 16.06.2020 is given as below

Compliance status of GPIs (2019) as on 16.06.2020

S.NO	STATE	Reports received	Action Completed	Complied	Non-Complied		Temporary Closed	Permanent Closed
					SCN/Compliance directions	Closure		
1	Bihar	56	56	43	0	2	11	0
2	Uttar Pradesh	562	447	240	90	7	93	17
3	Uttarakhand	54	54	48	1	0	3	2
4	Jharkhand	6	6	3	3	0	0	0
5	West Bengal	48	48	43	1*	1	3	0
	Total	726	611	377	95	10	110	19

* Direction with imposition of Environmental Compensation(EC) amounting to Rs.500000/- and Bank Guarantee (BG) amounting to Rs.1000000/- issued to the unit on 15.01.2020.

- In 2018, 12 institutes were involved and completed inspection of 961 GPIs during April – July, 2018 along with concerned SPCBs and State Mission for Clean Ganga (SMCGs)/ District Ganga Committees (DGCs).
- Out of 961 inspections carried out (952 by Third Party technical institutes + 9 by CPCB) in 2018, 636 are complying and 110 are non-complying and 215 are self-closed. Action has been taken on 110 non-complying industries in which 110 GPIs are issued closure directions under Section 5 of the E(P) Act.

State wise compliance status of GPIs in 2018-19 (As on 26.09.2019)

State	Total	Permanent Closed	Temporary Closed	Complying	Non-Complying	
					Show Cause Notice	Closure Issued

Bihar	48	2	5	41	0	0
Uttar Pradesh	812	24	172	508	0	108
Uttarakhand	57	4	4	49	0	0
West Bengal	44	0	4	38	0	2
Total	961	30	185	636	0	110

- Complying and Operational: 636
- Closed: (30+185+110) 325
- 215 closed GPIs are sealed and report obtained from concerned DMs
- 110 non-complying GPIs closed and sealed after inspection by SPCBs

Sector wise compliance status of GPIs (As on 26.09.2019)

Sector	Total	Permanent Closed	Temporary Closed	Complying	Non-Complying	
					Show Cause Notice	Closure Issued
Chemical	15	0	1	14	0	0
Distillery	50	2	6	42	0	0
Fertilizer	6	0	0	6	0	0
Food, Dairy & Beverages	59	1	7	51	0	0
Oil & Refinery	2	0	0	2	0	0
Others	29	1	2	25	0	1
Pesticide	1	0	1	0	0	0
Petrochemical	3	0	0	3	0	0
Pharmaceuticals	3	0	0	3	0	0
Pulp & Paper	85	4	4	73	0	4
Slaughter House	21	0	7	14	0	0
Sugar	85	5	3	77	0	0
Tannery	409	5	107	197	0	100
Textile	193	12	47	129	0	5
Total	961	30	185	636	0	110

**Others include Automobile, Electroplating, Galvanized Iron structure, Hair Oil Manufacture, Liquid Bromine, Manufacturing & Repair of aircraft, Paint, Telephone sets, Diesel locomotive units.*



राष्ट्रीय स्वच्छ गंगा मिशन National Mission for Clean Ganga

TE-12011/1/2019-TECH5 NMCG

Dated: 23/10/2019

Project Director, SPMG Group,
Urban Development Department,
Government of Uttar Pradesh, Plot No – 18,
Sector – 7, Gomti Nagar Extension, Lucknow - 226010

Subject: Request from SMCG – UP to fund drain treatment in the State of Uttar Pradesh in compliance to the NGT orders of 07/08/2019 – regarding

Reference:

D.O. letter no. 1243/0280/SMCG/18 dated 10/10/2018

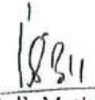
Sir,

Kindly refer to your letter under reference forwarding therewith a proposal for bioremediation treatment of drains as per details below:

S. No.	Flow details	Number of drains
1	Less than or equal to 0.5 MLD	185
2	Greater than 0.5 MLD to less than or equal to 1.0 MLD	65
3	Greater than 1.0 MLD to less than or equal to 10 MLD	157
4	Greater than 10 MLD to less than or equal to 50 MLD	44
5	Greater than 50 MLD	8
Total		459

It has been requested to provide funds for carrying out bioremediation/ alternative remediation for the drains till the sewage remediation i.e I&D and STP is commissioned.

- The matter has been considered in NMCG and it is hereby conveyed that the morphology and flow regime of these drains may be technically examined to make assessment about their slope and quantity of flow such that it facilitates retention which is essential for effective bioremediation using culture of micro-organisms. These aspects may be duly understood, evaluated before undertaking the projects.
- As NMCG has supported a number of Sewage infrastructure projects with long term Operation & Maintenance, the bioremediation related interventions are best decided at local level & State may take up the projects as per need at their level. The progress of NMCG funded infrastructure projects may be expedited as per specified time limits. In a meeting under the Chairmanship of DG, NMCG held on 12th September 2019 in NMCG, it was already agreed upon that State may take up bioremediation of projects from State funds as is technically appropriate. Recently the same decision was reaffirmed in meeting of Supervisory Committee of NGT held on 11/10/2019. Accordingly, State government may consider taking further necessary action in the matter.


(D. P. Mathuria)
Executive Director, NMCG

Copy for information to:

- PS to DG, NMCG



129

राष्ट्रीय स्वच्छ गंगा मिशन National Mission for Clean Ganga

TE-12011/1/2019-TECG5 NMCG/676

Dated: 20.01.2020

To,
Project Director, SMCG-UP,
Urban Development Department
Government of Uttar Pradesh, Plot No – 18,
Sector – 7, Gomti Nagar Extension, Lucknow, (UP) – 226010

Subject: O.A. No. 200/ of 2014-M.C. Mehta Vs Union of India & Ors and regarding the request for seeking funds for bioremediation – regarding.

Reference: Your D.O. No. 1243/0280/SMCG/18 dated 10.10.2019
Your Letter No. 1536/0250.T/SMCG-UP/34 dated 19.12.2019

Sir,

Kindly refer to your letters under reference forwarding therewith a proposal for bioremediation treatment of drains. The decision of the competent authority has already been conveyed to you vide letter no. TE-12011/1/2019-TECG5 NMCG dated 23.10.2019.

2. This is to again inform you that the matter was considered in NMCG. It is again informed that the bioremediation technology cannot be generalized for all the drains. Morphology and flow regime of the drains must be technically examined to make assessment about their slope and quantity of flow such that it facilitates the retention which is essential for effective bioremediation using culture of microbes or by employing the enzymes etc. as the case may be. These aspects may be duly understood and evaluated for the successful implementation of bioremediation technology.

3. NMCG supports the initiative by providing technical assistance, as required. NMCG has supported a number of Sewage infrastructure projects with long term operation and maintenance, and also supported bioremediation projects in view of Kumbh Mela, 2019 which was for a significant periods and various technology options were utilized giving State agency experience in this matter. The bioremediation related interventions are best decided at local levels and State may take up the projects as per need at their level. This would be more appropriate and would also be quick. This view has been conveyed in a meeting held under chairmanship of DG, NMCG on 12.09.2019, and also in meeting of Supervisory Committee of NGT held on 11.10.2019. Recently in a meeting chaired by Secretary, DoWR, RD & GR held on 08.01.2020, the decision was once again reaffirmed that the State government may take up the projects from their own funds.

4. It may be worth mentioning that Uttarakhand State has, in compliance to extant directions, taken up bioremediation projects out of their resources after obtaining requisite technical inputs, as felt appropriate, from NMCG.

5. So far as State of Bihar is concerned, they took the guidance from IIT Kanpur who has advised that 'bioremediation/phytoremediation of in-situ treatment of drain discharges should be

एन.एम.सी.जी., (जल संसाधन, नदी विकास एवं गंगा संरक्षण मंत्रालय, भारत सरकार के अन्तर्गत निर्बाधित सोसायटी)
प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम, इंडिया गेट, नई दिल्ली - 110002

NMCG, (A Registered Society under Ministry of Water Resources, River Development & Ganga Rejuvenation, Govt. of India)
First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph : 011-23072900, 23072901

carried out only after detailed planning and design as well as a robust monitoring protocol, and preferably as a permanent long-term scheme for drain discharges (as alternative to full-fledged STPs) rather than as interim measures'. Also, CSIR-National Botanical Research Institute has advised that 'phytoremediation is suitable for use at very large open field sites (minimum 50x5 m²) where other methods of remediation are not cost effective or practicable or at sites with low concentrations of contaminants'. CPCB has also not been able to provide technical advice to State of Bihar in conceiving and implementation of these bioremediation projects.

6. Uttar Pradesh State Government may consider taking further necessary action in matter. NMCG will support the initiatives by providing technical assistance, as required.


(D. P. Mathuria) 20.1.2020

Executive Director – Technical, NMCG

Copy to: -

1. The Registrar, National Green Tribunal, Principal Bench, New Delhi
2. Project Director, SPMG – Uttarakhand,
3. Project Director, SPMG – Bihar
4. Project Director, SPMG – Jharkhand
5. Project Director, SPMG – West Bengal
6. PS to Secretary, DoWR, RD & GR
7. PS to DG NMCG

डी.पी. मथुरिया

कार्यकारी निदेशक (तकनीकी)

D.P. MATHURIA

Executive Director (Technical)

Tel. : 011-23049461



भारत सरकार
जल संसाधन, नदी विकास एवं
गंगा संरक्षण मंत्रालय,
राष्ट्रीय स्वच्छ गंगा मिशन
नई दिल्ली – 110002
GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT AND
GANGA REJUVENATION
NATIONAL MISSION FOR CLEAN GANGA
NEW DELHI-110002

TE-12011/1/2019-TECG5 NMCG

Dated: 23rd June 2020

To,
Project Director, SMCG-UP,
Urban Development Department
Government of Uttar Pradesh, Plot No – 18,
Sector – 7, Gomti Nagar Extension, Lucknow, (UP) – 226010

Subject: O.A. No. 200/ of 2014-M.C. Mehta Vs Union of India &Ors and regarding the request for seeking funds for bioremediation – regarding.

Reference: letter no. TE-12011/1/2019-TECG5 NMCG dated 23.10.2019 & 20.01.2020

Sir,

Kindly refer to the letters cited above regarding your proposal for bioremediation treatment of drains. It was conveyed through the letters that NMCG supports the initiative by providing technical assistance, as required. The bioremediation related interventions are best decided at local levels and State may take up the projects as per need at their level. This would be more appropriate and would also save time in its implementation. This view has been conveyed in a meeting held under chairmanship of DG, NMCG on 12.09.2019 and also in meeting of Supervisory Committee of NGT held on 11.10.2019 under Chairmanship of Secretary, DoWR, RD & GR. Recently in a meeting Chaired by Secretary, DoWR, RD & GR held on 08.01.2020, the decision was once again reaffirmed that the State government may take up the projects from their own funds.

2. It may be worth mentioning that Uttarakhand State has, in compliance to extant directions, taken up bioremediation projects out of their resources after obtaining requisite technical inputs from NMCG. Further, Bihar State Government has issued tenders on 08.05.2020 for treatment of wastewater in drains, using bioremediation/phyto-remediation. Further that in 3rd meeting of

Page 1 of 2

एन.एम.सी.जी. (जल संसाधन, नदी विकास एवं गंगा संरक्षण मंत्रालय, भारत सरकार)

प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम, इंडिया गेट, नई दिल्ली-110002

NMCG (Ministry of Water Resources, River Development & Ganga Rejuvenation, Govt. of India)

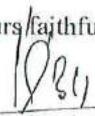
1st Floor, Major Dhyhan Chand National Stadium, India Gate, New Delhi - 110002

Ph : 23049461 Email : uyrb-mowr@nic.in

Central Monitoring Committee meeting in NGT matter OA no 673/2018 held under Chairmanship of Secretary, DoWR, RD & GR on 23.6.2020, many of States have apprised that they have initiated bio-remediation and phyto-remediation measures under their own funding towards compliance of NGT directions in the matter. Similar efforts are required from your end also to comply with extant directions of Hon'ble NGT

3. It is believed that the U P State Government must have initiated actions for compliance of the orders of Hon'ble NGT. It is requested that status as above may be appraised to NMCG.

Yours faithfully,



(D. P. Mathuria)

Executive Director – Technical, NMCG

Copy to: -

1. PS to DG NMCG

राजीव रंजन मिश्रा, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajiv Ranjan Mishra, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA



सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

D.O. No. T-13/2013-14/282/NMCG

Dated 19th May 2020

Dear Sir,

I would like to invite your attention to D.O. NO. T-12/2017-18/063/NMCG dated 24.4.2020 from Secretary (WR, RD & GA), Ministry of Jal Shakti, GoI and letter No. BGCMS/2015/02/06-206-UD&HD dated 13.5.2020 from Joint Secretary, Urban Development & Housing Department addressed to ED (Projects), NMCG (received through email) - copies enclosed, regarding implementation of the Namami Gange Projects in Bihar.

2. Secretary (WR, RD & GA) vide Para (v) of the Actionable Points indicated in the above reference has highlighted as under -

(v) Four Sewerage Infrastructure Projects for towns of Buxar, Hajipur, Begusarai and Munger were taken up in the year 2011-12. However, none of these projects could be completed due to contractual problems. As a result, these tenders were cancelled and revised cost estimates for execution of balance work has been sanctioned by NMCG. However, it is matter of concern that so far only Sewerage Infrastructure project of Begusarai have been awarded. Sewerage Infrastructure project of Hajipur and Munger are reportedly at tender evaluation stage and Buxar Sewerage Infrastructure project is yet to be tendered. Apart from Hajipur and Munger it is learnt that Sewerage Infrastructure project for Danapur, Phulwarisharief and Fatuah are under evaluation stage.

3. In this connection, I would like to bring to your kind notice that out of the 30 sanctioned projects, work has started only in 20 projects and 10 projects are still under tendering stage. Sewerage projects in some of the important towns namely Munger, Hajipur, Danapur, Bhagalpur are still to be awarded even after 2 years of their Administrative Approval and Expenditure Sanction (AA&ES).

4. It is often seen that timelines in the tendering process are not being adhered to and decisions are delayed by the concerned authority in the State on trivial issues. In this regard, I would like to draw your attention to the reference dated 13.5.2020 sent by Joint Secretary, Urban Development & Housing Department, Bihar addressed to ED (Projects), NMCG, wherein the State is not able to decide on trivial tender finalization issues and has referred the matter to NMCG, thus resulting in further delay. In Munger project, it is the responsibility of the Executing Agency (BUIDCo) to satisfy themselves about the genuineness of the certificates provided by the bidder and their partners and take appropriate decisions accordingly.

राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्दिया गेट, नई दिल्ली-110002
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5. In another similar case of Hajipur tender, bidder qualification issue was referred to NMCG and NMCG provided its advice, but the same was not considered by BUIDCo. It is still not clear why the case was referred to NMCG, if the State Government/ BUIDCo were already having clarity on the issue.

6. As you are aware the Hon'ble NGT has already directed for completion of the pending projects in Bihar by 2020. The non-compliance is likely to invite penalties and adverse order of the Hon'ble NGT. In this connection, you may like to review the delegation of powers for Namami Ganga works - fully funded by Government of India - in the State, to ensure that the decisions are taken at faster pace in regard to tender finalization and implementation of work. The State should aim to award the work within 3-4 months from date of NIT. I would also like to request you to kindly have a detailed review at your level for unreasonable delay in processing of tenders and removal of loopholes.

7. I would like to seek your personal attention in monitoring the process of tender finalization and grounding of works for Namami Gange projects in the State, as mentioned in Annexure.

With Best Regards

Yours sincerely,



(Rajiv Ranjan Mishra)

Encl: As above

Shri Deepak Kumar, IAS
Chief Secretary
Government of Bihar
Old Secretariat, Patna-800015

यू. पी. सिंह, आई. ए. एस.
U.P. SINGH, IAS
सचिव
SECRETARY
Tel. : 23710305
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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
श्रम शक्ति भवन
रफी मार्ग, नई दिल्ली-110 001
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
SHRAM SHAKTI BHAWAN
RAFI MARG, NEW DELHI-110 001
<http://www.mowr.gov.in>
April 24, 2020

D.O. No. T-12/2017-18/093/NMCG

Dear

The progress of Sewerage Infrastructure Projects in Bihar was reviewed by Hon'ble Minister, Jal Shakti on 20.4.2020 through Video Conferencing. Concerned officials of Government of Bihar as well as BUIDCO participated in the review meeting through VC.

As you may be aware, we have sanctioned 30 Sewage Projects for Bihar, which will create sewerage treatment capacity of 632 MLD and 1743 kms of sewer lines is to be laid under this project. Almost all important cities and towns of Bihar have been covered. All sewage zones of Patna have been covered through sewage network and STPs.

Before Namami Gange, Central Government was funding only 70% of the CAPEX of the Project. The balance 30% of the CAPEX as well as O&M cost was the responsibility of the State Government. Any increase in the tender value over and above the amount mentioned in the Administrative Approval & Expenditure Sanction was also the responsibility of the State Government. However, under Namami Gange, Central Government is now funding 100% of the CAPEX. We are also funding cost towards Operation and Maintenance of the Plant for 15 years. O&M cost also forms part of the Project cost. We have introduced the concept of Hybrid Annuity Mode (HAM) to ensure long term sustained performance of Sewage Treatment Plants. Sewerage Infrastructure Projects for Digha & Kankarbagh has been sanctioned under HAM.

However, it is the responsibility of the State Government to form suitable Project proposals including preparation of DPR, complete the tendering process in time bound manner and also ensure timely execution of the Project. After completion of the Project, State Government also need to monitor the functioning of the commissioned projects closely as it has been seen that concerned Project Authorities are only interested in creation of the treatment capacity but not for proper utilisation of the capacity treated.

Some of the actionable points arising out of the Minister's Review on 20.4.2020 are brought to your notice for immediate action. I had also taken a review meeting at Patna on 20.11.2019 in the presence of Principal Secretary, Urban Development, Bihar, MD, BUIDCO and concerned officials of the State Government and BUIDCO:

- (i) During my review at Patna on 20.11.2019, I was surprised to find that work relating to laying of sewer network in various sewage zones of Patna was virtually at standstill for want of permission for road cutting/crossing, railway crossing, etc. These permissions were primarily required from Road Construction Department of Bihar, NHAI and Railways. After the matter was taken up with you, with your interventions, BUIDCO is getting permissions as and when required from Road Construction Department of Government of Bihar. However, it is learnt that permissions from NHAI, Railways and IOCL are still wanting adversely affecting the execution of the work in the field. This may kindly be reviewed at your level and required action be taken.
- (ii) Sewerage Infrastructure Project of Karmalichak, Saidpur and Beur were taken in the first phase. The Sewerage Infrastructure Project relating to Pahari zone was taken up in the second phase and finally Sewerage Infrastructure Project of Digha-Kankarbagh zone have been taken under HAM. The Construction under of STP takes relatively less time as compared to laying of sewage network. However, completion of STP will be of no use unless atleast some quantity of sewage starts flowing to the STP. There are certain specific action to be taken to make the STPs at Karmalichak, Saidpur and Beur functional. Karmalichak STP has been completed and trial run has been made with fresh water. This STP can do trial run with about 4-5 MLD of sewage if Khanwa Nala is tapped. For sewage to flow to this STP as per the plan, 7 KMs of trunkline is to be completed for which permission from NHAI is required.
- (iii) STP at Beur is almost completed (99%) except the receiving chamber. When I had reviewed the Project on 20.11.2019 at Patna, I was told that this Project is complete in all respect except receiving chamber. This implies that no progress on this Project has been made in the last 5-6 months. For sewage flow to this STP, it is necessary that 700 metres of trunkline in zone-1 of Beur network is completed. 60 MLD STP at Saidpur is also almost completed (91%). However, for sewage to flow to this STP, it is necessary that sewage pumping station at Ambedkar colony is completed at the earliest. In the meantime, new STP at Saidpur could be connected to existing STP.
- (iv) There are number of issues relating to network projects relating to Karmalichak, Beur, Saidpur and Pahari. Most of the issues relating to permission from NHAI and Railways. Once these permissions are in possession, the work can be expedited.
- (v) Four Sewerage Infrastructure Projects for the towns of Buxar, Hajipur, Begusarai and Munger were taken up in the year 2010-11. However, none of these Projects could be completed due to contractual problems. As a result, these tenders were cancelled and revised cost estimates for execution of balance work have been sanctioned by the NMCG. However, it is a matter of concern that so far only Sewerage Infrastructure Project for Begusarai have been awarded. Sewerage Infrastructure Projects for Hajipur and Munger are reportedly at tender evaluation stage and Buxar Sewerage Infrastructure Project is yet to be tendered. Apart from Hajipur and Munger, it is learnt that Sewerage Infrastructure Project for Danapur, Phulwarisherif and Fatuah are also under evaluation.
- (vi) Certain Projects are affected due to land issues. For Sultanganj Project, land for 1 SPS at Krishnagarh is yet to be handed over to BUIDCO and for Maner Project, new land for STP has been identified but NOC is awaited. Similarly, for

Bakhtiyarpur Project, since the approach to STP land was not available, a new alternative land has been identified. For Naugachhia Project land for 1 out of 6 Sewer Pumping Stations is not available. The issue relating to land availability may kindly be sorted out at the earliest.

(vii) Quality of the DPR in many cases has not been found to be satisfactory, leading to revision in the Project at a later stage. For example, the Sewerage Infrastructure Project for Bhagalpur was sanctioned on 12.10.2017. However, even after nearly two and a half years the contract for this Project could not be awarded and I have been told that DPR is under revision. Similarly, I have been informed that for the Digha-Kankarbagh project, in place of 438 KMs of sewage network as per the approved project, the actual requirement is 625 KMs. The Executing Agency should ensure that they prepare quality DPR with due diligence.

(viii) The floating of tender and finalisation of tender takes a lot of time. In addition to Buxar and Bhagalpur, about which I have made a mention earlier, the tenders are yet to be floated for the sewage infrastructure projects at Barahiya, Kahalgaon and Khagaria. The project at Khagaria was sanctioned on 24.12.2018 and even after a gap of one year and four months, the tender is yet to be floated.

(ix) There are certain Ghats and Crematoria which were taken in Bihar as part of Entry Point Activities. These were taken up in the year 2016 but some of them are still lying incomplete. Similarly, some part of the RFD project at Patna is also lying incomplete.

I would, therefore, request you to kindly review the progress of Namami Gange Project in Bihar at regular intervals and a copy of the review note should be endorsed to the undersigned. I would also be grateful if you could look into some of the specific issues I have highlighted above.

With regards,

Shri Deepak Kumar,
Chief Secretary,
Government of Bihar,
Secretariat, Patna.

Yours sincerely,

Sd/-

(U.P. Singh)

✓ Copy to:

1. DG, NMCG,
2. Principal Secretary, Dept. of Urban Development, Govt. of Bihar/PD, SPMG
3. MD, BUIDCO


(U.P. Singh)
Secretary (WR, RD & GR)

Letter No: BGCMS/2015/02/06.....266.....UD&HD

Bihar State Ganga River Conservation and Program Management Society (BGCMS), Patna

under

**Government of Bihar
Urban Development & Housing Department**

From,

Arbind Kumar Jha,
Joint Secretary,
Urban Development & Housing Department,
-Cum-
Nodal Officer,
State Program Management Group, Bihar

To,

Executive Director (Projects),
National Mission for Clean Ganga,
1st Floor, Major Dhyan Chand National Stadium,
India Gate, New Delhi-110002

Patna, Date: 13/05/20

Sub: Request for Guidance on Finalization of Munger STP and Sewerage Network Project Tender.

Ref: BUIDCo Email Dated - 04.05.2020.

Sir,

As directed, this is in reference to the above captioned subject and BUIDCo's email seeking guidance for finalization of tender for Munger STP and Sewerage Network.

2. As there was delay in verification of work experience certificate dated 15.03.2015 issued by M/s Krishna Corporation Pvt. Ltd to M/s Shree Hari Construction the bid validity was extended up to 06.07.2020 by the World Bank in lieu of request made by BUIDCo.

3. Due to pending clarification from the M/s Krishna Corporation, the Technical Bid Evaluation is still under process; the details for which are as mentioned below:

- I. In the due course of Technical evaluation, BUIDCo through its letter no. 633 dated 24.01.2020 enquired regarding experience certificate issued by M/s Krishna Corporation dated 15.03.2015 in favour of M/s Shree Hari Construction, a JV partner of M/s TWSPL; Ms/KCPL & M/s SHCC. (Annexure - 1)
- II. M/s Krishna Corporation replied to BUIDCo's query in their letter no. 2020/012 dated 03.02.2020 stating that they had not assigned any work to agency naming M/s Shree Hari Construction in the past in Morbi UGD Project and the letter under reference is not issued by their organisation. (Annexure - 2)
- III. M/s Krishna Corporation in their letter no. 2020/013 dated 06.02.2020 has given clarification that the certificate dated 15.03.2015 has been issued by them and that their reply dated 03.02.2020 was incorrect which needs to be withdrawn on account of deviation present in the letter. They confirm that the certificate issued to M/s Shree Hari Construction after scrutiny was found authentic and confirmed that it was issued from their office. To further clarify, it was also stated they had submitted a TDS certificate amounting to INR 94, 00,000/- issued for the said project against work done by M/s Shree Hari Construction as an extra/excess work done in the aforementioned project. (Annexure- 3)

- IV. Letter no. 2314 dated 04.04.2020 was sent by BUIDCO to M/s Krishna Corporation to sought clarification on replies received vide letter no. 2020/012 & 2020/013 dated 03.02.2020 & 06.02.2020 respectively as both the letters were contradictory and also there was variation in signatures of authority issuing these letters. Clarification was also sought for the TDS certificate as there is no mention of M/s Krishna Corporation anywhere for which no response has been provided by M/s Krishna Corporation yet. (Annexure - 4)
- V. As no response was received; BUIDCO again sought clarification, vide its' letter no. 2732 dated 24.04.2020 which was also copied to M/s Toshiba Water Solution Pvt. Ltd., Kevadiya Construction Pvt. Ltd., Shree Hari Construction & Consultancy (JV Partners for the tender).
- VI. No reply was received from M/s Krishna Corporation; instead reply was received from M/s Toshiba Water Solutions Pvt. Ltd. vide their letter no. TWSPL/MCP/MKT/032 dated 27.04.2020, Toshiba has validated that the letter no. 2020/013 dated 06.02.2020 of M/s Krishna Corporation is authentic and genuine against verification of the certificate issued to Shree Hari Construction & Consultancy dated 15.03.2015 and also validated the genuineness of the TDS certificate submitted earlier, In reference to the above clarification M/s Toshiba has stated in details in the letter as follows-
- A). In reference to the BUIDCO's query towards conforming authorized signatory of M/s. Krishna Corporation vide their letter no 2314 dated 04.04.2020, please be informed the Mr. Rajarshi Manganlal Parikh within the capacity of Director cum Owner of the firm is the final authority to correspond for and on behalf of the firm and is also the signatory of certificate of experience issued to M/s Shri Hari Construction dated 15.03.2015. For such reasons the letter no.2020/013 dated 06.02.2020 superseding the earlier responses and withdrawal of letter no. 2020/012 date 03.02.2020 is issued to BUIDCO under his signature only. For more understanding of BUIDCO, Signature and authority of Mr. Rajarshi Manganlal Parikh can be verified through the PAN Card, CA Certificate and Balance Sheet of M/s Krishna Corporation (established as Proprietorship Firm) issued in name of Mr. Rajarshi Manganlal Parikh.
- B). For validating the transaction which actually happened in regards to the aforesaid works, TDS certificate of Shree Hari Constructions was attached with M/s Krishna Corporation letter no. 2020/013 dated 06.02.2020. Please understand that since Krishna Corporation is a Proprietorship firm wherein credentials are issued in the name of owner of the firm only (instead of company's name). Thus to verify the same please locate the name of Mr. Rajarshi Manganlal Parikh as the Name of TDS Deductor in the attached TDS certificate.
- C). Our representation above provided with this letter are in line with the requirements sought & to the utmost understanding of BUIDCO. We would also like to reiterate that with ongoing Lockdown situation due to Covid-19 pandemic which has resulted in travel restrictions and nationwide closure of office premises till 03rd May-2020 the said response your letter no 2732 dated 24.04.2020 and 2314 dated 04.04.2020 is delayed and same shall be available on priority once situation is restored back to normal. (Annexure-6)



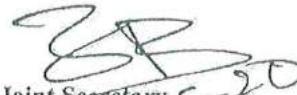
4. Due to pandemic caused by Covid-19 and nationwide lockdown, it seems there would be a considerable delay in response from M/s. Krishna Corporation which may further delay the tendering process. It is also to bring to your kind notice that recently an extension has been granted by the World Bank for the project.

5. Hence, guidance has been sought by BUIDCo; if they could move ahead with the submission of Technical BER on the basis of last reply submitted by the bidder.

6. Hence, it is requested to provide your able guidance on the above stated situation or any other possible solution for early completion of the technical evaluation process and execution of the project.

Encl: As stated above.

Yours faithfully



Joint Secretary
Urban Development & Housing Department,
-Cum-
Nodal Officer,
State Program Management Group, Bihar

Projects for which Tender Received and Under Evaluation.

Annexure

S.No	Name of Project	Date Sanctioned and Sanctioned Cost	Project Components	Date of NIT
1	Bhagalpur I&D and STP scheme	12.10.2017 Rs 254.13 Cr.	STP-45 MLD and 10 pumping stations	<ul style="list-style-type: none"> NIT issued on 24.08.2018 Bid submission was 22.02.2019; Finance opened on 05.07.2019 Bid is under evaluation Necessary compliance pertaining to TPA's observation is still pending from SMCG.
2	Hajipur STP and Sewerage Scheme	05.03.2018 Rs 305.19 Cr	STP-22 MLD and 138.9 km of sewer network	<ul style="list-style-type: none"> 1st NIT on 21.06.2018; Bid received on 07.09.2018 03.11.2018 guidance sought from NMCG; 24.12.2018 NMCG provided guidance SMCG disregarded guidance of NMCG and cancelled bid in May 2019. 2nd call invited on 30.05.2019, no bid received. 3rd call invited on 22.08.2019; Bid received on 25.10.2019 NMCG's guidance was not accepted both during the 1st and 3rd call. Only one bidder is considered responsive despite NMCG's suggestion to consider the other bidder as well.
3	Munger Sewerage Network and STP	05.03.2018 Rs 294.02 Cr.	STP-30 MLD and 174.5 km sewer network	<ul style="list-style-type: none"> NIT published on 07.08.2019 Bid received on 07.01.2020. 4 bidders participated. Bid evaluation has not been received yet.
4	Fatuha I&D and STP Scheme	24.12.2018 Rs 35.48 Cr.	STP-7 MLD, 1 MPS and 19 I&D works and 4 IPS	Call1: NIT published on 22.02.2019 with date of bid submission on 25.04.2019. No bid received.
5	Danapur I&D and STP scheme	08.02.2019 Rs 103.27 Cr.	STP-25 MLD, 2 I&D, 1 SPS/MPS, 41.km gravity main and 2.8 km rising main	<p>Call 2: NIT Published on 03.06.2019 and the date of bid submission was 16.09.2019. No bid received.</p> <p>Call3: NIT published on 26.09.2019 and the extended date of submission was 24.10.2019.</p>

S.No	Name of Project	Date of Sanction and Cost	Project Components	Date of NIT
6	Phulwarishariff I&D and STP Scheme	08.02.2019 Rs 46.25 cr.	STP(1)-6 MLD, STP(2)-7 MLD, 1 MPS and 4 I&D works and 3 IPS	One bid received. The financial bids opened in January 2020, project is yet to be awarded.

Projects Under Tendering:

S.No	Name of Project	Date of Sanction and Cost	Project Components	Present Progress
7	Khagaria I&D and STP Scheme	24.12.2018 Rs 21.00 Cr.	STP-4-5 MLD, 1 MPS and 1 IPS and 3 I&D works STP on constructed wetland	<ul style="list-style-type: none"> • NIT for 1st call published on 06.03.2019. • Bid submission date – 24.04.2019. Wrongly the bid was invited on open technology instead of Constructed wetland. • 2nd NIT Published on 18.06.2019; Bid submission: 13.09.2019 • One Bid received which was 77% higher after negotiation and cancelled. • 3rd call to be done. NMCG provided its observation on bid document on 12.05.2020 which was again prepared on open technology instead of constructed wetland.
8	Buxar Sewerage and STP scheme	31.12.2019 Rs 164 Cr.	STP-16 MLD and remaining sewer length of 59 km. In the previous contract 60% of the STP works and around 40 km of sewer line is already laid	<ul style="list-style-type: none"> • Bid document submitted for approval on 08.04.2020; • NMCG and World Bank's observation given on 08.05.2020 • Revised bid document awaited.
9	Barahiya I&D and STP scheme	31.12.2019 Rs 27 Cr.	STP-6 MLD	<ul style="list-style-type: none"> • NIT to be issued;
10	Kahalgaoon I&D and STP scheme	31.12.2019 Rs 25.77 Cr.	STP -6 MLD	<ul style="list-style-type: none"> • NIT to be issued

Annexure-III

Table-II				
Summary of the Sewerage Projects (Haridwar (d/s) to Unnao d/s)				
Projects	No. of Projects	Completed	Ongoing	Under Tendering
NMCG	18	6	9	3
AMRUT	4	2	2	0
TOTAL	22	8	11	3

Table-III						
Status of Sewerage Infrastructure projects in Ganga Basin (d/s of Unnao to Ganga Sagar) as on 09-06-2020						
S.no	State	Total	Completed	Ongoing	Under Tendering/ Tender under Evaluation	Tender To be Floated
1	Uttar Pradesh	23	12	9	0	2
2	Bihar	30	2	18	9	1
3	Jharkhand	2	1	1		
4	West Bengal	22	3	11	3	5
	Total	77	18	39	12	8

Table - IV			
Statement showing State-wise Sewerage Infrastructure Projects			
State	No. of Sewerage Projects prior to 2014	No. of Sewerage Projects after 2014 upto June 2020	Total
Uttarakhand	10	24	34
Uttar Pradesh	10	40	50
Bihar	1	29	30
Jharkhand	1	1	2
West Bengal	4	18	22
Delhi	0	11	11
Himanchal Pradesh	0	1	1
Haryana	2	0	2
Total	28	124	152

Annexure-III

Status of Sewerage Infrastructure Projects in Ganga Basin - Haridwar D/s to Unnao D/s (Excluding Yamuna) - NMCG

S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on June'20)
1	UP	Sewerage System & STP works at Garhmukteshwar	Garhmukteshwar	Main	Ganga	46.51	9	Completed	Completed
2	UP	Sewerage System & STP works (Phase II) at Kannauj (Kali)	Kannauj	Main	Ganga	43.66	1	Completed	Completed
3	UP	Sewerage Scheme at Narora, Bulanshahr	Narora	Main	Ganga	48.45	4	Completed	Completed
4	UP	Sewerage works in Anupshahr, Bulandshahr	Anupshahr	Main	Ganga	75.79	2.5	Completed	Completed
5	UP	Farrukhabad I&D and STP works (HAM)	Farrukhabad	Main	Ganga	213.62	35	UT	Dec/22
6	UP	Interception/ Diversion of Sisamau Nala of Kanpur city	Kanpur	Main	Ganga	63.8	0	Completed	Completed
7	UP	Sewerage works in Sewerage District I Kanpur	Kanpur	Main	Ganga	370.4	0	Ongoing	Nov/20
8	UP	Sewerage Scheme & STP at Bithoor, Kanpur Nagar	Bithoor	Main	Ganga	13.4	2	Completed	Completed

S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on June'20)
9	UP	STP at Pankha, Kanpur and integration with existing STPs	Kanpur	Main	Ganga	967.23	160	Ongoing	Sep/21
10	UP	Interception, Diversion of drains & Sewage Treatment works at Shuklaganj, Dist. Unnao (HAM)	Shuklaganj	Main	Ganga	65.18	6	Ongoing	Sep/21
11	UP	Interception, Diversion of drains & Sewage Treatment works at Unnao (HAM)	Unnao	Main	Ganga	102.2	13	Ongoing	Sep/21
12	UP	Interception and Diversion (I&D) works with STP at Bareilly, Uttar Pradesh	Bareilly	Tributary	Ramganga	271.39	63	UT	Dec/22
13	UP	Interception and Diversion (I&D) works and STP at Budhana, Uttar Pradesh.	Budhana	Tributary	Kali (Hindon)	48.76	10	Ongoing	Mar/22
14	UP	I&D and STP works at Kasganj, Uttar Pradesh	Kasganj	Tributary	Kali (East)	76.73	15	Ongoing	Jun/21
15	UP	Sewerage System & STP works (Phase I) at Moradabad (Ramganga)	Moradabad	Tributary	Ramganga	279.91	58	Ongoing	Dec/20

S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on June'20)
16	UP	I&D works with STP at Moradabad	Moradabad	Tributary	Ramganga	118.69	25	Ongoing	Mar/22
17	UP	I&D works and STP at Muzaffarnagar	Muzaffarnagar	Tributary	Kali (Hindon)	231.79	87	Ongoing	Mar/22
18	UP	Sewerage Scheme (I&D) with STP works at Meerut, Uttar Pradesh	Meerut	Tributary	Kali (East)	681.78	220	UT	Dec/22
TOTAL						3719.29	710.5		

Status of Sewerage Infrastructure Projects in Ganga Basin - Haridwar D/s to Unnao D/s (Excluding Yamuna) - AMRUT									
S.no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Status	Likely date of completion (As on June'20)
1	UP	Rampur Sewerage Project - Amrut	Rampur	Tributary	Ramganga			Completed	Completed
2	UP	Bijnor Sewerage Project - Amrut	Bijnor	Main	Ganga		24	Completed	Completed
3	UP	Hapur Sewerage Project - Amrut	Hapur	Tributary	Kali East		30	Ongoing	Nov-21
4	UP	Bulandshahar Sewerage Project - Amrut	Bulandshahar	Tributary	Kali East		40	Ongoing	Feb-21
TOTAL							94.0		

Annexure-IV

Status of Sewerage Infrastructure projects in Ganga Basin (d/s of Unnao to Ganga Sagar) – NMCG

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
1	UP	Sewage treatment Plant for Assi-BHU Sewerage District at Ramana	Varanasi	Main	Ganga	161.31	222	50	-	194.78	235.76	(-)	(-)	Ongoing	Oct-2020
2	UP	Rehabilitation of old trunk sewer in Varanasi	Varanasi	Main	Ganga	89.95		0	0					Ongoing	Jul-2020
3	UP	Rehabilitation of 5 Ghat pumping stations and STPs at Dinapur & Bhagwanpur in Varanasi	Varanasi	Main	Ganga	20.52		0	0					Ongoing	Jul-2020
4	UP	Non Sewerage, Institutional Development & Other works for Pollution Abatement works in Varanasi	Varanasi	Main	Ganga	126.2		0	0					Ongoing	Jul-2020
5	UP	Construction of interceptor sewers, relieving trunk sewer & rising mains in Varanasi	Varanasi	Main	Ganga	165.76		0	28					Completed	Completed
6	UP	Construction of 3 pumping stations (Chaukaghat, Phulwariya & Sariya) in Varanasi	Varanasi	Main	Ganga	39.57		0	0					Completed	Completed

S. no.	State	Project Name	Town	Main/ Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
7	UP	Construction of 140 MLD STP at Dinapur, Varanasi	Varanasi	Main	Ganga	199.19		140	0					Completed	Completed
8	UP	I&D works for Ayodhya	Ayodhya	Tributary	Saryu (Ghaghra)	37.67	12	0		6.80	8.00	(-)	(-)	Completed	Completed
9	UP	I&D and STP works at Sultanpur, Uttar Pradesh	Sultanpur	Tributary	Gomti	64.76		17	8	13.07	15.43	(-)	(-)	Ongoing	Jul-2021
10	UP	Interception & Diversion works (I&D) and Sewage Treatment Plant at Jaunpur, Uttar Pradesh	Jaunpur	Tributary	Gomti	206.05		30	0	21.51	24.90	(-)	(-)	Ongoing	Oct-2021
11	UP	Faecal Sludge management for Pollution abatement at Chunar, Uttar Pradesh	Chunar	Main	Ganga	2.7		0.01	0	4.37	4.96	Septage management Project		Ongoing	Aug-2020
12	UP	Sewerage & Non sewerage Schemes for pollution abatement of river ganga at District 'B' & 'E' of Allahabad	Allahabad	Main	Ganga	199.26		85	10.88	213.46	253.62	(-)	(-)	Completed	Completed
13	UP	Sewerage & Non sewerage Schemes for pollution abatement of river ganga at District 'A' of Allahabad	Allahabad	Main	Ganga	106.08		20	9.24					Completed	Completed
14	UP	Sewerage work in Sewerage District 'E'	Allahabad	Main	Ganga	142		0	109.2					Completed	Completed

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
15	UP	Sewage Treatment Plant (STP) at Salori (14 MLD)	Allahabad	Main	Ganga	42.4		14	0					Completed	Completed
16	UP	Sewer network in District E of Allahabad - Part 2 (Additional Work) under Component "A"	Allahabad	Main	Ganga	52.78		0	42.66					Completed	Completed
17	UP	Sewerage System in Sewerage District 'C' & Allahapur, Allahabad	Allahabad	Main	Ganga	146.87		0	134.19					Completed	Completed
18	UP	Sewerage works in Sewerage District 'A' of Allahabad	Allahabad	Main	Ganga	288.94		0	241.63					Completed	Completed
19	UP	Sewerage System with Sewer network in Sewerage District 'B' of Allahabad	Allahabad	Main	Ganga	265.86		0	214.88					Completed	Completed
20	UP	Interception, Diversion & Treatment works for Naini (District G), Phaphamau (District F) & Jhusi area District in Allahabad (HAM)	Allahabad	Main	Ganga	767.59		72	13.21					Ongoing	Sep-2021
21	UP	Integrated project for development of STPs in Allahabad alongwith existing Assets	Allahabad	Main	Ganga	904		80	-					Ongoing	Sep-2021

S. no.	State	Project Name	Town	Main/ Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	Existing Capacity in MLD	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
22	UP	I&D works and STP, Gazipur (HAM)	Gazipur	Main	Ganga	90.81		21	-	14.75	18.09	(-)	(-)	TF	Oct-2022
23	UP	I&D works and STP, Mirzapur (HAM)	Mirzapur	Main	Ganga	114.93	14	17	-	28.07	33.21	(-)	2.21	TF	Oct-2022

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
1	BH	I&D and STP for Barh town	Barh	Main	Ganga	58.26	11	-	7.55	9.28	(-)	(-)	Ongoing	Oct-2020
2	BH	Sewer Network, SPS and STP, Begusarai	Begusarai	Main	Ganga	230.06	17	114	13.94	19.66	(-)	2.66	Ongoing	Dec-2021
3	BH	I&D and STP works for Bhagalpur (HAM)	Bhagalpur	Main	Ganga	254.13	45	-	Part of the area draining towards nalla - 45 MLD STP capacity available till year 2035. Rest of area not draiining to nala - Sepatge collection and Treatment proposed.			TE	Sep-2022	
4	BH	Sewer Networks, SPS and STP at Buxar	Buxar	Main	Ganga	74.95	16	95.21	12.75	16.07	(-)	0.07	TF	Sep-2022
5	BH	I&D and STP at Chappra	Chappra	Main	Ganga	236.15	32	18.95	24.31	28.87	(-)	(-)	Ongoing	Dec-2021
6	BH	I&D and STP at Fatuha	Fatuha	Main	Ganga	35.49	7	0	5.06	7.35	(-)	0.35	TE	Aug-2021
7	BH	Sewer Networks, SPS and STP, Hajipur	Hajipur	Main	Ganga	305.19	22	189.3	19.0	24.1	(-)	2.13	TE	Jul-2022
8	BH	Interception and Diversion (I&D) with STP at Maner, Bihar	Maner	Main	Ganga	41.36	6.5	3	5.4	6.6	(-)	0.06	Ongoing	Jul-2021
9	BH	Mokama I&D and STP works	Mokama	Main	Ganga	60.91	8	-	7.18	8.12	(-)	0.12	Ongoing	Apr-2021

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
10	BH	Sewer Networks, SPS and STP, Munger	Munger	Main	Ganga	294.02	30	174.75	25.52	29.66	(-)	(-)	TE	Aug-2022
11	BH	Sewage Treatment Plant - Beur for Patna, Bihar	Patna	Main	Ganga	68.16	43	0	230.84	286.15	(-)	(-)	Completed	Completed
12	BH	Sewerage system with Sewer network, Patna Beur	Patna	Main	Ganga	225.77	0	179.74					Ongoing	Apr-2021
13	BH	Sewage Treatment Plant - Karmalichak for Patna, Bihar	Patna	Main	Ganga	77.04	37	0					Completed	Completed
14	BH	Saidpur STP and adjoining Network for Patna, Bihar	Patna	Main	Ganga	184.93	60	55.1					Ongoing	Jun-2020
15	BH	Saidpur Sewer Network, Patna, Bihar	Patna	Main	Ganga	268.63	0	172.5					Ongoing	Jul-2021
16	BH	Sewerage scheme at Pahari Zone V, Patna, Bihar	Patna	Main	Ganga	356.37	0	115.93					Ongoing	Dec-2021
17	BH	Sewerage scheme at Pahari (Zone IVA (S)), Patna	Patna	Main	Ganga	184.86	0	87.69					Ongoing	May-2021
18	BH	Sewerage Treatment Plant at Pahari - Patna	Patna	Main	Ganga	191.62	60	-					Ongoing	Apr-21
19	BH	Sewerage system with Sewer network ,Patna Karmalichak	Patna	Main	Ganga	277.42	0	96.54					Ongoing	May-2021

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
20	BH	Sewerage System and STP for Digha zone, Patna (HAM)	Patna	Main	Ganga	824	100	288					Ongoing	Jun-2022
21	BH	Sewerage System and STP for Kankarbag zone, Patna (HAM)	Patna	Main	Ganga	578.89	50	150					Ongoing	Jun-2022
22	BH	I&D works with STP at Sonapur	Sonapur	Main	Ganga	30.93	3.5	-	2.80	3.50	(-)	0.00	Ongoing	Sep-2021
23	BH	Sultanganj I&D and STP works	Sultanganj	Main	Ganga	60.22	10	-	7.28	9.78	(-)	(-)	Ongoing	Dec-2020
24	BH	I&D and STP at Bakhtiyarpur	Bakhtiyarpur	Main	Ganga	35.88	10	0	6.78	9.93	(-)	(-)	Ongoing	Sep-2021
25	BH	I&D and STP works for Naugachia	Naugachia	Tributary	Kharkari	60.79	9	-	6.37	8.30	(-)	(-)	Ongoing	Jun-2021
26	BH	I&D and STP at Khagaria	Khagaria	Tributary	Burhi Gandak	21	4.5	0	3.50	4.50	(-)	0.00	UT	Sep-2021
27	BH	Danapur I & D and STP project	Danapur	Main	Ganga	103.27	25	6.9	15.50	25.00	(-)	0.0	TE	Aug-2021
28	BH	I&D and STP works in Phulwarishariff	Phulwarishariff	Main	Ganga	46.25	13	6.4	7.00	13.00	(-)	0.00	TE	Aug-2021
29	BH	Interception and Diversion and STP works in Barahiya	Barahiya	Main	Ganga	27	6	0	4.90	5.90	(-)	(-)	UT	Dec-2021
30	BH	Interception and Diversion and STP works in Kahelgaon	Kahelgaon	Main	Ganga	25.77	6	0	4.20	6.60	(-)	0.60	UT	Dec-2021

S. no.	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity Total (MLD)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
1	JH	Sewerage Scheme & STP works at Rajmahal	Rajmahal	Main	Ganga	56.76	3.5	2.93	3.75	(-)	0.25	Ongoing	Oct-2020
2	JH	Sewerage Scheme & STP works at Sahibganj	Sahibganj	Main	Ganga	99.36	12	10.54	12.23	(-)	0.23	Completed	Completed

S. no	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Existing Capacity in MLD	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
1	WB	Sewerage Scheme & STP works at Gayeshpur	Gayeshpur	Main	Ganga	168.67	8.23		61	7.17	8.51	(-)	0.28	Completed	Completed
2	WB	Sewerage Scheme & STP works at Kalyani	Kalyani	Main	Ganga	57.87	21		46.33	12.76	15.99	(-)	(-)	Completed	Completed
3	WB	Sewerage Scheme & STP works at Bhatpara	Bhatpara	Main	Ganga	228.52	31	30	125	45.76	52.54	(-)	(-)	Completed	Completed
4	WB	Interception & Diversion with STP at Bally (HAM)	Bally	Main	Ganga	164.93	40	22		35.31	41.14	(-)	(-)	Ongoing	Jun-2022
5	WB	Interception, Diversion & treatment works at Baranagar & Kamarahati (HAM)	Baranagar	Main	Ganga	172.1	60	45	9	67.49	72.85	(-)	(-)	Ongoing	Jun-2022
6	WB	Sewerage System with sewer network at Barrackpore	Barrackpore	Main	Ganga	272.32	24		247.14	18.05	20.14	(-)	(-)	Ongoing	Oct-2020
7	WB	Interception, Diversion & treatment works at Behrampore	Behrampore	Main	Ganga	51.21	3.5	3.7	5.25			Part of town drains towards River, STP capacity available for 2035 for part of the town.		Ongoing	Sep-2021

S. no	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Existing Capacity in MLD	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
8	WB	Sewerage System & STP works at Budge-Budge	Budge-Budge	Main	Ganga	145.98	9.3		131.59	9.02	10.23	(-)	0.93	Ongoing	Oct-2020
9	WB	Sewerage System & STP works at Halishahr	Halishahr	Main	Ganga	274.76	16		226.99	14.54	15.42	(-)	(-)	Ongoing	Oct-2020
10	WB	Interception, Diversion & treatment works at Howrah (HAM)	Howrah	Main	Ganga	185.22	65			Sewered area - 65 MLD STP capacity available till year 2030. Unsewered area - Sepatge collection and Treatment proposed.			Ongoing	Jun-2022	
11	WB	Interception & Diversion with STP at Hughly-Chinsurah (HAM)	Hughly-Chinsurah	Main	Ganga	160	29.3		20	21.06	23.03	(-)	(-)	TF	Oct-2022
12	WB	I&D works with STP at Jangipur	Jangipur	Main	Ganga	68.47	13		11.38	10.86	13.09	(-)	0.09	Ongoing	Sep-2021
13	WB	I&D and STP works at Kanchrapara, West Bengal	Kanchrapara	Main	Ganga	48.77	18		2.5	14.03	15.75	(-)	(-)	Ongoing	Sep-2021
14	WB	Interception, Diversion & treatment Works at Tolly's Nullah (Adi Ganga) (HAM)	Kolkata	Main	Ganga	307.12	26.1	179	114	555	614	Ex. Treatment capacity 179 MLD, Proposed Capacity - 26 MLD = 205 MLD and about 410 MLD is draining towards ex. Eastern Kolkatta Wetland.		UT	Oct-2022
15	WB	Integration of STPs with rehabilitation and O&M of existing Assets, Garden Reach	Kolkata	Main	Ganga	165.16	102		-					TF	Nov-2022

S. no	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Existing Capacity in MLD	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
16	WB	Interception & Diversion with STP at Maheshtala (HAM)	Maheshtala	Main	Ganga	198.43	28.1	47.5		31.58	39.60	(-)	(-)	UT	Sep-2022
17	WB	Interception, Diversion & treatment works at Nabadwip	Nabadwip	Main	Ganga	61.23	20		4	14.68	16.55	(-)	(-)	Ongoing	Jun-2021
18	WB	I&D and STP works at Burdwan, West Bengal	Burdwan	Tributary	Banka	234.31	50		19	37.73	43.89	(-)	(-)	TF	Oct-2022
19	WB	Interception and Diversion (I&D) works with STP, for drains falling in River Damodar, at Durgapur, West Bengal	Durgapur	Tributary	Damodar	287.53	80		11.39	69.27	78.27	(-)	(-)	TF	Dec-2022
20	WB	Detailed Project Report for I&D sewerage system & STP for Asansol & Kulti towns, West Bengal	Asansol	Tributary	Damodar	384.96	95		28.475	68.77	82.45	(-)	(-)	TF	Dec-2022

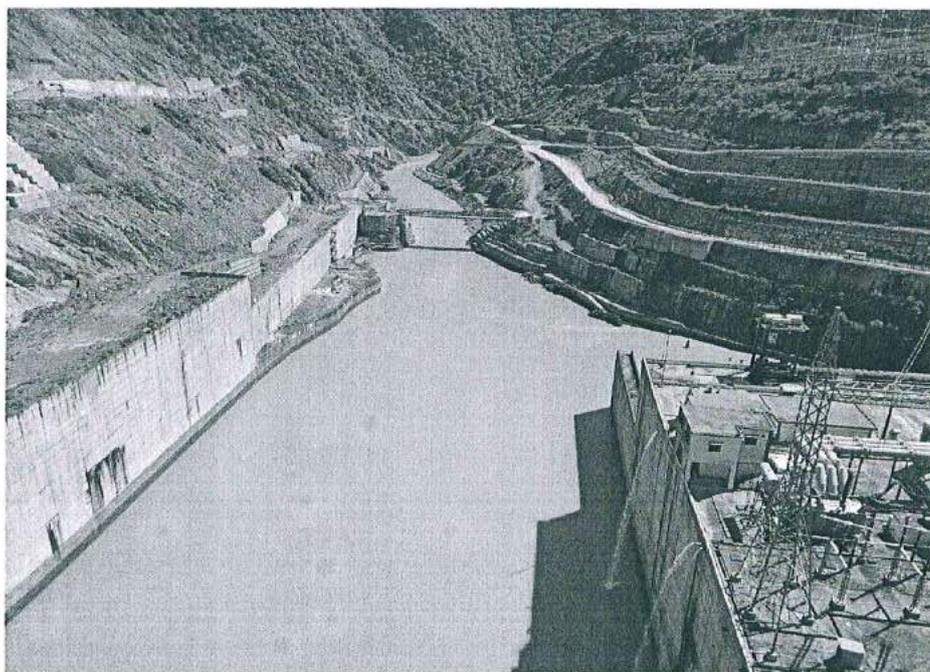
S. no	State	Project Name	Town	Main/Tr	Name of the River	Sanctioned Cost (Rs. In Cr.)	STP Capacity New + Rehab (MLD)	Existing Capacity in MLD	Sewer Network (Km)	Sewage Generation in MLD 2020	Sewage Generation in MLD 2035	Gap in MLD 2020	Gap in MLD 2035	Status	Likely date of completion (As on June'20)
21	WB	Rejuvenation of Existing STPs along with lifting station & pumping station including sewerage sewerage network at North 24 Parganas Dist., West Bengal	North -24 Parganas	Main	Ganga	65.54	46.24							Ongoing	Jun-2021
22	WB	Rejuvenation of exiting STPs along with lifting station & pumping station including sewerage network at Hoghly Dist., West Bengal	Hoghly	Main	Ganga	86.61	78.9							TE	Sep-2021

No. CWC/UGBO/EF/SR 1



**Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga
Rejuvenation
Central Water Commission
Upper Ganga Basin Organization**

**IMPLEMENTATION OF MINIMUM ENVIRONMENTAL FLOWS IN RIVER
GANGA (Up to UNNAO)**



STATUS REPORT

(January - March, 2020)

Apr, 2020

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EXECUTIVE SUMMARY

The Government of India vide Gazette Notification dated 9th October, 2018, has notified the minimum environmental flows for River Ganga that has to be maintained at various locations on the river. The order applies to the upper Ganga River Basin starting from originating glaciers and through respective confluences of its head tributaries finally meeting at Devprayag up to Haridwar and the main stem of River Ganga up to Unnao district of Uttar Pradesh. CWC has been entrusted the responsibility of monitoring the compliance by project authorities on maintenance of desired E-flows. Monitoring of E-flows is being carried by UGBO, CWC since 1st January, 2019.

The current monitoring status report covers the compliance on e-flows during 1st quarter i.e. from January to March, 2020. Most of the projects provided the flow data in desired format regularly except Tehri Dam, Bhimgoda Barrage and Kanpur Barrage. The data from Tehri and Bhimgoda projects though are being received regularly but on daily basis instead of hourly basis. The data is transmitted to CWC through e-mail. The project authorities have been requested for installation of automatic data acquisition and transmission system at the earliest for real time availability of the data.

Based on the data supplied by project authorities, most of the projects were following the e-flow norms during the period. However, Srinagar HEP (GVK) project is not following the prescribed e-flow norms:

One more project namely Singoli Bhatwari HEP on Mandakini was proposed to be commissioned by March, 2020 and thereafter included for monitoring of e-flows. However, the project is still not commissioned and the same shall be monitored as and when commissioned.

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Annexure III - Salient features of the key projects being monitored.

1.0 BACKGROUND

Ecological needs of the river have been recognized as one of the uses of water in the National Water Policy (2012). In the Preamble of the policy, it is mentioned that '*water is essential for sustenance of eco-system, and therefore, minimum ecological needs should be given due consideration*'. Clause 3.3 specifies that "*A portion of river flows should be kept aside to meet ecological needs ensuring that the low and high releases are proportional to the natural flow regime, including base flow contribution in the low flow season through regulated ground water uses*".

Vide Gazette Notification dated 9th October, 2018, the Government of India has notified the minimum environmental flows for River Ganga that has to be maintained at various locations on the river. Environmental flows are the acceptable flow regimes that are required to maintain a river in the desired environmental state or predetermined state. The maintenance of minimum e-flow in the river would not only ensure sustenance of aquatic life but also go a long way in ensuring its *Aviralta* or continuous flow in the river. It will ensure that the river has at least the minimum required environmental flow of water even after the river flow gets diverted by projects and structures for purposes like irrigation, hydropower, domestic and industrial use etc.

The above order will apply to the upper Ganga River Basin starting from originating glaciers and through respective confluences of its head tributaries finally meeting at Devprayag up to Haridwar and the main stem of River Ganga up to Unnao district of Uttar Pradesh. The compliance of minimum environmental flow is applicable to all existing, under-construction and future projects. The existing projects which currently do not meet the norms will have to ensure that the desired environmental flow norms are complied with w.e.f 15th December, 2019. The mini and micro projects which do not alter the flow characteristics of the river or stream significantly are exempted from these environmental flows.

The flow conditions in these river reaches shall be monitored at hourly intervals from time to time. The Central Water Commission has been entrusted the responsibility for

supervision, monitoring, regulation of flows and reporting of necessary information to the appropriate authority as and when required and also take emergent decisions about the water storage norms in case of any emergency.

The concerned project developers or authorities will have to install automatic data acquisition and data transmission facilities at appropriate locations at project sites within six months. The Central Government through National Mission for Clean Ganga may direct release of additional water in the River Ganga to meet special demand as and when required.

2.0 GANGA PHYSIOGRAPHY

The Ganga river basin is the largest river basin in India in terms of catchment area, constituting 26% of the country's land mass (861,404 sq. km) and supporting about half a billion populations. The drainage area of the basin lies in 9 states covering Uttarakhand, Uttar Pradesh, Madhya Pradesh, Bihar, Rajasthan, West Bengal, Haryana, Himachal Pradesh and the Union Territory of Delhi. It traverses a course of 2525 km before flowing into the Bay of Bengal. It has a large number of tributaries joining it during this journey. The main physical sub-divisions are the Northern Mountains, the Gangetic Plains and the Central Highlands. Northern Mountains comprises the Himalayan ranges including their foot hills. The Gangetic plains, situated between the Himalayas and the Deccan plateau and covering most of the basin, are ideally suited for intensive cultivation. The culturable area of Ganga basin is about 57.96 M.ha which is about 29.5% of the total culturable area of the country.

In the monitoring reach of river Ganga up to Unnao, there are many manmade interventions utilizing the water for various developmental needs such as drinking water, irrigation, hydro power etc. These projects impact the natural flows in the river. In upper Ganga basin up to Haridwar, there are a number hydro-electric projects. Most of these projects are run-of-the river (ROR) projects except Tehri being a major storage project having gross storage of 3.54 BCM and live storage 2.615 BCM. At Haridwar, Ganga opens to the Gangetic Plains, where Bhimgoda barrage diverts a large quantity of its waters into the Upper Ganga Canal and Eastern Ganga Canal, to provide water for irrigation and other

consumptive uses. Further, about 76 km downstream of Haridwar, in Bijnore district, another barrage diverts water into the Madhya Ganga Canal but only during monsoon months. At Narora, there is further diversion of water into the Lower Ganga Canal from Narora barrage, about 155 km downstream of Bijnor barrage. From the barrage at Kanpur, Ganga water is being diverted to meet the drinking water requirements of Kanpur town.

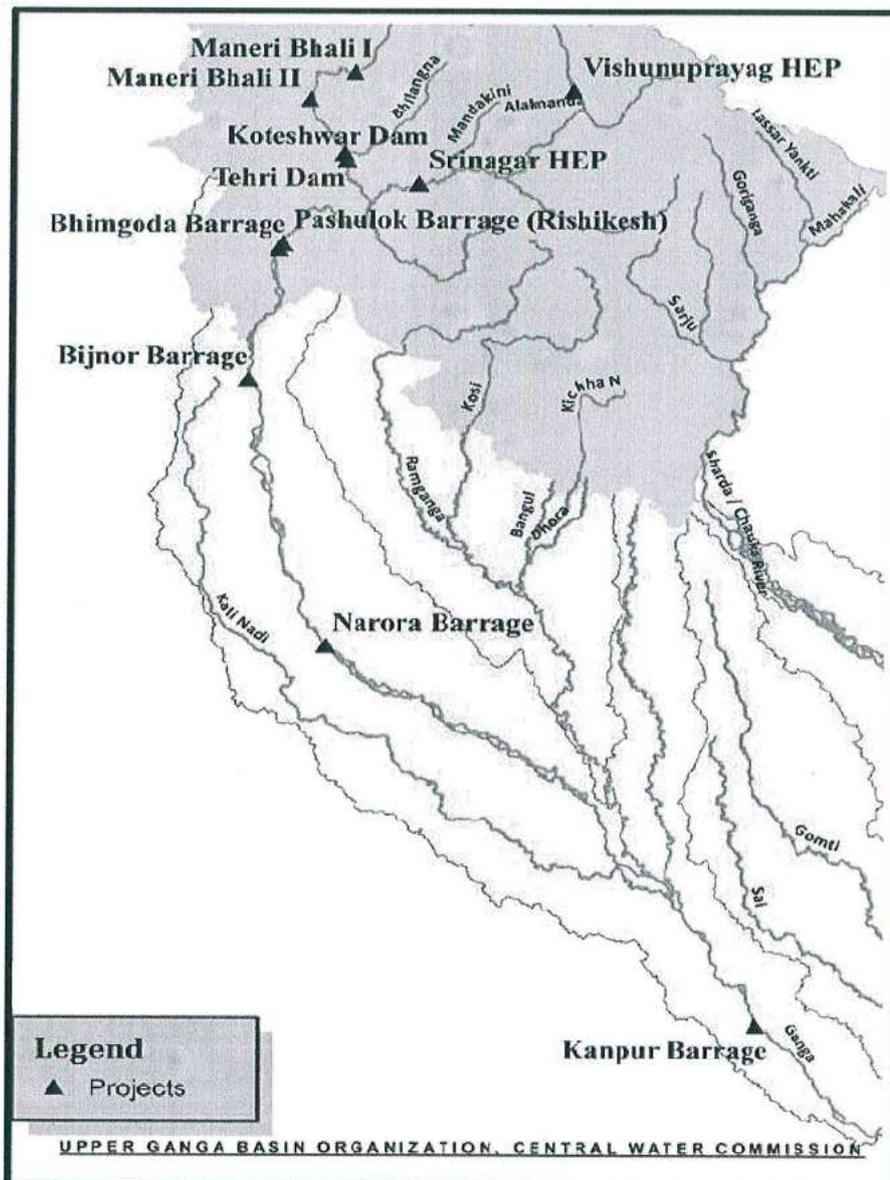


Figure 1. Map showing key Projects in Ganga Basin Up to Unnao

3.0 MINIMUM E-FLOWS NORMS

The e-flows notified by the Government of India Vide Gazette Notification dated 9th October, 2018 are as follows:

3.1 Upper Ganga River Basin Stretch starting from originating glaciers and through respective confluences finally meeting at Devprayag up to Haridwar:

Table 1- E-flow Norms for Projects in Upper Ganga Basin up to Haridwar

Sl No	Season	Months	(%) Percentage of Monthly Average Flow observed during each of preceding 10-daily period
1	Dry	November to March	20
2	Lean	October, April and May	25
3	High Flow	June to September	30*#

*# 30% of monthly flow of High flow season.

3.2 Stretch of main stem of River Ganga from Haridwar, Uttarakhand to Unnao, Uttar Pradesh

Table 2- E-flow Norms for Projects in Main Ganga Stem from Haridwar to Unnao

Sl. No.	Location of Barrage	Minimum flow releases Immediately downstream of Barrages (In Cumecs) Non-Monsoon(October to May)	Minimum flow releases immediately downstream of barrages (In Cumecs) to Monsoon(June to September)
1	Bhingoda (Haridwar)	36	57
2	Bijnor	24	48
3	Narora	24	48
4	Kanpur	24	48

The copy of the Gazette Notification dated 9th October, 2018 is enclosed at **Annex-I**

4.0 PROJECTS UNDER MONITORING

In upper Ganga river basin up to Haridwar, river valley projects are largely non-consumptive and are mainly used for hydro power generation. Few minor projects are also being used for irrigation and drinking water purposes. The list of existing, ongoing

and contemplated projects is enclosed at **Annex-II**. From Hardwar onwards beginning with Bhimgoda Barrage, projects are being used for water diversion for irrigation and domestic uses.

The key projects in Ganga up to Unnao are listed below:

Table 3: Key projects on River Ganga up to Unnao

SN	Name of Project	River/Tributary	Place/State	Status
Projects on Alaknanda and its tributaries				
1.	Vishnuprayag HEP (400 MW)	Alaknanda	Joshimath/Uttarakhand	
2.	Peepal Koti HEP (444 MW)	Alaknanda	Peepal Koti/Uttarakhand	Under construction
3.	Srinagar HEP (330 MW)	Alaknanda	Srinagar/Uttarakhand	
4.	Tapovan Vishnuprayag HEP (520 MW)	Dhawli Ganga	Uttarakhand	Under construction
5.	Kund HEP	Mandakini	Uttarakhand	Mini HEP
Projects on Bhagirathi and its tributaries				
1.	Maneri Bhali Phase-I HEP (90 MW)	Bhagirathi	Uttarakhand	
2.	Maneri Bhali Phase-II HEP (304 MW)	Bhagirathi	Uttarakhand	
3.	Tehri HEP (1000 MW)	Bhagirathi	Uttarakhand	
4.	Koteshwar HEP (400 MW)	Bhagirathi	Uttarakhand	
5.	Ghansali HEP (23 MW)	Bhilangana	Uttarakhand	Mini HEP
6.	Rech HEP (8 MW)	Bhilangana	Uttarakhand	Mini HEP
7.	Buda Kedar HEP (5 MW)	Bal Ganga	Uttarakhand	Mini HEP
Projects on Ganga Main Stream				
1.	Pashulok Barrage, Rishikesh (Chilla HEP, 143 MW)	Ganga	Uttarakhand	
2.	Bhimgoda Barrage (Irrigation)	Ganga	Uttarakhand	SCADA system installed
3.	Madhya Ganga Barrage (Chaudhary Charan Singh Barrage) (Irrigation)	Ganga	Uttar Pradesh	
4.	Narora Barrage	Ganga	Uttar Pradesh	SCADA system

	(Irrigation & Industrial)			installed
5.	Kanpur Barrage (Drinking Water)	Ganga	Uttar Pradesh	

Considering the extent of modifications of flows by the projects, following projects are being monitored presently for implementation of E-flows w.e.f. 1st January, 2019.

Table 4: List of Projects being monitored presently

Sl. No.	Name of the Project	Agency
1.	Maneri Bhali Stage-I	UJVNL
2.	Maneri Bhali Stage -II	UJVNL
3.	Tehri Dam	THDC
4.	Koteshwar Dam	THDC
5.	Vishnuprayag HEP	JPVL
6.	Srinagar	GVK
7.	Pashulok Barrage/ Chilla HEP	UJVNL
8.	Bhimgoda Barrage	UP Irrigation & WRD
9.	Bijnor Barrage	UP Irrigation & WRD
10.	Narora Barrage	UP Irrigation & WRD
11.	Kanpur Barrage	UP Irrigation & WRD

Salient features of the above projects are enclosed at **Annex-III**.

5.0 DATA COLLECTION NETWORK AND TRANSMISSION STATUS

Status of data collection network and transmission system at above projects is as under:

Sl. No.	Name of the Project	Agency	Data Collection Network	Data Transmission system
1.	Maneri Bhali Stage-I	UJVNL	Manual	Through email
2.	Maneri Bhali Stage -II	UJVNL	Manual	Through email
3.	Tehri Dam	THDC	Automatic sensors	Through email/SMS
4.	Koteshwar Dam	THDC	Automatic sensors	Through email/SMS
5.	Vishnuprayag HEP	JPVL	Manual	Through email
6.	Pashulok Barrage/ Chilla HEP	UJVNL	Manual	Through email
7.	Bijnor Barrage	UP. Irrigation	Manual	Through email
8.	Srinagar	GVK	Manual	Through email

9.	Bhingoda Barrage	UP. Irrigation	Automatic sensors	Through email. Also, the data is available in public domain
10	Narora Barrage	UP Irrigation	Automatic sensors	Through email Also, the data is also available in public domain
11	Kanpur Barrage	UP Irrigation	Manual	Through email

5.1 Data Transmission Status

The flow data is being received from all the 11 Projects under monitoring. Few Projects are not sending the flow data on hourly basis. The matrix showing the status of data transmission from the Project Authorities to CWC in the last two week of March 2020 is given below in Table 5.

Table 5. Data Transmission Status Matrix

S.No.	Project Name	18 Mar	19 Mar	20 Mar	21 Mar	22 Mar	23 Mar	24 Mar
1	Maneri Bhali-1	A	A	A	A	A	A	A
2	Maneri Bhali-2	A	A	A	A	A	A	B
3	Koteshwar Dam	B	D	D	D	D	B	B
4	Tehri Dam	C	C	C	C	D	C	C
5	Bhingoda Barrage	D	D	D	D	D	D	D
6	Vishnuparayag	A	A	A	B	A	A	A
7	Bijnor Barrage	B	A	A	D	D	B	A
8	Pashulok Barrage	A	B	B	B	A	B	A
9	GVK Srinagar	A	A	A	D	D	A	A
10	Narora Barrage	A	A	A	A	A	A	A
11	Kanpur Barrage	D	D	D	D	D	D	D

S.No.	Project Name	25 Mar	26 Mar	27 Mar	28 Mar	29 Mar	30 Mar	31 Mar
1	Maneri Bhali-1	A	A	A	A	A	A	A
2	Maneri Bhali-2	B	A	B	B	A	B	A
3	Koteshwar Dam	B	B	B	D	D	D	D
4	Tehri Dam	C	C	C	C	D	C	C
5	Bhingoda Barrage	D	D	D	D	D	D	D
6	Vishnuparayag	A	A	A	B	A	A	A
7	Bijnor Barrage	B	A	B	A	B	A	D
8	Pashulok Barrage	A	A	B	A	A	B	A
9	GVK Srinagar	A	A	A	B	B	A	A
10	Narora Barrage	A	A	A	A	A	A	A
11	Kanpur Barrage	D	D	D	D	D	D	D

A	Hourly flow data received timely
B	Hourly flow data received late
C	Data received but not in desired format
D	No data received

It can be seen from above matrix that flow data on hourly basis is being received regularly from all the projects except Tehri and Kanpur barrage. For Tehri average daily inflows and outflows are provided while for Kanpur barrage, flow data is measured on every two hours and transmitted accordingly. There are issues of data transmission on Saturday and Sundays also. The project authorities are being pursued to provide the data in desired format timely on regular basis.

6.0 CURRENT STATUS OF IMPLEMENTATION OF MINIMUM E-FLOWS

Project wise status of fulfilling the requirement of releasing stipulated environmental flows is given below:

6.1 MANERI BHALI PHASE-I

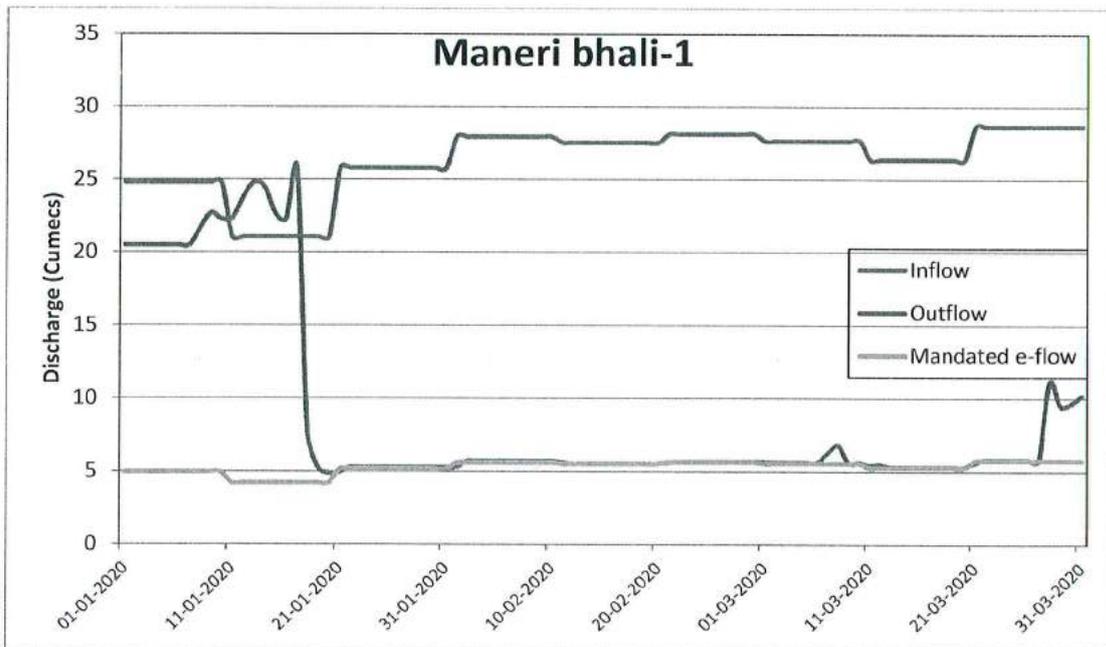


Figure 2: Graph showing status of implementation of e-flows at Maneri Bhali Phase I Project.

As seen from above plot, the project is meeting e-flow norms.

6.2 MANERI BHALI PHASE-II

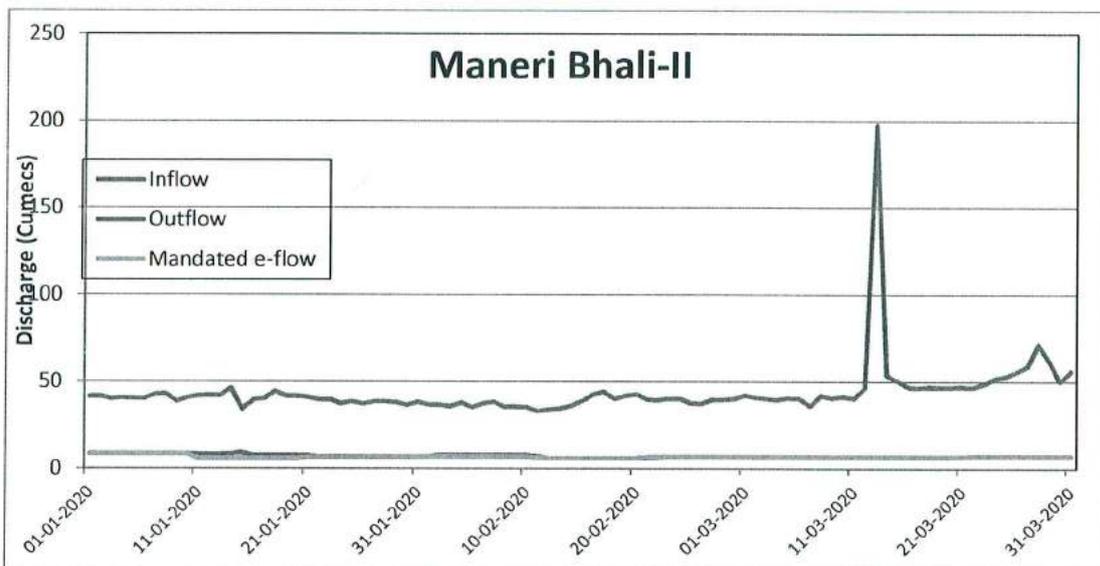


Figure 3: Graph showing status of implementation of e-flows at Maneri Bhali Phase II Project.

The project is in compliance with the e-flow norms.

6.3 KOTESHWAR DAM

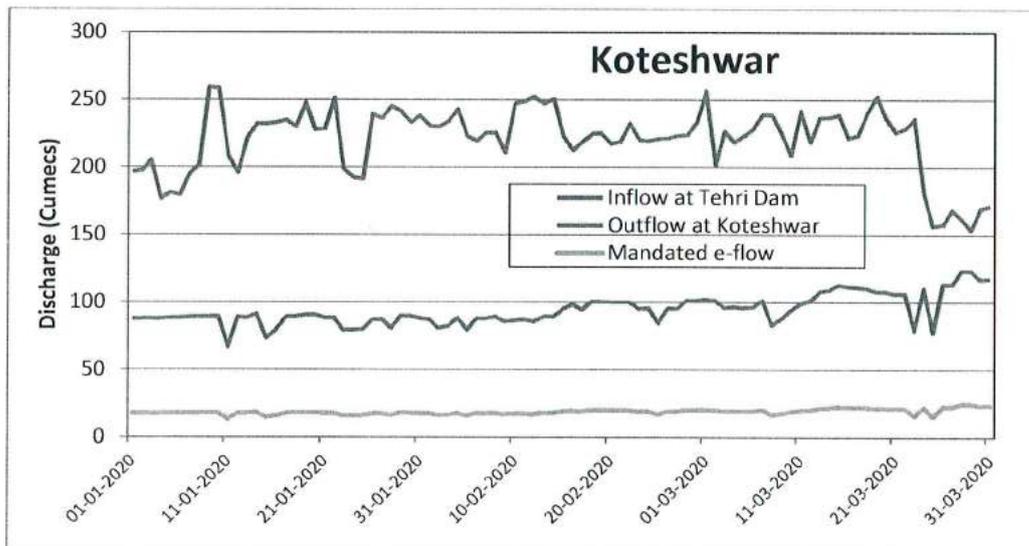


Figure 4: Graph showing status of implementation of e-flows at Koteswar Dam Project.

The project is meeting the e-flow norms.

6.4 VISHNUPRAYAG HEP

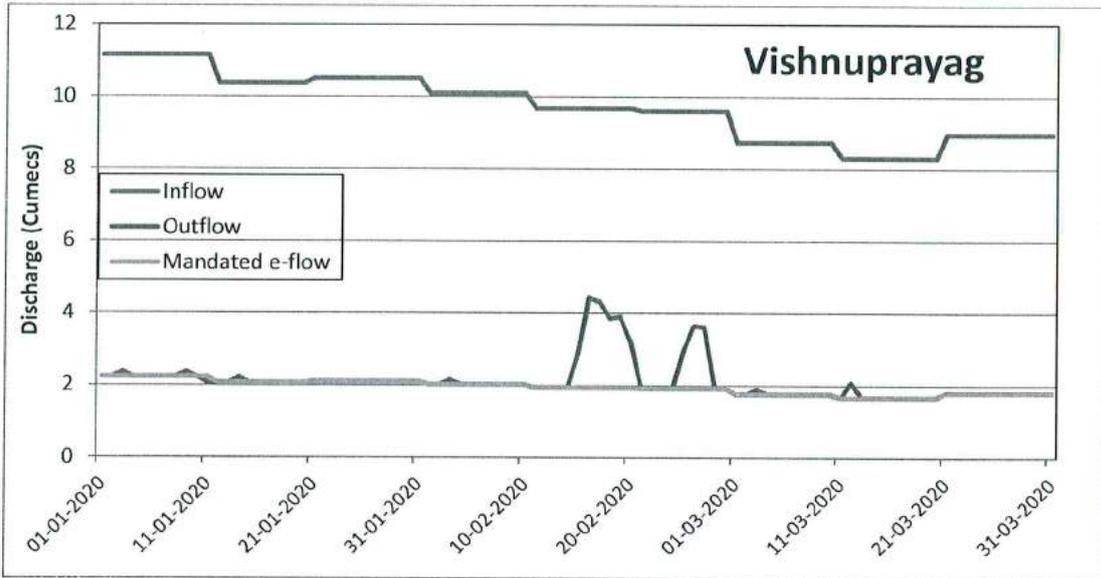


Figure 5: Graph showing status of implementation of e-flows at Vishnuprayag Project.

The project has followed the e-flow norms during the period.

6.5 SRINAGAR DAM

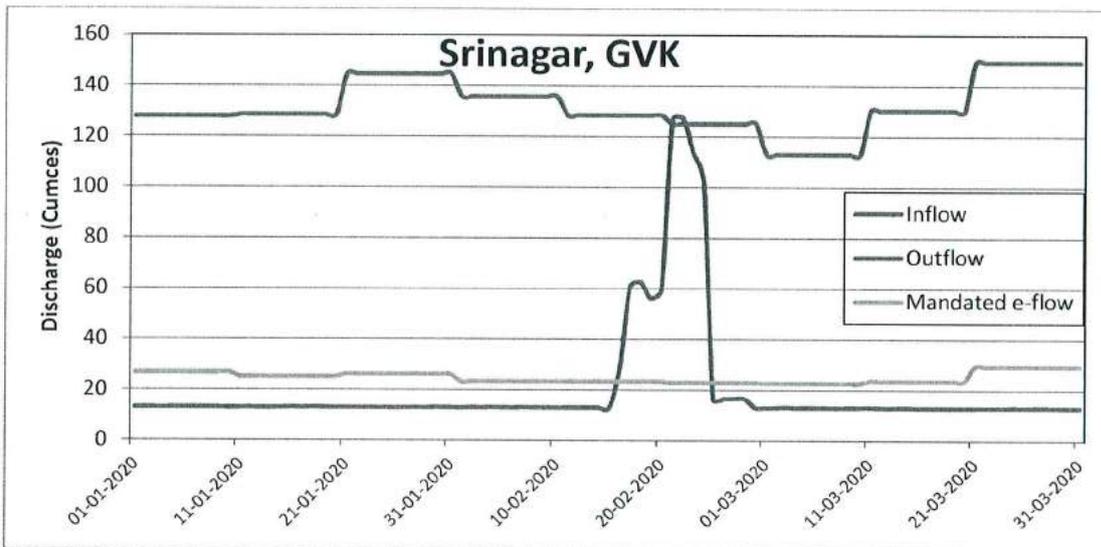


Figure 6: Graph showing status of implementation of e-flows at Srinagar Dam Project.

As seen from above, the project is not in compliance with the e-flow norms.

6.6 PASHULOK BARRAGE

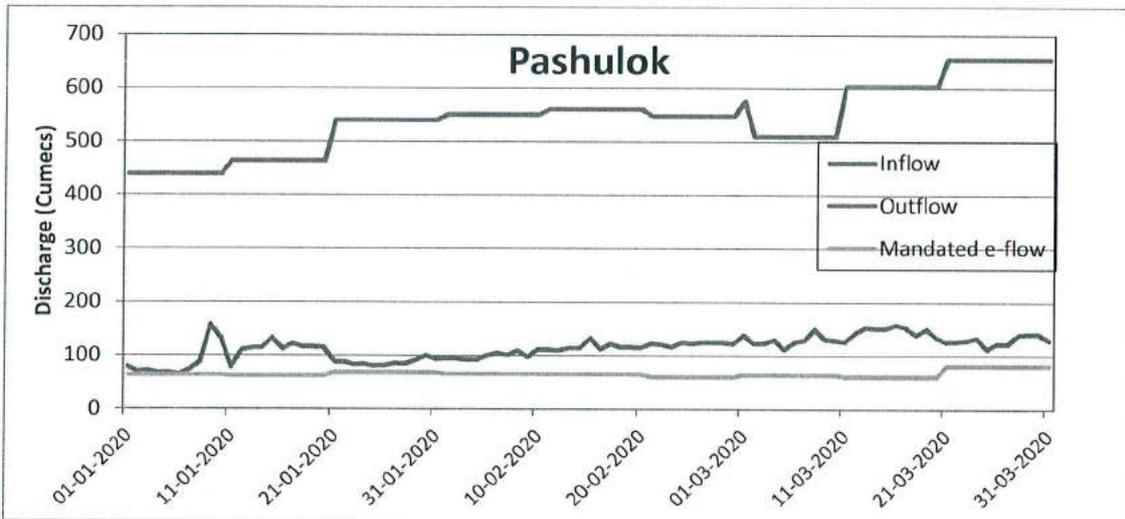


Figure 7: Graph showing status of implementation of e-flows at Pashulok Barrage Project.

The project is broadly meeting the e-flow norms.

6.7 BHIMGODA BARRAGE

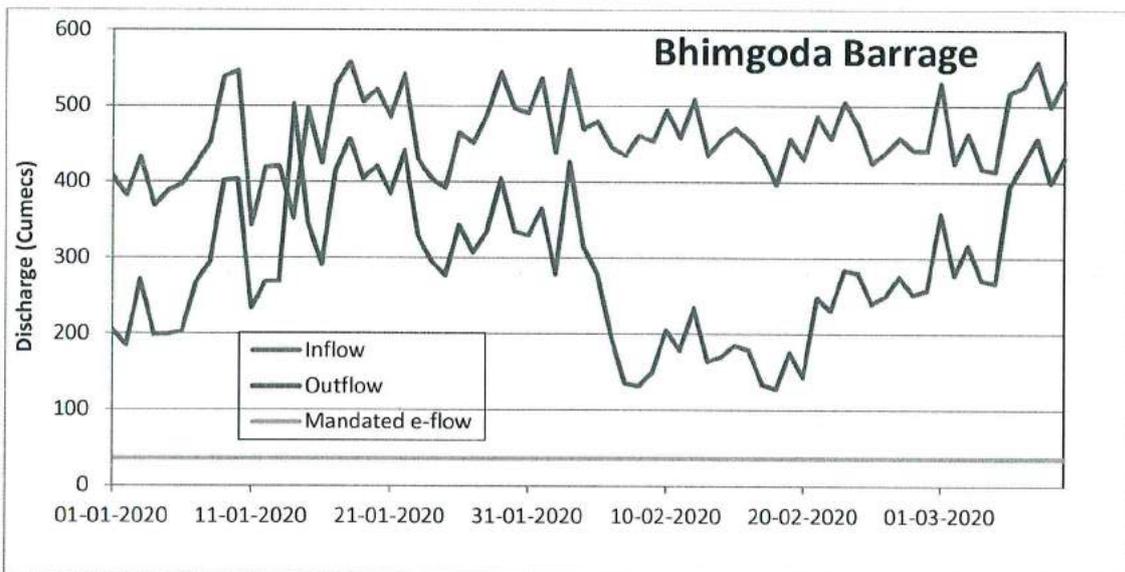


Figure 8: Graph showing status of implementation of e-flows at Bhimgoda Barrage Project.

The project is meeting the e-flow norms during the period, however, the data after 10th March was unavailable.

6.8 BIJNOR BARRAGE

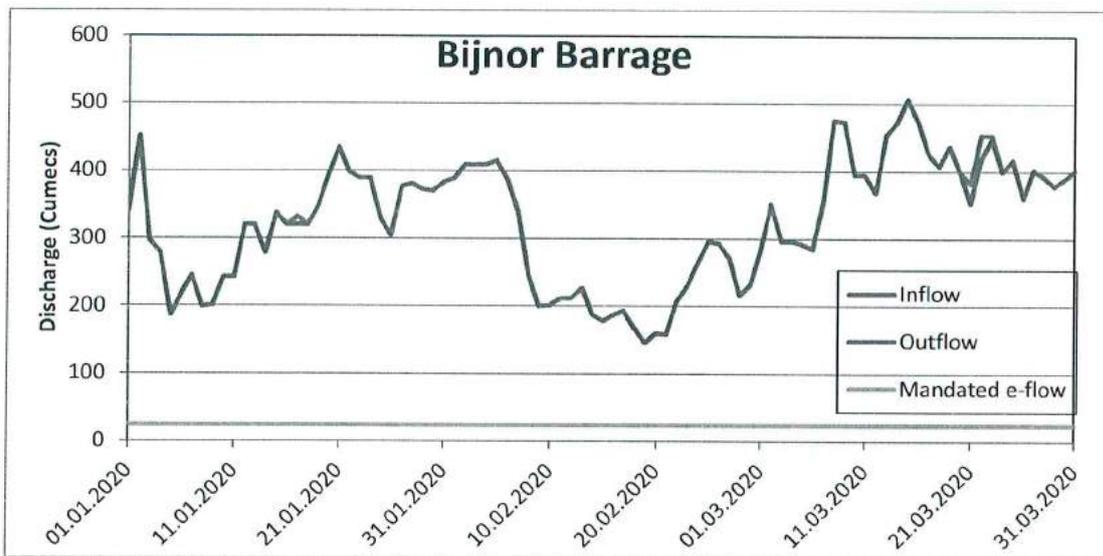


Figure 9: Graph showing status of implementation of e-flows at Bijnor Barrage Project.

The project is following the e-flow norms.

6.9 NARORA BARRAGE

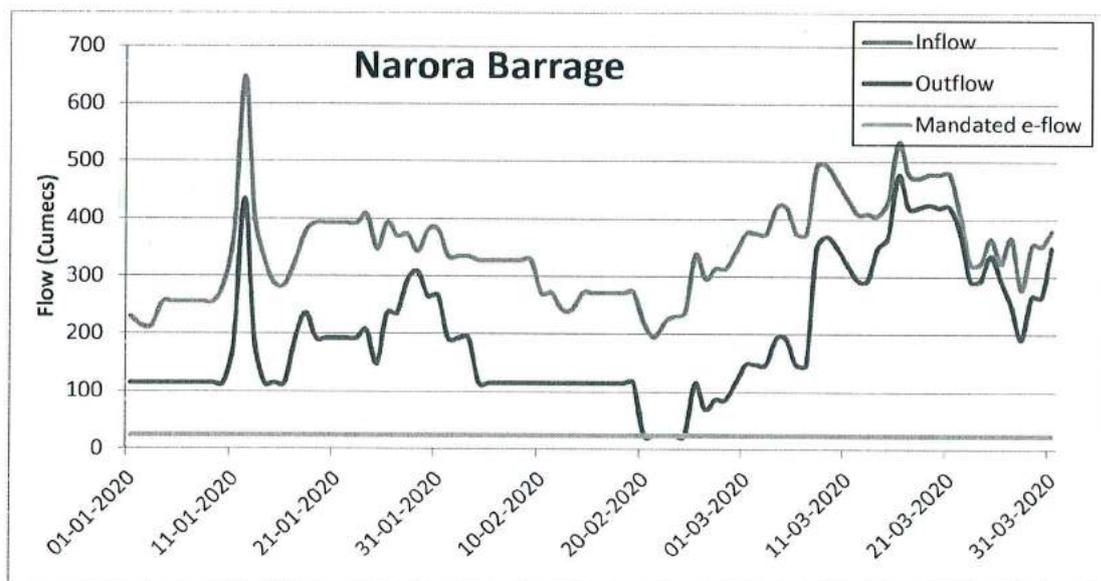


Figure 10: Graph showing status of implementation of e-flows at Narora Barrage Project.

The project is following the e-flow norms.

6.10 KANPUR BARRGE

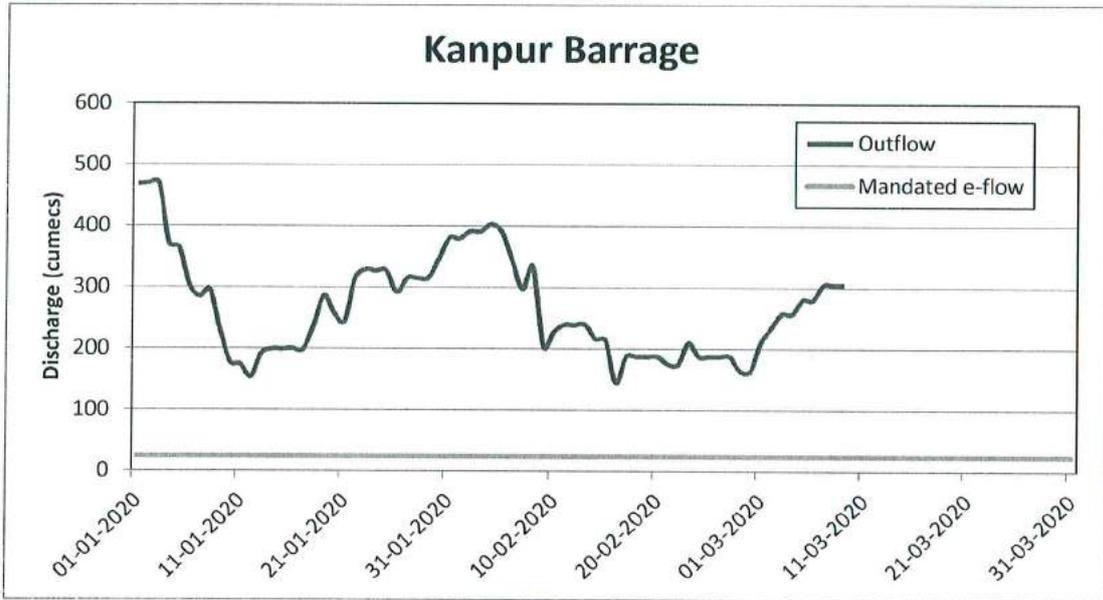


Figure 11: Graph showing status of implementation of e-flows at Kanpur Barrage Project.

The project is following the e-flow norms.

7.0 CONCLUSIONS

7.1 Most of the projects are providing the flow data on hourly basis regularly except Tehri and Kanpur barrage. The data from Tehri project are being received regularly but on daily basis instead of hourly basis while Kanpur barrage authorities are measuring and providing flow data on two hourly basis. The project authorities are being pursued to provide the data in desired format on regular basis. During the 2nd Phase of Inspection visit from 7-9 August, 2019, it was stressed that the pond level (between 609 m to 612 m) of Koteshwar dam extends up to the toe level of Tehri dam, as such the whole river reach between Tehri and Koteshwar remains under pool of water. It was suggested that whole system of Tehri and Koteshwar should be considered as one single system for e-flow monitoring with inflows in Tehri reservoir and outflows from Koteshwar dam. The same has been agreed upon and incorporated in this report.

7.2 The automatic data acquisition and transmission system have not been installed on projects so far except at Tehri, Koteshwar dam, Bhimgoda barrage and Narora barrage. During the visit of expert team during June, 2019 and August, 2019, the project authorities were requested to install automatic system at the earliest positively by December, 2019. However, the same is still being pursued to be completed.

7.3 Based on the data supplied by project authorities, most of the projects met the e-flow norms during the period as inflows are normally high in monsoon period. However, the Srinagar HEP (GVK) does not comply with the mandated e-flow norms.

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जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 9 अक्टूबर, 2018

का.आ. 5195(अ).—गंगा नदी अत्यधिक पवित्र और इस देश के लोगों द्वारा अत्यंत पूजनीय है तथा गंगा नदी बेसिन जल ग्रहण क्षेत्र के निबंधनानुसार भारत में वृहत्तम नदी बेसिन है, जिसमें संपूर्ण देश की छब्बीस प्रतिशत भूमि सम्मिलित है तथा जो लगभग पचास करोड़ जनसंख्या के लिए पोषणीय है;

और गंगा नदी विशेष गुणों, विशिष्टताओं तथा महत्व के रूप में अद्वितीय है जिसका महत्वपूर्ण लौकिक और स्थानिक प्रभाव भिन्नता के साथ जल-विज्ञान, भू-आकृतिविज्ञान, ऐतिहासिक, सामाजिक-सांस्कृतिक और आर्थिक कारण हैं;

और गंगा नदी को राष्ट्रीय नदी का दर्जा दिया गया है तथा नदी-प्रणाली में सिंचाई, घरेलू, औद्योगिक और अन्य प्रयोजनों के लिए बेसिन में सदैव पानी की बढ़ती मांग के साथ घरेलू अपशिष्ट और आद्योगिक अपशिष्ट सहित विभिन्न स्रोतों से प्रदूषण प्रवेश कर रहा है, जो नदी के स्वास्थ्य को लंबे समय से प्रभावित कर रहा है;

और भारत सरकार समुचित पर्यावरण प्रवाह तथा साथ ही नदी में प्रदूषण के प्रवेश के निवारण को सुनिश्चित करने के लिए नदियों की पौष्टिकता की बहाली करने और उसे बनाए रखने के लिए वचनबद्ध है;

और यह सुनिश्चित करना आवश्यक है कि गंगा नदी में हर समय पानी के निर्बाध प्रवाह को पूरी तरह से बनाए रखा जाए, जिससे मौसमी भिन्नताओं को बदले बिना नदी में प्रवाह की निरंतरता सुनिश्चित हो सके;

केंद्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के अधीन अधिसूचना का.आ. 3187 (अ), तारीख 7 अक्टूबर, 2016 द्वारा गंगा नदी जनक्षेत्र के संरक्षण, संरक्षा और प्रबंध तथा निम्नलिखित प्रयोजनों के लिए एक प्राधिकरण अर्थात् राष्ट्रीय स्वच्छ गंगा मिशन का गठन किया था, अर्थात्:-

(क) गंगा नदी और उसकी सहायक नदियों के जल की गुणवत्ता और पर्यावरणीय वहनीय संरक्षण, संरक्षा और प्रबंध को सुनिश्चित करने के उद्देश्य से सतैव विभिन्न क्षेत्रों में विभिन्न बिंदुओं पर बनाए रखने के लिए अपेक्षित गंगा नदी और उसकी सहायक नदियों में पारिस्थितिक 5941 GI/2018

प्रवाह के परिमाण को अवधारित करवाने तथा उसे अधिसूचित करवाने और पर्याप्त पारिस्थितिक प्रवाह को बनाए रखने के लिए ऐसे सभी आवश्यक कदम उठाना या निदेशित करना;

(ख) गंगा नदी के जलीय प्रेक्षण स्टेशनों के माध्यम से विनिर्दिष्ट बिंदुओं पर पानी के औसत प्रवाह को विनिर्दिष्ट करना;

(ग) गंगा नदी तथा उसकी सहायक नदियों में जल के प्रवाह की निरंतर मानीटरी के लिए तंत्र विकसित करना;

और केंद्रीय सरकार ने गंगा नदी और उसकी सहायक नदियों में कतिपय प्रवाहों को निर्धारित करने का विनिश्चय किया है।

2. अतः केंद्रीय सरकार, गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के पैरा 39 के उपपैरा (3) और पैरा 41 के उपपैरा (2) की मद (ज) के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिंचाई, जल विद्युत्, घरेलू और औद्योगिक प्रयोजनों तथा अन्य अपेक्षाओं के लिए नदी प्रवाह को परिवर्तित करने के लिए संरचनाओं या परियोजनाओं के निम्न प्रवाह अवस्थानों पर न्यूनतम पर्यावरणीय प्रवाहों को बनाए रखने के लिए अधिसूचित करती है, अर्थात्:-

I. देवप्रयाग से हरिद्वार तक अंत में मिलने वाले क्रमवर्तीय सम्मिलनों के माध्यम से और उद्भव वाले ग्लेशियरों से आरंभ होने वाला उपरी गंगा नदी बेसिन विस्तार:

क्रम सं.	ऋतु	मास	प्रत्येक पूर्ववर्ती 10 दैनिक अवधि के दौरान प्रेक्षित मासिक औसत प्रवाह का प्रतिशत(%)
1.	शुष्क	नवंबर से मार्च	20
2.	क्षीण	अक्तूबर, अप्रैल और मई	25
3.	उच्च प्रवाह ऋतु	जून से सितंबर	30*#

*#उच्च प्रवाह ऋतु के मासिक प्रवाह का 30%

II. हरिद्वार, उत्तराखंड से उन्नाव, उत्तर प्रदेश तक गंगा नदी के मुख्य मार्ग का विस्तार:

क्रम सं.	बैराज की अवस्थिति	बैराजों के सन्निकट निम्न धारा को निर्मुक्त करने वाला न्यूनतम प्रवाह (क्यूमैक्स में) (अक्तूबर से मई)	बैराजों के सन्निकट निम्न धारा को निर्मुक्त करने वाला न्यूनतम प्रवाह (क्यूमैक्स में) (जून से सितंबर)
(1)	भीमगौड़ा (हरिद्वार)	36	57
(2)	बिजनौर	24	48
(3)	नरौरा	24	48
(4)	कानपुर	24	48

क्यूमैक-घनमीटर प्रतिसेकंड।

III. उपरोक्त उक्त पारिस्थितिकी प्रवाह निम्न के अध्यक्षीन हैं, अर्थात्:-

(i) न्यूनतम पर्यावरणीय प्रवाह का अनुपालन सभी विद्यमान, निर्माणाधीन और भविष्य की परियोजनाओं को लागू होता है;

(ii) विद्यमान परियोजनाएं जो वर्तमान में इन पर्यावरणीय प्रवाहों के मानदंडों के अनुरूप नहीं हैं, इनका पालन करेंगी और यह सुनिश्चित करेंगी कि वांछित पर्यावरणीय प्रवाह मानदंडों का पालन इस अधिमूचना के जारी करने की तारीख से तीन वर्ष की अवधि के भीतर किया जाए;

(iii) परियोजना जो सन्निर्माण की विभिन्न प्रक्रम पर हैं, जहां जमीनी भौतिक प्रगति आरंभ हो चुकी है और समुचित प्राधिकारी को रिपोर्ट की गई है, परियोजना को आरंभ करने के पूर्व और उसके पश्चात् अनुबद्ध पर्यावरणीय प्रवाह को बनाए रखने के लिए भी आवश्यक उपबंध करेगी;

(iv) लघु और सूक्ष्म परियोजनाएं जो सारवान रूप से नदी या धारा की प्रवाही विशेषताओं को परिवर्तित नहीं करती हैं, इन पर्यावरणीय प्रवाहों से छूट प्राप्त हैं;

(v) परियावरणीय प्रवाहों को बनाए रखने के लिए जल की वांछनीय मात्राओं की निर्मुक्ति को सुनिश्चित करने के लिए, इन नदी आगमों में प्रवाह की दशाएं समय-समय पर कालिक अंतरालों पर मानीटर की जाएंगी;

(vi) केंद्रीय जल आयोग अभिहित प्राधिकारी तथा डाटा का संरक्षक होगा तथा प्रवाहों के पर्यवेक्षण, मानीटरिंग, विनियमन तथा जब कभी अपेक्षित हो, समुचित प्राधिकारी को आवश्यक जानकारी रिपोर्ट करने के लिए उत्तरदायी होगा। यह किसी आपात स्थिति की दशा में जल भंडारण मानदंडों के बारे में तत्काल निर्णय लेने के लिए भी प्राधिकृत है। केंद्रीय जल आयोग त्रैमासिक आधार पर राष्ट्रीय स्वच्छ गंगा मिशन को प्रवाह मानीटरी-सह-अनुपालन रिपोर्ट प्रस्तुत करेगा;

(vii) संबंधित परियोजना विकासकर्ता या प्राधिकारी इस अधिसूचना की तारीख से छह मास के भीतर केंद्रीय जल आयोग विनिर्दिष्ट उचित अवस्थानों पर परियोजना स्थलों पर स्वचालित डाटा अर्जन और डाटा प्रेषण प्रसुविधाएं या अपेक्षित आवश्यक अवसंरचना लगाएगा। प्रवाह मानीटरी प्रसुविधा को लगाने, अंशांकन करने, उसे बनाए रखने का उत्तरदायित्व परियोजना विकासकर्ताओं या प्राधिकारियों का होगा और वे समय-समय पर केंद्रीय जल आयोग को डाटा प्रस्तुत करेंगे;

(viii) केंद्रीय सरकार, राष्ट्रीय स्वच्छ गंगा मिशन के माध्यम से, जब कभी अपेक्षित हो, गंगा नदी में विशेष मांग को पूरा करने के लिए अतिरिक्त जल को निर्मुक्त करने का निदेश दे सकेगी।

IV. संबंधित केंद्रीय और राज्य प्राधिकरण, सिंचाई का प्रभावी ढंग, जल का पुनः उपयोग और पुनः चक्रण, जिसके अंतर्गत विभिन्न प्रयोजनों के लिए भूजल निकालने की मानीटरिंग और विनियमन भी है, जैसे अच्छे और वैज्ञानिक व्यवहारों को अपना कर गंगा नदी के जल निकालने में कमी करने के लिए मांग पक्ष प्रबंध योजना कार्यान्वित करेंगे।

3. यह आदेश इसके राजपत्र में प्रकाशन की तारीख से प्रवृत्त होगा।

4. यह आदेश उद्भव वाले ग्लेशियरों से आरंभ होने वाले उपरी गंगा नदी बेसिन तथा देवप्रयाग से हरिद्वार तक और उत्तर प्रदेश के उन्नाव जिले तक गंगा नदी की मुख्य धारा को तथा अंत में मिलने वाली इसकी मुख्य सहायक नदियों के क्रमवर्ती सम्मिलनों पर लागू होगा।

[फा. सं. - Estt.01/2016-17/111/NMCG (Vol III)]

राजीव किशोर, कार्यकारी निदेशक (प्रशा.)

**MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
(NATIONAL MISSION FOR CLEAN GANGA)**

ORDER

New Delhi, the 9th October, 2018

S.O.5195(E).—Whereas, the River Ganga is the most sacred and deeply revered by the people of this country and the Ganga river basin is the largest river basin in India in terms of catchment area, constituting twenty six per cent of the country's land mass and supporting about half a billion population;

And whereas, River Ganga is unique as having special properties, features and importance, holding reasons that are hydrological, geomorphological, historical, socio-cultural and economical with significant temporal and spatial flow variation;

And whereas, River Ganga has been given status of a National river and the ever increasing demand for water in the basin for irrigation, domestic, industrial and other purposes coupled with pollution ingress from different sources including domestic waste, industrial waste, into river system is affecting the health of the said river for long;

And whereas, the Central Government is committed to restore and maintain the wholesomeness of the rivers ensuring appropriate environment flows and simultaneously preventing the pollution ingress into the said river;

And whereas, it is considered necessary to ensure that uninterrupted flows of water are maintained throughout its length at all times in River Ganga to ensure continuity of flows in the river without altering the seasonal variations;

And whereas the Central Government *vide* notification S.O. 3187(E), dated the 7th October, 2016 under the Environment (Protection) Act, 1986 (29 of 1986) has constituted an authority, namely, the National Mission for Clean Ganga for Rejuvenation, Protection and Management of River Ganga basin for the following purposes, namely:-

(a) to determine the magnitude of ecological flow in the River Ganga and its tributaries required to be maintained at different points in different areas at all times with the aim of ensuring water quality and environmentally

- sustainable rejuvenation, protection and management of River Ganga and its tributaries and notifying the same and take or direct all such measures necessary to maintain adequate ecological flows;
- (b) to specify the average flow of water at specified points through Hydrological Observation Stations of the River Ganga;
- (c) to devise a system for continuous monitoring of flow of water in the River Ganga and its tributaries;

And whereas the Central Government has decided to determine certain flows in the River Ganga and its tributaries;

2. Now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act 1986 and read with sub paragraph (3) of paragraph 39 and item(h) of sub-paragraph(2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, the Central Government hereby notifies the following minimum environmental flows to be maintained at locations downstream of structures or projects meant for diversion of river flows for purposes like irrigation, hydropower, domestic and industrial and other requirements, namely:-

- I. **Upper Ganga River Basin Stretch** starting from originating glaciers and through respective confluences finally meeting at Devaprayag up to Haridwar:

Sl. No.	Season	Months	(%) Percentage of Monthly Average Flow observed during each of preceding 10-daily period
1	Dry	November to March	20
2	Lean	October, April and May	25
3	High Flow season	June to September	30 ^{##}

^{##} 30% of monthly flow of High flow season.

- II. **Stretch of main stem of River Ganga from Haridwar, Uttrakhand to Unnao, Uttar Pradesh**

S. No.	Location of Barrage	Minimum flow releases immediately downstream of barrages (In Cumecs) Non-Monsoon (October to May)	Minimum flow releases immediately downstream of barrages (In Cumecs) Monsoon (June to September)
(1)	Bhimgoda (Haridwar)	36	57
(2)	Bijnor	24	48
(3)	Narora	24	48
(4)	Kanpur	24	48

Cumec – Cubic Meter per second.

- III. The above said ecological flows are subject to the following, namely:-

- (i) the compliance of minimum environmental flow is applicable to all existing, under-construction and future projects;
- (ii) the existing projects, which currently do not meet the norms of these environmental flows, shall comply and ensure that the desired environmental flow norms are complied within a period of three years from the date of issue of this order;

- (iii) the project which is at different stages of construction, where physical progress on ground has been initiated and made and reported to appropriate authority shall also make necessary provisions to maintain the stipulated environmental flow before and after commissioning of the project;
- (iv) the mini and micro projects which do not alter the flow characteristics of the river or stream significantly are exempted from these environmental flows;
- (v) to ensure the release of desired quantities of water to maintain environmental flows, flow conditions in these river reaches shall be monitored at hourly intervals from time to time;
- (vi) the Central Water Commission shall be the designated authority and the custodian of the data and shall be responsible for supervision, monitoring, regulation of flows and reporting of necessary information to the appropriate authority as and when required and also authorised to take emergent decisions about the water storage norms in case of any emergency. The Central Water Commission shall submit flow monitoring-cum-compliance report on quarterly basis to National Mission for Clean Ganga;
- (vii) the concerned project developers or authorities shall install automatic data acquisition and data transmission facilities or required necessary infrastructure at project sites at appropriate locations specified by the Central Water Commission within six months from the date of this order. The installation, calibration, maintenance of flow monitoring facility shall be the responsibility of the project developers or authorities and they shall submit the data to the Central Water Commission from time to time;
- (viii) the Central Government through National Mission for Clean Ganga may direct release of additional water in the River Ganga to meet special demand as and when required.
- IV. The concerned Central and State authorities shall implement demand side management plans to reduce water withdrawal from River Ganga by adopting good and scientific practices such as efficient method of irrigation, reuse and recycle of water including monitoring and regulation of ground water withdrawals for various purposes.
3. This Order shall come into force on the date of its publication in the Official Gazette.
4. This Order shall apply to the upper Ganga River Basin starting from originating glaciers and through respective confluences of its head tributaries finally meeting at Devaprayag up to Haridwar and the main stem of River Ganga up to Unnao district of Uttar Pradesh

[F. No.- Estt.01/2016-17/111/NMCG(Vol III)]

RAJIV KISHORE, Executive Director(Admn)



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 3006]

नई दिल्ली, शनिवार, सितम्बर 14, 2019/भाद्र 23, 1941

No. 3006]

NEW DELHI, SATURDAY, SEPTEMBER 14, 2019/BHADRA 23, 1941

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 14 सितम्बर, 2019

का.आ. 3286(अ).—गंगा नदी अत्यधिक पवित्र और इस देश के लोगों द्वारा अंत्यन्त पूजनीय है तथा उसकी बेसिन जल ग्रहण क्षेत्र के निबंधनानुसार भारत में वृहत्तम नदी बेसिन है तथा नदी प्रणाली में सिंचाई, घरेलू, औद्योगिकी और अन्य प्रयोजनों के लिए बेसिन में सदैव पानी की बढ़ती मांग के साथ घरेलू अपशिष्ट और औद्योगिक अपशिष्ट सहित विभिन्न स्रोतों से प्रदूषण प्रवेश कर रहा है, जो नदी की स्वच्छता को लंबे समय से प्रभावित कर रहा है;

और, केंद्रीय सरकार को यह सुनिश्चित करना आवश्यक है कि गंगा नदी में हर समय पानी के निर्बाध प्रवाह को पूरी तरह से बनाए रखा जाए, जिससे मौसमी विभिन्नताओं के बदले बिना नदी में प्रवाह की निरंतरता सुनिश्चित हो सके;

और, भारत सरकार के तत्कालीन जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय ने भारत के राजपत्र में प्रकाशित अधिसूचना सं. का.आ. 3187(अ) तारीख 7 अक्टूबर 2016 के भाग II, खंड 3, उप-खंड (ii) द्वारा गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 जारी करने के साथ-साथ एक प्राधिकरण अर्थात् उक्त अधिसूचना में विनिर्दिष्ट विभिन्न प्रयोजनों के लिए गंगा नदी बेसिन के संरक्षण, सुरक्षा एवं प्रबंधन के लिए राष्ट्रीय स्वच्छ गंगा मिशन गठित किया है;

और, केंद्रीय सरकार ने गंगा नदी में उसके चिन्हित हिस्सों को सुरक्षित रखने के लिए न्यूनतम पर्यावरणीय प्रवाह विनिर्दिष्ट करते हुए अधिसूचना सं. का. आ. 5195 (अ) तारीख 9 अक्टूबर, 2018 को एक आदेश (उक्त आदेश) जारी किया था;

और, केंद्रीय जल आयोग ने प्रवाह के पर्यवेक्षण, विनियम और तिमाही रिपोर्ट के आधार पर राष्ट्रीय स्वच्छ गंगा मिशन के लिए नामनिर्दिष्ट प्राधिकरण के रूप में अपनी क्षमता के आधार पर 11 जुलाई, 2019 को अपनी रिपोर्ट प्रस्तुत की थी, जिसमें सिफारिश की गयी थी कि सभी विद्यमान परियोजनाओं में नियंत्रित गेट लगे स्पिलवे या जल मार्गों के माध्यम से निर्धारित ई-प्रवाह छोड़ने की व्यवस्था है और इसके लिए परियोजना के ढांचे में ढांचागत परिवर्तन की आवश्यकता नहीं है;

और केंद्रीय सरकार ने केंद्रीय जल आयोग की उक्त सिफारिशों पर विचार कर लिया है;

और केंद्रीय सरकार का यह विचार है कि विद्यमान परियोजनाओं को उक्त आदेश में विनिर्दिष्ट अनिवार्य पर्यावरणीय प्रवाह का समुचित अनुपालन सुनिश्चित करने के लिए विद्यमान परियोजनाओं को तीन वर्ष की अवधि की अनुमति अत्यधिक है और आवश्यक नहीं है।

अतः अब, गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के पैरा 39 के उप-पैरा (3) और पैरा 41 के उप-पैरा (2) की मद (ज) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा शक्तियों का प्रयोग करते हुए केंद्रीय सरकार उक्त आदेश संख्या का. आ. 5195 (अ) तारीख 09 अक्टूबर 2018 में निम्नलिखित संशोधन करती है अर्थात् –

उक्त आदेश के पैरा 2 में, उप-पैरा III में, मद (ii) में “तीन वर्ष की अवधि के भीतर” शब्दों के स्थान पर “15 दिसंबर 2019 से पहले” शब्द और अंक रखे जाएंगे।

[फा. सं. 05/46/2017-हाईड(एनई)]

राजीव किशोर, कार्यकारी निदेशक (प्रशासन)

टिप्पण: मूल आदेश, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii), तारीख 10 अक्टूबर, 2018 में अधिसूचना सं. का.आ. 5195(अ), तारीख 9 अक्टूबर, 2018 द्वारा प्रकाशित किया गया था।

MINISTRY OF JAL SHAKTI

(Department of Water Resources, River Development and Ganga Rejuvenation)

(NATIONAL MISSION FOR CLEAN GANGA)

ORDER

New Delhi, the 14th September, 2019

S.O. 3286(E).—Whereas, the river Ganga is the most sacred and deeply revered by the people of this country and its river basin is the largest river basin in India in terms of catchment area and the ever increasing demand for water in the basin for irrigation, domestic, industrial and other purposes coupled with pollution ingress from different sources including domestic waste, industrial waste, into river system is affecting the health of the said river for long;

And whereas, the Central Government is considered necessary to ensure that uninterrupted flows of water are maintained throughout its length at all times in river Ganga to ensure continuity of flows in the river without altering the seasonal variations;

And whereas, *vide* notification number S.O. 3187(E), dated the 7th October, 2016 published in the Gazette of India, Part II, Section 3, Sub-section (ii), the Government of India in the erstwhile Ministry of Water Resources, River Development and Ganga Rejuvenation made the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, *inter alia*, constituting an authority, namely, the National Mission for Clean Ganga for Rejuvenation, Protection and Management of River Ganga basin for various purposes specified therein in the said notification;

And whereas the Central Government issued an Order *vide* notification number S.O. 5195(E), dated the 9th October, 2018 (the said Order) specifying the minimum environmental flows to be maintained in river Ganga in the identified stretches;

And whereas, the Central Water Commission in its capacity as the designated Authority for supervision, regulation of flows and reporting on quarterly basis to the National Mission for Clean Ganga, submitted a report dated 11th July, 2019 recommending that all the existing projects have provision for releasing the mandated e-flow through controlled gated spillways or water ways, and structural modifications in the body of the project may not be required for the same;

And whereas, the said recommendations of the Central Water Commission have been considered by the Central Government;

And whereas, the Central Government is of the view that the time period of three years allowed to the existing projects to ensure proper compliance of the mandated environmental flows specified in the said Order, is excessive and not necessary;

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-paragraph (3) of paragraph 39 and item (h) of sub-paragraph (2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management)

Authorities Order, 2016, the Central Government hereby makes the following amendments in the said Order number S.O. 5195(E), dated the 9th October, 2018, namely:—

2. In the said Order, in paragraph 2, in sub-paragraph III, in item (ii), for the words “within a period of three years from the date of issue of this Order”, the words, letters and figures “before 15th December, 2019” shall be substituted.

[F. No. 05/46/2017-Hyd (NE)]

RAJIV KISHORE, Executive Director (Admn.)

Note : The principal Order was published *vide* notification number S.O. 5195(E), dated the 9th October, 2018 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated 10th October, 2018.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 3006]

नई दिल्ली, शनिवार, सितम्बर 14, 2019/भाद्र 23, 1941

No. 3006]

NEW DELHI, SATURDAY, SEPTEMBER 14, 2019/BHADRA 23, 1941

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 14 सितम्बर, 2019

का.आ. 3286(अ).—गंगा नदी अत्यधिक पवित्र और इस देश के लोगों द्वारा अंत्यन्त पूजनीय है तथा उसकी बेसिन जल ग्रहण क्षेत्र के निबंधनानुसार भारत में वृहत्तम नदी बेसिन है तथा नदी प्रणाली में सिंचाई, घरेलू, औद्योगिकी और अन्य प्रयोजनों के लिए बेसिन में सदैव पानी की बढ़ती मांग के साथ घरेलू अपशिष्ट और औद्योगिक अपशिष्ट सहित विभिन्न स्रोतों से प्रदूषण प्रवेश कर रहा है, जो नदी की स्वच्छता को लंबे समय से प्रभावित कर रहा है;

और, केंद्रीय सरकार को यह सुनिश्चित करना आवश्यक है कि गंगा नदी में हर समय पानी के निर्बाध प्रवाह को पूरी तरह से बनाए रखा जाए, जिससे मौसमी विभिन्नताओं के बदले बिना नदी में प्रवाह की निरंतरता सुनिश्चित हो सके;

और, भारत सरकार के तत्कालीन जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय ने भारत के राजपत्र में प्रकाशित अधिसूचना सं. का.आ. 3187(अ) तारीख 7 अक्टूबर 2016 के भाग II, खंड 3, उप-खंड (ii) द्वारा गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 जारी करने के साथ-साथ एक प्राधिकरण अर्थात् उक्त अधिसूचना में विनिर्दिष्ट विभिन्न प्रयोजनों के लिए गंगा नदी बेसिन के संरक्षण, सुरक्षा एवं प्रबंधन के लिए राष्ट्रीय स्वच्छ गंगा मिशन गठित किया है;

और, केंद्रीय सरकार ने गंगा नदी में उसके चिन्हित हिस्सों को सुरक्षित रखने के लिए न्यूनतम पर्यावरणीय प्रवाह विनिर्दिष्ट करते हुए अधिसूचना सं. का. आ. 5195 (अ) तारीख 9 अक्टूबर, 2018 को एक आदेश (उक्त आदेश) जारी किया था;

और, केंद्रीय जल आयोग ने प्रवाह के पर्यवेक्षण, विनियम और तिमाही रिपोर्ट के आधार पर राष्ट्रीय स्वच्छ गंगा मिशन के लिए नामनिर्दिष्ट प्राधिकरण के रूप में अपनी क्षमता के आधार पर 11 जुलाई, 2019 को अपनी रिपोर्ट प्रस्तुत की थी, जिसमें सिफारिश की गयी थी कि सभी विद्यमान परियोजनाओं में नियंत्रित गेट लगे स्पिलवे या जल मार्गों के माध्यम से निर्धारित ई-प्रवाह छोड़ने की व्यवस्था है और इसके लिए परियोजना के ढांचे में ढांचागत परिवर्तन की आवश्यकता नहीं है;

और केंद्रीय सरकार ने केंद्रीय जल आयोग की उक्त सिफारिशों पर विचार कर लिया है;

और केंद्रीय सरकार का यह विचार है कि विद्यमान परियोजनाओं को उक्त आदेश में विनिर्दिष्ट अनिवार्य पर्यावरणीय प्रवाह का समुचित अनुपालन सुनिश्चित करने के लिए विद्यमान परियोजनाओं को तीन वर्ष की अवधि की अनुमति अत्यधिक है और आवश्यक नहीं है।

अतः अब, गंगा नदी (संरक्षण, सुरक्षा एवं प्रबंधन) प्राधिकरण आदेश, 2016 के पैरा 39 के उप-पैरा (3) और पैरा 41 के उप-पैरा (2) की मद (ज) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा शक्तियों का प्रयोग करते हुए केंद्रीय सरकार उक्त आदेश संख्या का. आ. 5195 (अ) तारीख 09 अक्टूबर 2018 में निम्नलिखित संशोधन करती है अर्थात् –

उक्त आदेश के पैरा 2 में, उप-पैरा III में, मद (ii) में “तीन वर्ष की अवधि के भीतर” शब्दों के स्थान पर “15 दिसंबर 2019 से पहले” शब्द और अंक रखे जाएंगे।

[फा. सं. 05/46/2017-हाईड(एनई)]

राजीव किशोर, कार्यकारी निदेशक (प्रशासन)

टिप्पण: मूल आदेश, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii), तारीख 10 अक्टूबर, 2018 में अधिसूचना सं. का.आ. 5195(अ), तारीख 9 अक्टूबर, 2018 द्वारा प्रकाशित किया गया था।

MINISTRY OF JAL SHAKTI

(Department of Water Resources, River Development and Ganga Rejuvenation)

(NATIONAL MISSION FOR CLEAN GANGA)

ORDER

New Delhi, the 14th September, 2019

S.O. 3286(E).—Whereas, the river Ganga is the most sacred and deeply revered by the people of this country and its river basin is the largest river basin in India in terms of catchment area and the ever increasing demand for water in the basin for irrigation, domestic, industrial and other purposes coupled with pollution ingress from different sources including domestic waste, industrial waste, into river system is affecting the health of the said river for long;

And whereas, the Central Government is considered necessary to ensure that uninterrupted flows of water are maintained throughout its length at all times in river Ganga to ensure continuity of flows in the river without altering the seasonal variations;

And whereas, *vide* notification number S.O. 3187(E), dated the 7th October, 2016 published in the Gazette of India, Part II, Section 3, Sub-section (ii), the Government of India in the erstwhile Ministry of Water Resources, River Development and Ganga Rejuvenation made the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, *inter alia*, constituting an authority, namely, the National Mission for Clean Ganga for Rejuvenation, Protection and Management of River Ganga basin for various purposes specified therein in the said notification;

And whereas the Central Government issued an Order *vide* notification number S.O. 5195(E), dated the 9th October, 2018 (the said Order) specifying the minimum environmental flows to be maintained in river Ganga in the identified stretches;

And whereas, the Central Water Commission in its capacity as the designated Authority for supervision, regulation of flows and reporting on quarterly basis to the National Mission for Clean Ganga, submitted a report dated 11th July, 2019 recommending that all the existing projects have provision for releasing the mandated e-flow through controlled gated spillways or water ways, and structural modifications in the body of the project may not be required for the same;

And whereas, the said recommendations of the Central Water Commission have been considered by the Central Government;

And whereas, the Central Government is of the view that the time period of three years allowed to the existing projects to ensure proper compliance of the mandated environmental flows specified in the said Order, is excessive and not necessary;

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-paragraph (3) of paragraph 39 and item (h) of sub-paragraph (2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management)

Authorities Order, 2016, the Central Government hereby makes the following amendments in the said Order number S.O. 5195(E), dated the 9th October, 2018, namely:—

2. In the said Order, in paragraph 2, in sub-paragraph III, in item (ii), for the words “within a period of three years from the date of issue of this Order”, the words, letters and figures “before 15th December, 2019” shall be substituted.

[F. No. 05/46/2017-Hyd (NE)]

RAJIV KISHORE, Executive Director (Admn.)

Note : The principal Order was published *vide* notification number S.O. 5195(E), dated the 9th October, 2018 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated 10th October, 2018.

Annexure II

Hydro Projects being Developed by CPSUs in Uttarakhand State

SR. NO.	NAME OF THE PROJECT	CAPACITY IN MW	DISTRICT	RIVER VALLEY	TRIBUTARY	NAME OF AGENCY
1	Tehri PSP	1000.00	Tehri	Bhagirathi	Bhagirathi	THDC
2	Tapovan Vishnugad	520.00	Chamoli	Alaknanda	Dhauliganga	NTPC
3	Vishnugad Pipalkoti	444.00	Chamoli	Alaknanda	Alaknanda	THDC
4	Lata Tapovan	171.00	Chamoli	Alaknanda	Dhauliganga	NTPC
5	Naitwar mori	60.00	Uttarkashi	Yamuna	Tons	SJVNL
6	Devsari Dam	252.00	Chamoli	Alaknanda	Pindar	SJVNL
7	Kothi Bhel - IA	195.00	Tehri	Bhagirathi	Bhagirathi	NHPC
8	Rusiya Bagar Khasiyabara	260.00	Pithoragarh	Gauriganga	Gauriganga	NTPC
9	Kothi Bhel - IB	320.00	Pauri (G)	Alaknanda	Alaknanda	NHPC
10	Kothi Bhel - II	530	Pauri (G)	Ganga	Ganga	NHPC
11	Jakhol Sankri	51.00	Uttarkashi	Yamuna	Tons	SJVNL
12	Jhelam Tamak	108.00	Chamoli	Alaknanda	Dhauliganga	THDC
13	Maleri Jhelam	65.00	Chamoli	Alaknanda	Dhauliganga	THDC
14	Gohana Tal	50.00	Chamoli	Alaknanda	Birehiganga	THDC
15	Gauriganga III A	120.00	Pithoragarh	Gauriganga	Gauriganga	NHPC
16	Dhauliganga Intermediate Stage	210.00	Pithoragarh	Dhauli Ganga	Dhauliganga	NHPC
17	Karmoli Lumti Talli	55.00	Pithoragarh	Gauriganga	Gauriganga	NHPC
18	Chungar Chal	240.00	Pithoragarh	Dhauli Ganga	Dhauliganga	NHPC
19	Garba Tawaghat	630.00	Pithoragarh	Sharda	Sharda	NHPC
20	Karmoli	140.00	UttarKashi	Bhagirathi	Jadhganga	THDC
21	Jadhganga	50.00	UttarKashi	Bhagirathi	Jadhganga	THDC
22	Bokang Bailing	330.00	Pithoragarh	Dhauli Ganga	Dhauliganga	THDC
	Total	5801.00	MW			

Hydro Projects being Developed by IPPs in Uttarakhand State

S.N.	Name of Project	Estimated Potential (MW)	District	River/ Tributary	Developer
1	Rayat	6	Tehri	Aglar gad	Aglar Pvt.Ltd.
2	Bgyunder Ganga	24.3	Chamoli	Bgyunder Ganga	Super Hydro Pvt ltd
3	Phata- Byung	76	Rudraprayag	Mandakini	Lanco Kondapalli
4	Singoli-Bhatwari	99	Rudraprayag	Mandakini	L&T Power
5	Hanuman Ganga Ext. II	1.9	Uttarkashi	Hanuman ganga	Regency Aqua
6	Lagrasu	3	Tehri	Aglar	Aglar Pvt.Ltd.
7	Burthing	6.5	Pithoragarh	Eastern Ramganga	M/S Energy Development Company
8	Phuliabagar	5	Pithoragarh	Eastern Ramganga	M/S Energy Development Company
9	Balighat	5.5	Bageshwar	Sarju	M/S Energy Development Company
10	Barnigad	22.8	Uttarkashi	Yamuna	K Ramchandra Rao
11	Kot-Buda Kedar	6	Tehri	Bhilangana	Gunsola Hydro
12	Jhala Koti	12.5	Tehri	Dharam Ganga	Gunsola Hydro
13	Khiraoganga	4	Uttarkashi	khiroganga	Super Hydro Pvt. Ltd.
14	Devali	13	Chamoli	Nandakini	Hima Urja Pvt Ltd.
15	Kailganga	5	Chamoli	Pinder	Chamoli Hydro Pvt Ltd.
16	Hanol Tuni	60	Uttarkashi	Tons	Sunflag Power
17	Kakora Gad	12.5	Uttarkashi	Bhagirathi	Harsil Hydro
18	Jalandhari Gad	24	Uttarkashi	Bhagirathi	Harsil Hydro
19	Siyangad	11.5	Uttarkashi	Bhagirathi	Harsil Hydro
20	Alaknanda	300	Chamoli	Alaknanda	GMR Energy
21	Melkhet	24	Chamoli	Pinder	Melkhet Power
22	Sarju Stage-I	7.5	Bageshwar	Sarju	Uttar Bharat Power Pvt. Ltd
23	Khutani	21	Bageshwar	Sarju	Shayama Power
24	Rambara	76	Rudraprayag	Mandakini	Lanco Kondapalli
25	Birahi Ganga-I	24	Chamoli	Birahiganga	PES Engineering
26	Balgad	19.80	Pithoragarh	Eastern Ramganga	Balgad Power Company Ltd.
27	Madkini	21	Pithoragarh	Madkini	Madkini hydro Power Ltd.
28	Mori-Hanol	63	Uttarkashi	Tons	Krisna Knitwear
29	Rupin Stage III	8	Uttarkashi	Rupin	Tons Hydro
30	Rupin Stage IV	10	Uttarkashi	Rupin	Tons Hydro
31	Rupin Stage V	24	Uttarkashi	Tons	Tons Hydro
32	Birahi Ganga-II	24	Chamoli	Birahiganga	PES Engineering
33	Urthing Sobla	340	Pithoragarh	Dhauliganga	Reliance Energy
	Total	1360.8	MW		

Hydro Projects Under Operation in Uttarakhand State

S.No.	Name of Project	Estimated Potential (MW)	District	River/Tributory	Agency
1	Maneri Bhali Stage - II	304	Uttarkashi	Bhagirathi	UJVNL
2	Chibro	240	Dehradun	Tons	UJVNL
3	Ramganga	198	Pauri	Ramganga	UJVNL
4	Chilla	144	Pauri	Ganga	UJVNL
5	Khodri	120	Dehradun	Tons	UJVNL
6	Tiloth	90	Uttarkashi	Bhagirathi	UJVNL
7	Dhalipur	51	Dehradun	Yamuna	UJVNL
8	Khatima	41.4	U.S. Nagar	Sarda	UJVNL
9	Dhakrani	33.75	Dehradun	Yamuna	UJVNL
10	Kulhal	30	Dehradun	Yamuna	UJVNL
11	Pathari	20.4	Hardwar	Upper ganga Canal	UJVNL
12	Mohmadpur	9.3	Hardwar	Upper ganga Canal	UJVNL
13	Galogi	3	Dehradun	Bhattafall	UJVNL
14	Urgam	3	Chamoli	Kalpganga	UJVNL
15	Dunao	1.5	Pauri	Eastern Nayar	UJVNL
16	Tanakpur	120.00	Champawat	Sharda	NHPC
17	Dhauri Ganga	280.00	Pithoragarh	Dhauri Ganga	NHPC
18	Tehri Dam	1000.00	Tehri	Bhagirathi	THDC
19	Koteshwar Dam	400.00	Tehri	Bhagirathi	THDC
20	Rajwakti	3.6	Chamoli	Nandakini	Him Urja Pvt Ltd
21	Hanuman Ganga	4.95	Uttarkashi	Hanuman ganga	Regency Aqua
22	Vishnuprayag	400	Chamoli	Alaknanda	JPVL
23	Deval	5	Chamoli	Pinder	Chamoli Hydro Pvt Ltd.
24	Loharkhet	4.8	Bageshwar	Lohar Khet	Parvatiya Power Pvt Ltd.
25	Agunda Thati	3	Tehri	Balganga	Gunsola Hydro
26	Vanala	15	Chamoli	Banala	Hima Urja Pvt Ltd.
27	Bhilangana	22.5	Tehri	Bhilangana	Swasti Power
28	Motighat	5	Pithoraharh	Sheraghat	Himalaya Hydro (P) Ltd.
29	Birahiganga	7.2	Chamoli	Birahiganga	Birahignaga Hydro
30	Rishiganga	13.2	Chamoli	Rishiganga	Rishiganga Power
31	Bhilangna III	24	Uttarkashi	Bhilangana	Bhilangana Hydro Power Ltd
32	Gangani	8	Uttarkashi	Gangani	Regency Gangani Energy
33	Sarju Stage-III	10.5	Bageshwar	Sarju	Uttar Bharat Power Pvt. Ltd
34	Badyar	4.9	Uttarkashi	Badyar gad	Regency Yamuna Energy
35	Srinagar	330	Pauri	Alaknanda	GVK
36	Sarju Stage-II	15	Bageshwar	Sarju	Uttar Bharat Power Pvt. Ltd
37	Tanga	5	Pithoragarh	Sheraghat	Himalaya Hydro (P) Ltd.
Total		3971			

Hydro Projects Being Developed by UJVNL

S.No.	Name of Project	Estimated Potential (MW)	District	River/Tributory
1	Vyasi	120	Dehradun	Yamuna
2	Lakhwar	300	Dehradun	Yamuna
3	Pala Maneri	480	Uttarkashi	Bhagirathi
4	Bharon Ghati	381	Uttarkashi	Bhagirathi
5	Bowla Nandprayag	300	Chamoli	Alaknanda
6	Nand Pyayag Langasu	100	Chamoli	Alaknanda
7	Tamak lata	280	Chamoli	Dhauliganga
8	Sarkari Bhyol Rupsiabagar	120	Pithoragarh	Goriganga
9	Sela Urthing	230	Pithoragarh	Dhauliganga
10	Taluka Sankri	140	Uttarkashi	Tons
11	Rishiganga I	70	Chamoli	Rishiganga
12	Rishiganga II	35	Chamoli	Rishiganga
13	Madhmaheshwar	15	Rudrprayag	Madhmaheshwar
14	Kaldigad	9	Uttarkashi	Kaldigad
15	Kaliganga-II	6	Rudrprayag	Kaliganga
16	Asiganga-I	4.5	Uttarkashi	Asiganga
17	Kaliganga-I	4	Rudrprayag	Kaliganga
18	Sobla I	8	Pithoragarh	Sobla
19	Asiganga-II	4.5	Uttarkashi	Asiganga
20	Dunao	1.5	Pauri	Eastern Nayar
21	Suwarigad	2	Uttarkashi	Bhagirathi
22	Limchagad	3.5	Uttarkashi	Bhagirathi
23	Tankul	12	Pithoragarh	Shyamkholigad
24	Painagad	4	Pithoragarh	Painagad
25	Pilangad-II	4	Uttarkashi	Pilangad
26	Urgam-II	3.8	Chamoli	Kalpganga
27	Asiganga-III	7.5	Uttarkashi	Asiganga
28	Suringad-II	5	Pithoragarh	Suringad
29	Songad	3	Pithoragarh	Songad
30	Bhilangana II - A	24	Tehri	Bhilangana
31	Bhilangana II - B	24	Tehri	Bhilangana
32	Bhilangana II - C	24	Tehri	Bhilangana
	Total	2725.3		

Salient Features of Maneri Bhali Phase I		
	Attribute	Value
1	Name of Barrage/ Weir/ Anicut	Joshiyara Barrage
2	River	Bhagirathi
3	Basin	Ganga
4	Nearest City	Bhatwari
5	District	Uttarkashi
6	State	Uttarakhand
7	Status	Completed
8	Year of Completion (YYYY)	2007
9	Barrage/ Weir/ Anicut as per Parliamentary Constituency	Tehri Garhwal
10	Seismic Zone	Seismic Zone-IV
11	Length of Barrage & Anicut (m)	81
12	Height upto Crest (m)	39
13	Pond Level (m)	1108
14	Type of Spillway Gate	Vertical Lift
15	No. of Spillway Gates	5
16	Latitude	30°43'35.76"N
17	Longitude	78°26'44.88"E

Salient Features of Maneri Bhali Phase II		
	Attribute	Value
1	Hydroelectric Project Name	Maneri Bhali Stage - II Hydroelectric Project
2	State	Uttarakhand
3	Districts	Uttarkashi
4	River	Bhagirathi
5	Basin	Ganga
6	Hydroelectric Region	North HE Region
7	Total Installed Capacity (MW)	304
8	Type of Project	Major (> 25 MW)
9	Hydroelectric Project Status	Completed
10	Purpose	Hydroelectric
11	Owner	State
12	Owner Name	UJVNL
13	Interbasin	No
14	Project Sharing	None
15	Interstate Aggrements	
16	Intercountry	None
17	Latitude	30°36'25.92"N

Salient Features of Tehri Dam		
	Attribute	Value
1	Name of Dam	Tehri Dam
2	Dam Name Alias	
3	River	Bhagirathi
4	Nearest City	Pratapnagar
5	District	Tehri Garhwal
6	State	Uttarakhand
7	Basin	Ganga
8	Status	Completed
9	Purpose of Dam	Hydroelectric,Irrigation
10	Year of Commencement (YYYY)	
11	Year of Completion (YYYY)	2005
12	Operating & Maintainance Agency	THDC
13	Dam as per Parliamentary Constituency	Tehri Garhwal
14	Seismic Zone	Seismic Zone-IV
15	Type of Dam	Earthen/ Gravity & Masonry
16	Length of Dam (m)	575
17	Max Height above Foundation (m)	260.5
18		
19	Design Flood (cumec)	15540
20	Type of Spillway	Chute
21	Length of Spillway (m)	592
22	Crest Level of Spillway (m)	815
23	Spillway Capacity (cumec)	13040
24	Type of Spillway Gates	Radial
25	No. of Spillway Gates	3
26	Size of Spillway Gates (m x m)	18 x 14
27	NRLD No.	UA34VH0012
28	Latitude	30°22'41.16"N
29	Longitude	78°28'49.44"E

Salient Features of Koteshwar Dam		
	Attribute	Value
1	Name of Dam	Koteshwar Dam
2	River	Bhagirathi
3	Nearest City	Pratapnagar
4	District	Tehri Garhwal
5	State	Uttarakhand
6	Basin	Ganga
7	Status	Completed
8	Purpose of Dam	Hydroelectric
9	Operating & Maintainance Agency	THDC
10	Dam as per Parliamentary Constituency	Garhwal
11	Seismic Zone	Seismic Zone-IV
12	Type of Dam	Gravity & Masonry
13	Length of Dam (m)	300.5
14	Max Height above Foundation (m)	97.5
15	Total Volume Content of Dam (TCM)	560
16	Design Flood (cumec)	13240
17	Type of Spillway	Ogee
18		
19	Crest Level of Spillway (m)	618.5
20	Spillway Capacity (cumec)	13240
21	Type of Spillway Gates	Radial
22	No. of Spillway Gates	4
23	Size of Spillway Gates (m x m)	18 x 16
24	Remarks	Height- 103.50 m
25	NRLD No.	UA34HH0015
26	Latitude	30°15'37.08"N
27	Longitude	78°29'53.16"E

Salient Features of Vishnuprayag HEP		
	Attribute	Value
1	Hydroelectric Project Name	Vishnuprayag Hydroelectric Project
2	State	Uttarakhand
3	Districts	Chamoli
4	River	Alaknanda
5	Basin	Ganga
6	Hydroelectric Region	North HE Region
7	Total Installed Capacity (MW)	400
8	Type of Project	Major (> 25 MW)
9	Hydroelectric Project Status	Completed
10	Purpose	Hydroelectric
11	Owner	Private
12	Owner Name	JPVL
13	Interbasin	No
14	Project Sharing	None
15	Intercountry	None
16	Latitude	30°34'0.84"N
17	Longitude	79°32'48.48"E

Salient Features of Srinagar Dam		
	Attribute	Value
1	Hydroelectric Project Name	AHPCL Srinagar
2	State	Uttarakhand
4	Districts	Pauri Garhwal
5	River	Alaknanda
6	Basin	Ganga
7	Hydroelectric Region	North HE Region
8	Total Installed Capacity (MW)	330
9	Type of Project	Major (> 25 MW)
10	Hydroelectric Project Status	Completed
11	Purpose	Hydroelectric
12	Owner	AHPCL
13	Owner Name	AHPCL
14	Latitude	30°13'50.88"N
15	Longitude	78°47'28.32"E

Salient Features of Pashulok Barrage		
	Attribute	Value
1	Name of Barrage/ Weir/ Anicut	RishiKesh Barrage
2	Name of Barrage/ Weir/ Anicut Alias	Pashulok Barrage
3	River	Ganga
4	Basin	Ganga
5	Nearest City	Dehra Dun
6	District	Dehradun
7	State	Uttarakhand
8	Status	Completed
9	Year of Completion (YYYY)	1980
10	Barrage/ Weir/ Anicut as per Parliamentary Constituency	Hardwar
11	Seismic Zone	Seismic Zone-IV
12	Length of Barrage & Anicut (m)	312
13	No. of Bays	11
14	Width of Bay (m)	18
15	Crest Level of Spillway (m)	325.5
16	Pond Level (m)	337
17	Design Flood Discharge (cumec)	13200
18	Means for Dissipating Energy (Hydraulic)	Stilling Basin with baffle blocks
19	Sediment Excluding Devices	Silt excluder tunnel
20	Type of Spillway Gate	Vertical Lift
21	No. of Spillway Gates	11
22	Size of Spillway Gates (m x m)	18x8.5
23	No. of Under Sluice Bay	4
24	Size of Under Sluice Bay (m x m)	18
25	No. of Under Sluice Gate	4
26	Width of Head Regulators	11
27	Latitude	30° 4'27.12"N
28	Longitude	78°17'17.88"E

Salient Features of Bhimgoda Barrage		
	Attribute	Value
1	Name of Barrage/ Weir/ Anicut	Bhimgoda Barrage
2	River	Ganga
3	Basin	Ganga
4	District	Hardwar
5	State	Uttarakhand
6	Status	Completed
7	Year of Commencement (YYYY)	1982
8	Year of Completion (YYYY)	1986
9	Barrage/ Weir/ Anicut as per Parliamentary Constituency	Hardwar
10	Seismic Zone	Seismic Zone-IV
11	Width of River (m)	675
12	Length of Barrage & Anicut (m)	453.5
13	No. of Bays	15
14	Width of Bay (m)	18
15	Pond Level (m)	293.7
16	Highest Flood Level (m)	296.3
17	Design Flood Discharge (cumec)	193000
18	Means for Dissipating Energy (Hydraulic)	BASIN BLOCKS AND DENTATED SILS
19	Sediment Excluding Devices	SILT EXCLUDER AND SILT EJECTOR
20	Type of Spillway Gate	Vertical Lift
21	No. of Spillway Gates	15
22	Size of Spillway Gates (m x m)	18x7.8
23	No. of Under Sluice Bay	7
24	Size of Under Sluice Bay (m x m)	18
25	No. of Under Sluice Gate	7
26	Size of Under Sluice Gate (m x m)	18x8.4
27	Type of Under Sluice Gate	VL
28	Orientation of Head Regulator with respect to Barrage axis (Angular Unit)	107
30	Maximum Discharge of Canal	164 CUMEC LEFT AND 410 CUMEC RIGHT
31	Latitude	29°57'22.68"N
32	Longitude	78°10'49.44"E

Salient Features of Bijnor Barrage		
	Attribute	Value
1	Name of Barrage/ Weir/ Anicut	Madhya Ganga Barrage (Chaudhary Charan Singh Barrage)
2	River	Ganga
3	Basin	Ganga
4	Nearest City	Jansath
5	District	Muzaffarnagar
6	State	Uttar Pradesh
7	Status	Completed
8	Year of Commencement (YYYY)	1978
9	Seismic Zone	Seismic Zone-IV
10	Length of Barrage & Anicut (m)	621
11	No. of Bays	22
12	Width of Bay (m)	18
13	Pond Level (m)	221.8
14	Design Flood Discharge (cumec)	17600
15		
16	No. of Under Sluice Bay	6
17	Size of Under Sluice Bay (m x m)	18
18	Size of Under Sluice Gate (m x m)	18x7.5
19	Latitude	29°22'24.72"N
20	Longitude	78° 2'25.60"E

IN THE HIGH COURT OF UTTARAKHAND AT NAINITAL

Stay application CLMA No.16942 of 2019

In

Writ Petition (M/S) No.3889 of 2019

Alaknanda Hydro Power Company Ltd.

.....Petitioner

versus

State of Uttarakhand & Ors.

....Respondents

Mr. V.K. Kohli and Mr. D.S. Patni, Senior Advocates assisted by Mr. Dharmendra Barthwal, Advocate for the petitioner
Mr. Rakesh Thapliyal, Senior Advocate/Assistant S.G. along with Mr. Sanjay Bhatt, Standing Counsel for Union of India/respondent no.1
Mr. N.P. Sah, Standing Counsel for State of Uttarakhand

Hon'ble Lok Pal Singh, J.

Petitioner has approached this Court seeking the following relief:-

i) Issue a writ, order or direction in the nature of certiorari quashing the impugned order bearing S.O. no.3286(E) dated 14.09.2019 issued by respondent no.1 (contained as Annexure no.1 to this writ petition).

2. By means of impugned order dated 14.09.2019, the respondent no.1, while invoking power conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 read with sub-paragraph (3) of paragraph 39 and item (h) of sub-paragraph (2) of paragraph 41 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, has amended the earlier order number S.O. 5195 (E) dated 09.10.2018, and in the said order, in paragraph no.2, in sub-paragraph III, in item 9(ii) for the words

“within a period of three years from the date of issue of this order”, the words, letters and figures “before 15 December, 2019” has been substituted.

3. At this juncture, Item (ii) of sub-clause III of Order no.S.O.5195 (E) dated 09.10.2018 would be relevant, which is reproduced as under:-

(ii) the existing projects, which currently do not meet the norms of these environmental flows, shall comply and ensure that the desired environmental flow norms and complied within a period of three years from the date of issue of this order.

4. A perusal of earlier order dated 09.10.2018 and the impugned order dated 14.09.2019 would reveal that the time frame fixed for compliance as per the earlier Order S.O. no.5195 (E) dated 09.10.2018 has now been reduced from three years i.e. 08.10.2020 to 14.12.2019 for complying with the minimum environmental flows.

5. Mr. V.K. Kohli, learned Senior Counsel would submit that the period has been reduced from 08.10.2021 to 14.12.2019 and the petitioner has been compelled to release more water instead of 15%. He would supply a copy of judgment dated 11.06.2018 rendered by the Division Bench of this Court in *WPPIL No.116 of 2015 Himadari Jan Kalyan Sansthan vs. State of Uttarakhand and others* (in which I was also a member), wherein while deciding the writ petition, the Division Bench has issued certain mandatory directions, clause C whereof is reproduced hereunder:-

C. The State authorities and private operators are directed to ensure minimum 15% flow of water immediately downstream of the weir/barrage/dam for downstream requirement of the riparian owners.

6. Learned Senior Counsel appearing for the petitioner would then submit that the judgment dated 11.06.2018 has not been challenged in any court of law and has attained finality. On the other hand, Mr. Rakesh Thapliyal, learned Assistant Solicitor General would submit that he has no information as to whether judgment dated 11.06.2018 has been challenged or not.

7. It transpires from the perusal of the impugned order that the impugned order has been passed by the authorities keeping into mind that the time period of three years allowed to the existing projects to ensure proper compliance of the mandated environmental flows specified in the said order, is excessive and not necessary. While reducing the time period to 14.12.2019 by the impugned order, although it has been observed that the time period of three years granted vide order dated 08.10.2018 is excessive and unnecessary, but the fact of the matter is that the same has been reduced without affording any opportunity of hearing to the petitioner.

8. Mr. Rakesh Thapliyal, learned Assistant Solicitor General would submit that the impugned order is general in nature. He would submit that the petitioner has approached this Court belatedly and is therefore not entitled for any protection at this stage. He makes a

request to the Court that the matter be posted for 02.01.2020 so that he may get appropriate instructions.

9. On a query by the Court as to whether by 02.01.2020 the respondent no.1 will not implement the impugned order, Mr. Rakesh Thapliyal, learned Assistant Solicitor General showed his inability to give any statement in this regard.

10. Submission made by Mr. Rakesh Thapliyal, learned Assistant S.G. that the petitioner has filed the writ petition belatedly is unacceptable.

11. Having heard learned counsel for the parties and after perusal of the orders dated 08.10.2018 and 14.09.2019 and other material brought on record, it is directed that, till the next date of listing, impugned order dated 14.09.2019 shall be kept in abeyance, *qua* the petitioner only. (Stay application CLMA No.16942 of 2019 is disposed of).

12. Let counter affidavit be filed by the respondents positively by 02.01.2020.

13. List on 02.01.2020.

14. Let a certified copy of this order be issued to learned counsel for the parties today itself on payment of usual charges.

(Lok Pal Singh, J.)
20.12.2019

Annexure - VI 207

No. 3801/MS/GI/2020



राष्ट्रीय स्वच्छ गंगा मिशन National Mission for Clean Ganga

URGENT/MOST IMMEDIATE

F No. K-13011/13/2013-NRCD/NMCG.(Vol.III)/Pt. file /691
To

Dated 02.06.2020

Chief Secretary
Government of Uttar Pradesh
Secretariat, Lucknow - 226001

REMINDER

प्र.सि. - भा.सि. 11

Subject: OA No. 200 of 2014 - M. C. Mehta Vs. Union of India & Ors. and other clubbed matters before the Hon'ble National Green Tribunal - Follow up of the order dated 12.12.2019 in the said matters.

Ref. (1): NMCG letter No. 13011/13/2013-NRCD/Part file dated 06.03.2020

Ref. (2): NMCG Reminder letter dated 30.03.2020

Ref. (3): State of Uttar Pradesh letter no. NGT-185/81-7-2019-44 (Writ)/2016 dated 30.03.2020

(Handwritten signature)

05/06/2020

(राजेंद्र कुमार मिश्रा)
मुख्य सचिव
उत्तर प्रदेश शासन

Attention is invited to the above-mentioned subject and references issued earlier regarding compliance of Hon'ble NGT's order dated 12.12.2019 in the matter of OA No. 200 of 2014 - M. C. Mehta Vs. Union of India & Ors. and other clubbed matters relating to prevention and control of pollution in River Ganga and its tributaries.

सं. 1878

आ.सं. 1/2020

APD/NG-2

This office is in receipt of letter No. NGT-185/81-7-2019-44 (Writ)/2016 dated 30.03.2020 informing that due to complete lockdown in the State of Uttar Pradesh in view of COVID-19 epidemic, the next quarterly compliance report of the State could not be filed before 31.03.2020. The compliance report will be filed within 2 weeks after lifting of lockdown.

(Handwritten mark)

08.06.2020

(अनुराग श्रीवास्तव)
प्रमुख सचिव,
नमामि गंगे तथ्य
आशीर्षक जलापूर्ति विभाग
उ.प्र. शासन

The lockdown has been relaxed since 18.05.2020 allowing substantial functioning of the Government/Statutory authorities. It is to remind that the matter is to be listed for hearing 29.06.2020. Therefore, you are requested to kindly update about the status of the compliance report at the earliest. Also, provide the list of officials against whom administrative action has been taken by the State Govt. for delays in sanction, award of works etc. for various projects. This information is essentially required to enable this office to provide substantial reports vis-à-vis specific directions passed by the Hon'ble NGT in order dated 12.12.2019.

Therefore, you may kindly consider issuing suitable instructions to the concerned Departments of the State Governments for immediate action on the above mentioned.

ES (Change)

Encl.: As above

Yours faithfully

(Handwritten signature)

(D.P. Mathuria)

Executive Director- Technical

(Handwritten notes)
08/06/20
12/6/20

एन.एम.सी.जी., (जल संसाधन, नदी विकास एवं गंगा संरक्षण मंत्रालय, भारत सरकार के अन्तर्गत निबंधित सोसायटी)
प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम, इंडिया गेट, नई दिल्ली - 110024
NMCG, (A Registered Society under Ministry of Water Resources, River Development & Ganga Rejuvenation, Govt. of India)
First Floor, Major Dhyana Chand National Stadium, India Gate, New Delhi-110002
Ph : 011- 23072900, 23072901

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राजीव रंजन मिश्रा, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajiv Ranjan Mishra, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

DO. No. 13011/13/2013-NRCD/NMCG/Part file

Dated: 06.03.2020

Dear Sir,

Sub: O.A. No. 200 of 2014 – M.C.Mehta Vs Union of India & Ors. And other clubbed matters before the National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matter.

Reference is invited to the last order dated 12.12.2019 passed by the Hon'ble NGT in the matter O.A. No. 200 of 2014 – M.C. Mehta Vs Union of India & Ors. Regarding the monitoring of the compliance of the orders/directions dated 10.12.2015 and dated 13.07.2017 on prevention and control of pollution in river Ganga and allied matters. Earlier a consolidated report on the status of progress on compliance of the orders/directions was prepared by NMCG on basis of the quarterly progress report, received from the State Governments and submitted to Hon'ble NGT on 11.12.2019.

2. Subsequent quarterly progress report is due to be submitted by the State Governments and other statutory authorities to Hon'ble NGT and a copy of which is to be furnished to NMCG before 31.03.2020. The quarterly progress report should include the information mentioned in para 28(ii) of the order dated 12.12.2019 (enclosed annexure).

3. In view of the above, you may kindly consider to issue suitable instructions to the Departments of the State Government to ensure requisite action and submission of quarterly progress report with a copy to the NMCG, preferably by before 20.03.2020.

Regards

Yours sincerely,

(Rajiv Ranjan Mishra)

Shri Rajendra Kumar Tiwari, IAS
Chief Secretary
Government of Uttar Pradesh
Secretariat, Lucknow-226001

राष्ट्रीय स्वच्छ गंगा मिशन
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इण्डिया गेट, नई दिल्ली-110002
NATIONAL MISSION FOR CLEAN GANGA
1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002
Ph.: 011-23049528, Fax : 23049566, E-mail : dg@nmcg.nic.in

Annexure

"Para 28 of the directions dated 12.12.2019 in O.A.No. 200/2014":

- a. Preventing discharge of industrial effluents in Ganga and its tributaries/drains by ensuring installation of proper functioning of ETPs/CETPs.
- b. Utilization of treated sewage, use of sludge as a manure and septage management.
- c. Demarcation of flood plain zones and preventing encroachments thereof.
- d. Maintenance of e-flow.
- e. Preventing dumping of solid and other waste in and around Ganga.
- f. Clearing old legacy waste dump sites.
- g. Preventing and regulating illegal sand mining.
- h. Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas.
- i. Restoration of water bodies.
- j. Monitoring and displaying of water quality.
- k. Taking action against polluters by way of recovering compensation for restoration of the damage to the environment
- l. Closing, till compliance, all establishments near river banks being run without necessary STPs and compliance of environmental norms.
- m. Public awareness and involvement for prevention and control of pollution of Ganga.
- n. Regulating activities on and around river Ganga including ghats and other establishments
- o. Afforestation and setting up of biodiversity parks.
- p. CPCB and SPCBs may periodically undertake biological assessment of Ganga. NMCG and states concerned may depict biological diversity of Ganga in public domain.
- q. Any other directions covered by earlier orders of this Tribunal (Which includes the action taken against the erring officials)

210
URGENT/MOST IMMEDIATE

REMINDER

Dated: 30th March, 2020

Subject: OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters before the Hon'ble National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matters.

Dear Sir,

This reminder is in reference to the D.O. letter No. 13011/13/2013-NRCD/Part file dated 06.03.2020 issued regarding compliance of Hon'ble NGT's order dated 12.12.2019 in the matter of OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters relating to prevention and control of pollution in River Ganga and its tributaries.

It is to remind that next Quarterly Progress Report is due to be submitted by the State Governments and other statutory authorities to the Hon'ble NGT before 31.03.2020. If the Quarterly Progress Report has already been submitted, a copy of the same may be furnished to NMCG at the earliest. Also, provide the list of officials against whom administrative action has been taken by the State Govt. for delays in sanction, award of works etc. for various projects.

It may be suggested that for any bonafide delay in submission of reports because of lockdown due to Corona disaster, the respective State Governments/ statutory authorities may consider, as felt appropriate, to file an application before the Hon'ble NGT requesting for granting additional time for complying with directions of Hon'ble Tribunal.

Therefore, you may kindly consider issuing suitable instructions to the Departments of the State Governments for immediate action on the above mentioned.

Yours sincerely

-SD-

(D.P. Mathuria)

Executive Director- Technical
National Mission for Clean Ganga



राष्ट्रीय स्वच्छ गंगा मिशन
National Mission for Clean Ganga

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F No. K-13011/13/2013-NRCD/NMCG.(Vol.III)/Pt. file/688

URGENT/MOST IMMEDIATE

Dated 02.06.2020

To

Chief Secretary
Government of Bihar
Old Secretariat,
Patna - 800015

REMINDER

Subject: OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters before the Hon'ble National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matters.

Ref. (1): NMCG letter No. 13011/13/2013-NRCD/Part file dated 06.03.2020

Ref. (2): NMCG Reminder letter dated 30.03.2020

Ref. (3): BGCMS/2017/AP of SWM&SM for NGT/21(Part –III) 218 UD&HD dated 22.05.2020 along with the copy next quarterly compliance report of the State of Bihar

Dear Sir,

Attention is invited to the above-mentioned subject and references issued earlier regarding compliance of Hon'ble NGT's order dated 12.12.2019 in the matter of OA No. 200 of 2014 – M. C. Mehta Vs. Union of India & Ors. and other clubbed matters relating to prevention and control of pollution in River Ganga and its tributaries.

This office is in receipt of letter No. BGCMS/2017/AP of SWM&SM for NGT/21(Part – III) 218 UD & HD dated 22.05.2020 along with the copy next quarterly compliance report of the State of Bihar submitted to Hon'ble NGT. The report is not in the format as directed or desired by the Hon'ble NGT in the order dated 12.12.2019 besides being vague and confusing. It is observed that although the target date of completion of various STPs and sewerage network projects have been revised but no specific action have been taken/suggested for violation of timelines or non-achieving targets. **Further, no information is provided as regards the list of officials against whom administrative action has been taken by the State Govt. for delays in sanction, award of works etc. for various projects. Hon'ble Tribunal will have strict view on this non-compliance and may pass strictures thereto. These information are essentially required to enable this office to provide substantial reports vis-à-vis specific directions passed by the Hon'ble NGT in order dated 12.12.2019.**

Therefore, you may kindly consider issuing suitable instructions to the concerned Departments of the State Governments for immediate action on the above mentioned.

Encl.: As above

Yours sincerely

(D.P. Mathuria)

Executive Director- Technical

एन.एम.सी.जी., (जल संसाधन, नदी विकास एवं गंगा संरक्षण मंत्रालय, भारत सरकार के अन्तर्गत निर्बंधित सोसायटी)

प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम, इंडिया गेट, नई दिल्ली – 110024

NMCG, (A Registered Society under Ministry of Water Resources, River Development & Ganga Rejuvenation, Govt. of India)

First Floor, Major Dhyana Chand National Stadium, India Gate, New Delhi-110002

Ph : 011- 23072900, 23072901

Copy to:

1. Programme Director, SMCG – Bihar, Vikash Bhawan, Bailey Road, Patna, Bihar-800001

Copy for kind information to:

1. PPS to Secretary, Department of Water Resources, RD &GR, Ministry of Jal Shakti, Shram Shakti Bhavan, Rafi Marg, Sansad Marg Area, New Delhi – 110001
2. PS to DG, NMCG, First Floor, Major Dhyanchand National Stadium, Near India Gate, New Delhi - 110002



राजीव रंजन मिश्रा, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajiv Ranjan Mishra, IAS
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NATIONAL MISSION FOR CLEAN GANGA



भारत सरकार
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जल संसाधन,
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GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

DO. No. 13011/13/2013-NRCD/NMCG/Part file

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Regards

Yours sincerely,

(Rajiv Ranjan Mishra)

Shri Deepak Kumar, IAS
Chief Secretary
Government of Bihar
Old Secretariat,
Patna-800015

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- j. Monitoring and displaying of water quality.
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- p. CPCB and SPCBs may periodically undertake biological assessment of Ganga. NMCG and states concerned may depict biological diversity of Ganga in public domain.
- q. Any other directions covered by earlier orders of this Tribunal (Which includes the action taken against the erring officials)

URGENT/MOST IMMEDIATE

REMINDER

Dated: 30th March, 2020

Subject: OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters before the Hon'ble National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matters.

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This reminder is in reference to the D.O. letter No. 13011/13/2013-NRCD/Part file dated 06.03.2020 issued regarding compliance of Hon'ble NGT's order dated 12.12.2019 in the matter of OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters relating to prevention and control of pollution in River Ganga and its tributaries.

It is to remind that next Quarterly Progress Report is due to be submitted by the State Governments and other statutory authorities to the Hon'ble NGT before 31.03.2020. If the Quarterly Progress Report has already been submitted, a copy of the same may be furnished to NMCG at the earliest. Also, provide the list of officials against whom administrative action has been taken by the State Govt. for delays in sanction, award of works etc. for various projects.

It may be suggested that for any bonafide delay in submission of reports because of lockdown due to Corona disaster, the respective State Governments/ statutory authorities may consider, as felt appropriate, to file an application before the Hon'ble NGT requesting for granting additional time for complying with directions of Hon'ble Tribunal.

Therefore, you may kindly consider issuing suitable instructions to the Departments of the State Governments for immediate action on the above mentioned.

Yours sincerely

-SD-

(D.P. Mathuria)

Executive Director- Technical
National Mission for Clean Ganga



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राष्ट्रीय स्वच्छ गंगा मिशन National Mission for Clean Ganga

URGENT/MOST IMMEDIATE

F No. K-13011/.13/2013-NRCD/NMCG.(Vol.III)/Pt. file /690

Dated 02.06.2020

To

Chief Secretary
Government of Uttarakhand
4, Subhash Road
Secretariat, Dehradun – 248 001

REMINDER

Subject: OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters before the Hon'ble National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matters

Ref. (1): NMCG letter No. 13011/13/2013-NRCD/Part file dated 06.03.2020

Ref. (2): NMCG Reminder letter dated 30.03.2020

Ref. (3): State of Uttarakhand D.O. No. 19/X-3/19/15(104)/2019 dated 05.05.2020

Dear Sir,

Attention is invited to the above-mentioned subject and references issued earlier regarding compliance of Hon'ble NGT's order dated 12.12.2019 in the matter of OA No. 200 of 2014 – M. C. Mehta Vs. Union of India & Ors. and other clubbed matters relating to prevention and control of pollution in River Ganga and its tributaries.

This office is in receipt of D. O. No. 19/X-3/19/15(104)/2019 dated 05.05.2020 informing that due to complete lockdown in the State of Uttarakhand in view of COVID-19 epidemic, the next quarterly compliance report of the State could not be filed before 31.03.2020. The compliance report will be filed by the first week of June 2020.

The lockdown has been relaxed since 18.05.2020 allowing substantial functioning of the Government/Statutory authorities. It is to remind that the matter is to be listed for hearing **29.06.2020**. Therefore, you are requested to kindly update about the status of the compliance report at the earliest. **Also, provide the list of officials against whom administrative action has been taken by the State Govt. for delays in sanction, award of works etc. for various projects.** This information is essentially required to enable this office to provide substantial reports vis-à-vis specific directions passed by the Hon'ble NGT in order dated 12.12.2019.

Therefore, you may kindly consider issuing suitable instructions to the concerned Departments of the State Governments for immediate action on the above mentioned.

Encl.: As above

Yours faithfully

(D.P. Mathuria)

Executive Director- Technical

एन.एम.सी.जी., (जल संसाधन, नदी विकास एवं गंगा संरक्षण मंत्रालय, भारत सरकार के अन्तर्गत निर्बंधित सोसायटी)

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Ph : 011- 23072900, 23072901

Copy to:

1. Secretary, Forest & Environment and Drinking Water & Sanitation, Govt. of Uttarakhand, 4, Subhash Road, Dehradun – 248 001
2. Programme Director, SPMG Group, 117 Indira Nagar, Dehradun – 248 001

Copy for kind information to:

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राष्ट्रीय स्वच्छ गंगा मिशन
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NATIONAL MISSION FOR CLEAN GANGA



भारत सरकार
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नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

DO. No. 13011/13/2013-NRCD/NMCG/Part file

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With best regards

Yours sincerely,

(Rajiv Ranjan Mishra)

Shri Utpal Kumar Singh, IAS
Chief Secretary
Government of Uttarakhand
4, Subhash Road
Secretarial, Dehradun-248001

Annexure

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URGENT/MOST IMMEDIATE

REMINDER

Dated: 30th March, 2020

Subject: OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters before the Hon'ble National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matters.

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Yours sincerely

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(D.P. Mathuria)

Executive Director- Technical
National Mission for Clean Ganga



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राष्ट्रीय स्वच्छ गंगा मिशन National Mission for Clean Ganga

F No. K-13011/ 13/2013-NRCD/NMCG.(Vol.III)/Pt. file/689

URGENT/MOST IMMEDIATE

Dated 02.06.2020

To

Chief Secretary
Government of West Bengal
Nabanna (13th Floor)
325, Sarat Chatterjee Road,
Shibpur, Howrah - 711102

REMINDER

Subject: OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters before the Hon'ble National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matters.

Ref. (1): NMCG letter No. 13011/13/2013-NRCD/Part file dated 06.03.2020

Ref. (2): NMCG Reminder letter dated 30.03.2020

Ref. (3): State of West Bengal letter No. 2176-NGRBA/SPMG/OA-200/2014-573/2020 dated 10.04.2020

Dear Sir,

Attention is invited to the above-mentioned subject and references issued earlier regarding compliance of Hon'ble NGT's order dated 12.12.2019 in the matter of OA No. 200 of 2014 – M. C. Mehta Vs. Union of India & Ors. and other clubbed matters relating to prevention and control of pollution in River Ganga and its tributaries.

This office is in receipt of letter No. 2176-NGRBA/SPMG/OA-200/2014-573/2020 dated 10.04.2020 informing that due to complete lockdown in the State of West Bengal in view of COVID-19 epidemic, the next quarterly compliance report of the State could not be filed before 31.03.2020. The compliance report will be filed within 2 weeks after lifting of lockdown.

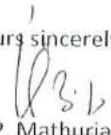
The lockdown has been relaxed substantially since 18.05.2020 allowing functioning of the Government/Statutory authorities. It is to remind that the matter is to be listed for hearing 29.06.2020.

In view of the above, you are requested to kindly update about the status of the compliance report at the earliest. Also, provide the list of officials against whom administrative action has been taken by the State Govt. for delays in sanction, award of works etc. for various projects. This information is essentially required to enable this office to provide substantial reports vis-à-vis specific directions passed by the Hon'ble NGT in order dated 12.12.2019.

Therefore, you may kindly consider issuing suitable instructions to the concerned Departments of the State Governments for immediate action on the above mentioned.

Encl.: As above

Yours sincerely


(D.P. Mathuria)

Executive Director- Technical

एन.एम.सी.जी., (जल संसाधन, नदी विकास एवं गंगा संरक्षण मंत्रालय, भारत सरकार के अन्तर्गत निबंधित सोसायटी)

प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम, इंडिया गेट, नई दिल्ली – 110024

NMCG, (A Registered Society under Ministry of Water Resources, River Development & Ganga Rejuvenation, Govt. of India)

First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph : 011- 23072900, 23072901

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Copy to:

1. Programme Director, SPMG, West Bengal, Unnayan Bhawan, DJ-11, 3rd Floor, Sector – II, Block A, Salt Lake, Kolkata – 700 091

Copy for kind information to:

1. PPS to Secretary, Department of Water Resources, RD &GR, Ministry of Jal Shakti, Shram Shakti Bhavan, Rafi Marg, Sansad Marg Area, New Delhi – 110001
2. PS to DG, NMCG, First Floor, Major Dhyanchand National Stadium, Near India Gate, New Delhi - 110002



राजीव रंजन मिश्रा, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajiv Ranjan Mishra, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

DO. No. 13011/13/2013-NRCD/NMCG/Part file

Dated: 06.03.2020

Dear Sir,

Sub: O.A. No. 200 of 2014 – M.C.Mehta Vs Union of India & Ors. And other clubbed matters before the National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matter.

Reference is invited to the last order dated 12.12.2019 passed by the Hon'ble NGT in the matter O.A. No. 200 of 2014 – M.C. Mehta Vs Union of India & Ors. Regarding the monitoring of the compliance of the orders/directions dated 10.12.2015 and dated 13.07.2017 on prevention and control of pollution in river Ganga and allied matters. Earlier a consolidated report on the status of progress on compliance of the orders/directions was prepared by NMCG on basis of the quarterly progress report, received from the State Governments and submitted to Hon'ble NGT on 11.12.2019.

2. Subsequent quarterly progress report is due to be submitted by the State Governments and other statutory authorities to Hon'ble NGT and a copy of which is to be furnished to NMCG before 31.03.2020. The quarterly progress report should include the information mentioned in para 28(ii) of the order dated 12.12.2019 (enclosed annexure).

3. In view of the above, you may kindly consider to issue suitable instructions to the Departments of the State Government to ensure requisite action and submission of quarterly progress report with a copy to the NMCG, preferably by before 20.03.2020.

Regards

Yours sincerely,

(Rajiv Ranjan Mishra)

Shri Rajiva Sinha, IAS
Chief Secretary
Government of West Bengal
Nabanna (13th Floor)
325, Sarat Chatterjee Road,
Shibpur, Howrah-711102

Annexure

"Para 28 of the directions dated 12.12.2019 in O.A.No. 200/2014":

- a. Preventing discharge of industrial effluents in Ganga and its tributaries/drains by ensuring installation of proper functioning of ETPs/CETPs.
- b. Utilization of treated sewage, use of sludge as a manure and septage management.
- c. Demarcation of flood plain zones and preventing encroachments thereof.
- d. Maintenance of e-flow.
- e. Preventing dumping of solid and other waste in and around Ganga.
- f. Clearing old legacy waste dump sites.
- g. Preventing and regulating illegal sand mining.
- h. Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas.
- i. Restoration of water bodies.
- j. Monitoring and displaying of water quality.
- k. Taking action against polluters by way of recovering compensation for restoration of the damage to the environment.
- l. Closing, till compliance, all establishments near river banks being run without necessary STPs and compliance of environmental norms.
- m. Public awareness and involvement for prevention and control of pollution of Ganga.
- n. Regulating activities on and around river Ganga including ghats and other establishments.
- o. Afforestation and setting up of biodiversity parks.
- p. CPCB and SPCBs may periodically undertake biological assessment of Ganga. NMCG and states concerned may depict biological diversity of Ganga in public domain.
- q. Any other directions covered by earlier orders of this Tribunal (Which includes the action taken against the erring officials)

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URGENT/MOST IMMEDIATE

REMINDER

Dated: 30th March, 2020

Subject: OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters before the Hon'ble National Green Tribunal – Follow up of the order dated 12.12.2019 in the said matters.

Dear Sir,

This reminder is in reference to the D.O. letter No. 13011/13/2013-NRCD/Part file dated 06.03.2020 issued regarding compliance of Hon'ble NGT's order dated 12.12.2019 in the matter of OA No. 200 of 2014 – M C Mehta Vs. Union of India & Ors. and other clubbed matters relating to prevention and control of pollution in River Ganga and its tributaries.

It is to remind that next Quarterly Progress Report is due to be submitted by the State Governments and other statutory authorities to the Hon'ble NGT before 31.03.2020. If the Quarterly Progress Report has already been submitted, a copy of the same may be furnished to NMCG at the earliest. Also, provide the list of officials against whom administrative action has been taken by the State Govt. for delays in sanction, award of works etc. for various projects.

It may be suggested that for any bonafide delay in submission of reports because of lockdown due to Corona disaster, the respective State Governments/ statutory authorities may consider, as felt appropriate, to file an application before the Hon'ble NGT requesting for granting additional time for complying with directions of Hon'ble Tribunal.

Therefore, you may kindly consider issuing suitable instructions to the Departments of the State Governments for immediate action on the above mentioned.

Yours sincerely

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(D.P. Mathuria)

Executive Director- Technical
National Mission for Clean Ganga